

C O N T E N T S

**Fifteenth Series, Vol.XVIII, Eighth Session, 2011/1933 (Saka)
No.17, Thursday, August 25, 2011/Bhadra 3, 1933(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
SUBMISSION BY MEMBER	4-5
Situation arising out of fast staged by Shri Anna Hazare on Lok Pal Bill	
ORAL ANSWER TO QUESTION	
*Starred Question No.321	6-10
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.322 to 340	11-103
Unstarred Question Nos.3681 to 3910	104-492

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

- (v) Need to accord permission for construction of multi-level and underground parking complexes in Delhi
Shri Mahabal Mishra 502
- (vi) Need to expedite the completion of Gosikhurd Project in Maharashtra and to give adequate compensation to the farmers whose lands have been acquired for the project
Shri Vilas Muttemwar 503-504
- (vii) Need to make FM Radio Station in Srikakulam district, Andhra Pradesh operational
Dr. Kruparani Killi 505
- (viii) Need to formulate new mass rapid public transport schemes for North East Delhi Parliamentary Constituency
Shri Jai Prakash Agarwal 506
- (ix) Need to fix a Minimum Support Price for Cardamom
Shri P.T. Thomas 507
- (x) Need to ensure works under Mahatma Gandhi National Rural Employment Guarantee Scheme as per specified norms
Shri Ganesh Singh 508
- (xi) Need to sanction laying of new broad gauge railway line from Seoni to Katangi via Barghat in Madhya Pradesh
Shri K.D. Deshmukh 509
- (xii) Need to curb illegal infiltration from Bangladesh to India
Shrimati Bijoya Chakravarty 510

(xiii)	Need to declare 'land erosion' as a national disaster	
	Shri Ramen Deka	511
(xiv)	Need to convert rail lines from Bareilly to Kasganj via Badaun and from Etawah to Mainpuri into broadgauge in Uttar Pradesh	
	Shri Dharmendra Yadav	512
(xv)	Need to construct a Railway Over Bridge on National Highway No. 34 at Ranaghat Mission Gate in Ranaghat Parliamentary Constituency, West Bengal	
	Dr. Sucharu Ranjan Haldar	513
(xvi)	Need to provide loan to garment sector on easy interest rate	
	Shri C. Sivasami	514
(xvii)	Need to make National Waterway No. 1 navigational for big ships from Farrakka barrage to Allahabad via Patna	
	Shri Jagadanand Singh	515
(xviii)	Need to fill up the vacant Central Government posts and regularize the services of employees working in Central Government offices in Jammu & Kashmir	
	Dr. Mirza Mehboob Beg	516
	DISCUSSION UNDER RULE 193	517-535
(i)	Situation arising out of widespread corruption in the country	
	Shri Satpal Maharaj	517-523
	Shri Hansraj G. Ahir	524-527
	Dr. Manmohan Singh	528-534
	Shrimati Sushma Swaraj	535

(ii) Steps taken by Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare	536-635
Shri T. R. Baalu	536-547
Shri Jaswant Singh	548-553
Shri N.S.V. Chitthan	554-559
Shri Shailendra Kumar	560-562
Shri Dhananjay Singh	563-565
Shri Sharad Yadav	566-568
Shri P.R. Natarajan	569-573
Dr. Prasanna Kumar Patasani	574-576
Dr. M. Thambidurai	577-585
Shri P. Lingam	586-589
Shri A. Ganeshamurthi	590-595
Shri Adhir Chowdhury	596-600
Dr. Raghuvansh Prasad Singh	601-606
Shri Arjun Ram Meghwal	607
Shri Nripendra Nath Roy	608-609
Shri Prasanta Kumar Majumdar	610-611
Dr. Charles Dias	612
Dr. Tarun Mandal	613-615
Shri Mahendrasinh P. Chauhan	616
Shri Thol Thirumaavalavan	617-621
Shri Virendra Kumar	623
Shri Naranbhai Kachhadia	624
Shri S.S. Ramasubbu	625-626
Shri E. Ahamed	627-635

**CUSTOMS (AMENDMENT AND VALIDATION)
BILL, 2011** **636-670**

Shri Uday Singh	636-643
Shri Shailendra Kumar	644-645
Shri Vijay Bahadur Singh	646-647
Shri Arjun Roy	648-651
Shri R. Thamaraiselvan	652-653
Dr. K.S.Rao	654-655
Shri P.R. Natarajan	656
Shri Bhartruhari Mahtab	657-660
Shri S. Semmalai	661-662
Dr. Raghuvansh Prasad Singh	663-664
Shri Namo Narain Meena	665-669
Clauses 2 and 1	670
Motion to Pass	670

**INDIAN INSTITUTE OF INFORMATION TECHNOLOGY,
DESIGN AND MANUFACTURING, KANCHEEPURAM
BILL, 2011** **671-690**

Motion to consider	671
Shrimati D. Purandeshwari	671
Shri Hukmdeo Narayan Yadav	673-674
Shri P. Vishwanathan	675-676
Shri Shailendra Kumar	677
Shri Vijay bahadur Singh	678
Shri P.R. Natarajan	679

Shri R. Thamaraiselvan	680-681
Shri S. Semmalai	682-683
Dr. K. S. Rao	684-685
Shri Kapil Sibal	686-689
Clauses 2 to 34 and 1	690
Motion to Pass	690

ANNEXURE – I

Member-wise Index to Starred Questions	717
Member-wise Index to Unstarred Questions	718-722

ANNEXURE – II

Ministry-wise Index to Starred Questions	723
Ministry-wise Index to Unstarred Questions	724

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, August 25, 2011/Bhadra 3, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour; Q. 321.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam Speaker, I have given notice for suspension of Question Hour.... (*Interruptions*)

MADAM SPEAKER: I have disallowed all the notices. Let us go on with the Question Hour; Shri Bhoopendra Singh.

... (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): यह सरकार स्पष्ट करें, हमने नोटिस दिया है। कार्य स्थगन एवं प्रश्नकाल स्थगन का... (व्यवधान)

11.01 hrs

At this stage, Shri Manohar Tirkey, Sk. Saidul Haque and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: The Leader of the Opposition wants to say.

... (*Interruptions*)

अध्यक्ष महोदया: मैं आपको बोलने का मौका दूंगी। बसुदेव आचार्य जी आप बैठ जाएं।

... (व्यवधान)

अध्यक्ष महोदया: आप लोग वापस जाएं।

... (व्यवधान)

अध्यक्ष महोदया: सुषमा जी, आप अपनी बात कहें।

... (व्यवधान)

MADAM SPEAKER: Please go back.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go in record.

(*Interruptions*) ... *

* Not recorded.

MADAM SPEAKER: Karunakaran *ji*, please go back.

... (*Interruptions*)

MADAM SPEAKER: I have called Shrimati Sushma Swaraj; nothing else will go in record.

(*Interruptions*) ...*

* Not recorded.

11.04 hrs**SUBMISSION BY MEMBER****Situation arising out of fast staged by Shri Anna Hazare on Lok Pal Bill**

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, श्री अण्णा हजारे जी के अनशन से जो परिस्थिति देश में निर्माण हो रही थी... (व्यवधान) उसका हल ढूंढने के लिए माननीय प्रधान मंत्री जी ने कल अपने आवास पर एक सर्वदलीय बैठक बुलाई थी। उस सर्वदलीय बैठक के दो ही लक्ष्य थे, एक अण्णा जी का अनशन तुड़वाया जाए और दूसरा देश में प्रभावी और सशक्त लोकपाल लाया जाए। उस सर्वदलीय बैठक में सर्वसम्मति से प्रस्ताव पारित किया गया, जिसमें अण्णा जी से यह अनुरोध किया गया कि वह अपना अनशन तोड़ दें और यह कहा गया कि जन लोकपाल बिल को ड्यू कंसिडरेशन देते हुए एक ऐसा फाइनल ड्राफ्ट लाया जाएगा, जिससे प्रभावी और सशक्त लोकपाल निकले। हम सब सोच रहे थे कि इस प्रस्ताव के बाद सरकार इस दिशा में आगे बढ़ेगी कि उनका अनशन टूट जाए। लेकिन हमें हैरानी हुई कि जब अण्णा जी के प्रतिनिधि सरकारी प्रतिनिधियों के साथ बात करने के बाद बाहर आए और उन्होंने कहा कि सरकार ने कहा है कि अगर अण्णा अनशन करते हैं तो करें, यह उनकी समस्या है। ... (व्यवधान) देर रात प्रणब जी का बयान आया और सलमान खुर्शीद जी का इंटरव्यू आया कि यह सही नहीं है, हमारे बयान को तोड़-मरोड़कर पेश किया है। सलमान जी ने यह कहा कि बात हो रही है और बात आगे होगी। मैं चाहूंगी कि नेता सदन यहां बैठे हैं, वह एक बार सही वस्तुस्थिति से सदन को अवगत करा दें, ताकि सदन के माध्यम से देश को पता चल जाए की सही क्या है, क्योंकि बेवजह स्थिति भड़की हुई है। जो बात अण्णा जी के प्रतिनिधियों ने कही, उससे स्थिति भड़की हुई है।... (व्यवधान) नेता सदन की हम प्रतिक्रिया जानना चाहते हैं।... (व्यवधान)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I am grateful to the hon. Leader of the Opposition that she has brought to my attention a distorted version of what I said.... (*Interruptions*) In fact, at the end of the meeting, when all of them left, I came out of my office and told the waiting journalists that we request Shri Anna Hazare to break his fast. The nation requires robust, healthy Shri Anna Hazare in the service of the nation.... (*Interruptions*) We are in the midst of discussion and naturally these distortions should not take place. I did not say a word and I do not know how it appeared. Even at late night, at 12.30 a.m., when I came to know, I corrected the position.... (*Interruptions*)

Unfortunately, my friends are not allowing me to make my voice being heard by others. But I would like to place it on record that what appeared was totally distorted. No word was said in the meeting itself. I did not have an iota of it until somebody told me that this distortion was coming. I thought I should clarify the position.... (*Interruptions*)

MADAM SPEAKER: We will proceed with the Question Hour.

... (*Interruptions*)

MADAM SPEAKER: Let us proceed with the Question Hour. We have not had the Question Hour for a long time.

... (*Interruptions*)

MADAM SPEAKER: Question No. 321, Shri Bhoopendra Singh.



(Q. No. 321)

श्री भूपेन्द्र सिंह : माननीय अध्यक्ष जी, मैं क्या बोलूँ, हाउस में व्यवस्था नहीं है।... (व्यवधान)

अध्यक्ष महोदया : आप लोग अपनी सीटों पर वापिस जाइये।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.08 hrs

*The Lok Sabha then adjourned till Thirty Minutes past
Eleven of the Clock.*

11.30 hrs

*The Lok Sabha re-assembled at Thirty Minutes past
Eleven of the Clock.*

(Madam Speaker in the Chair)

MADAM SPEAKER: We will proceed with the Question Hour.

... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given a notice for suspension of the Question Hour. *... (Interruptions)*

11.30 ½ hrs

*At this stage, Dr. Ram Chandra Dome and some other hon. Members came
and stood on the floor near the Table.*

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.31 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

... (Interruptions)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ...**

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI PRAFUL PATEL): Madam, I beg to lay on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 3 of 2011-12)-Compliance Audit Observations for the year ended March, 2010 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 4986/15/11)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4987/15/11)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Madam, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

* Not recorded.

- (1) Report No. 235 – Conversion/reconversion to another religion-mode of proof - December, 2010.

(Placed in Library, See No. LT 4988/15/11)

- (2) Report No. 236 – Court-fees in Supreme Court *vis-a-vis* Corporate Litigation - December, 2010.

(Placed in Library, See No. LT 4989/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4990/15/11)

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(Placed in Library, See No. LT 4991/15/11)

- (4) A copy of the Chartered Accountants (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 226(E) in Gazette of India dated the 22nd March, 2011, under Section 30B of the Chartered Accountants Act, 1949.

(Placed in Library, See No. LT 4992/15/11)

- (5) A copy of the Cost and Works Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowance of the Chairperson and Members of the Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 211(E) in Gazette of India dated the 15th March, 2011, under Section 40 of the Cost and Works Accountants Act, 1959.

(Placed in Library, See No. LT 4993/15/11)

- (6) A copy of the Company Law Board (Qualifications, Experience and other Conditions of Service of Members) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 502(E) dated 2nd July, 2011 under sub-section (3) of Section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT 4994/15/11)

12.01 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
20th Report**

श्री कड़िया मुंडा (खूंटी): अध्यक्ष महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का बीसवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.01 ½ hrs.**COMMITTEE ON PAPERS LAID ON THE TABLE****7th Report**

SHRI HARIN PATHAK (AHMEDABAD EAST): Madam, I beg to present the Seventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes related thereto.

12.02 hrs.**STANDING COMMITTEE ON INFORMATION TECHNOLOGY****25h Report**

RAO INDERJIT SINGH (GURGAON): Madam, I beg to present the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Information Technology (2010-11) on the subject 'Disbursement of Wages to labourers under Mahatma Gandhi National Rural Employment Guarantee Act by Post Offices.'

12.02 ½ hrs.

**MOTION RE: TWENTY-NINTH REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to move the following:-

“That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 24th August, 2011.”

MADAM SPEAKER: The question is:

“That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 24th August, 2011.”

The motion was adopted.

12.03 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i)Need to start work on Srinagar Hydroelectric Power Project in Uttarakhand

श्री सतपाल महाराज (गढ़वाल): मैं इस सदन का ध्यान श्रीनगर जल विद्युत परियोजना का निर्माण जो मैसर्स अलकनंदा हाइड्रो पावर कंपनी लिमिटेड द्वारा निर्माणाधीन थी कि तरफ दिलाना चाहता हूं। श्रीनगर जलविद्युत परियोजना के निर्माण पर केन्द्रीय पर्यावरण एवं वन मंत्रालय ने दिनांक 30 जून, 2011 के आदेश से रोक लगा रखी है। परियोजना का निर्माण रुकने से इससे होने वाले लाभ व स्थानीय जनता की भावनाओं को ठेस पहुँची है। लोहारी नागपाला प्रोजेक्ट के निर्माण के समय भी व्यवधान उत्पन्न होने से प्रोजेक्ट की प्रगति पर राज्य में विपरीत प्रभाव पड़ा।

श्रीनगर परियोजना पर्यावरण एवं वन मंत्रालय द्वारा 1985 में ही क्लियर कर दी गई थी और इस बात को सब अच्छी तरह जानते थे कि धारी देवी मंदिर किसी दूसरे स्थान पर पुर्नस्थापित कर दिया जाएगा। इस प्रकार टिहरी डैम के निर्माण के समय में बहुत से मंदिर डूब गए थे और उनकी पुर्नस्थापना भी नहीं हुई परन्तु यहां तो धारी देवी मंदिर के पुर्नस्थापन के लिए कंपनी भी तैयार है, और पहले भी कई मंदिरों को इस प्रकार का पुर्नस्थापन हो चुका है। उत्तराखंड राज्य जो कि जल विद्युत की अपार संभावना रखता है, जोकि भविष्य में ऊर्जा के लिए अत्यंत आवश्यक भी है, ऐसे में इस प्रकार परियोजनाओं को रोका जाना राज्य के साथ-साथ राष्ट्र विकास को भी प्रभावित करता है।

मेरा केन्द्र सरकार से अनुरोध है कि वह पर्यावरण एवं वन मंत्रालय द्वारा जल विद्युत परियोजनाओं के निर्माण के लिए शीघ्र आदेश जारी करवाएं जिससे कई गुणा अधिक ऊर्जा का उत्पादन होगा और उत्तराखंड के साथ-साथ संपूर्ण राष्ट्र को इसका लाभ प्राप्त होगा तथा इन परियोजनाओं के निर्माण से स्थानीय हजारों लोगों को रोजगार प्राप्त होगा जिससे उनका जीवनस्तर भी ऊंचा उठेगा।

(ii) Need to expedite work on new Sabari and Edappally-Guruvayoor rail line and augment railway services in Chalakudy Parliamentary Constituency, Kerala

SHRI K. P. DHANAPALAN (CHALAKUDY): I would like to request that the Government may kindly take action to complete the survey of new Sabari and Edappally-Guruvayoor rail line and to speed up the land acquisition by giving more compensation to persons whose land is being acquired for the purpose and allocate fund for the same.

Aluva, Ankamaly and Chalakudy are the three major Railway Stations which were declared as Adarsh Stations within my constituency area. All the three places are famous in one way or the another. Aluva is a pilgrim centre and Gateway of Munnar tourist centre as well as near to the Cochin International Airport at Nedumbassery. The modernization of Aluva and Ankamali Railway Stations befitting its status as the gateway for lacs of pilgrims visiting Malayattoor St. Thomas Church and Kalady (Birth place of Adhi Shankaracharya) should be undertaken. Chalakudy railway station is the Gateway of Athirappilly-Vazhachal Waterfalls and Thoompoormuzhy tourist centre. Hence, it is requested that necessary steps may be taken to speed up and complete the modernization works of the above stations. It is already requested to provide stoppage to the trains except Durgam and Rajdhani passing through the above mentioned stations and the same may be considered immediately.

I would also request the Government to take urgent steps to complete the proposed ROB/RUBs at Angamaly-Karukutty (Champanoor), Koratty, Chalakudy, Aloormala, Puliyanam, Chowara and Neduvanoor, and also to make the recently inaugurated Nedumbassery Railway Station fully operational with all facilities including multifunctional shopping complex on top priority.

(iii) Need to take measures to control flood caused by river Ghagra in Barabanki Parliamentary Constituency , Uttar Pradesh and provide immediate relief to the affected people of the region

श्री पन्ना लाल पुनिया (बाराबंकी): दो दिन पहले घाघरा नदी में तेज बहाव के कारण जनपद-बाराबंकी की रामनगर तहसील के ग्राम मांझा रामपुर, मांझा परसावल, बेहटा, पारा, बांस गांव, अटवा, किचुली के पास स्थित बांध टूट गया है, जिससे यहां के हजारों किसान एवं मजदूर विपदा झेल रहे हैं। फसल तथा कृषि योग्य भूमि को नुकसान हुआ है, लोगों के घर पूरी तरह से नष्ट हो गए हैं। आर्थिक नुकसान तो अत्यधिक हुआ ही है, लेकिन अप्रत्यक्ष नुकसान के रूप में बाढ़ से क्षेत्रीय शिक्षा, चिकित्सा एवं अन्य विकास भी बुरी तरह प्रभावित हुआ है। उत्तर प्रदेश से होकर देश की विभिन्न नदियां बहती हैं तथा पड़ोसी देश नेपाल द्वारा भी अतिवर्षा होने पर उत्तर प्रदेश से लगी सीमा पर पानी छोड़ दिया जाता है जिसके कारण प्रतिवर्ष उत्तर प्रदेश के बहुत से जनपदों को बाढ़ की मार झेलनी पड़ती है। मेरे लोक सभा क्षेत्र बाराबंकी में घाघरा नदी बहती है जिसका प्रवाह वर्षा काल में बहुत तेज हो जाता है, जिससे हर वर्ष राम नगर ब्लॉक के अलावा सूरतगंज तथा सिरौली गौसपुर ब्लाक के लाखों लोग प्रभावित होते हैं। इस नदी की चौड़ाई भी लगभग 6-7 कि.मी. है तथा यह सर्पनुमा आकार में बहती है जिसे कुछ जगहों पर अधिक फैलने से रोकने के लिए बन्धों का निर्माण किया गया है। नदी के आस-पास के क्षेत्र में गरीब किसान खेती करते हैं और पक्के/कच्चे मकान बनाकर रहते हैं।

मैं माननीय प्रधानमंत्री जी से अनुरोध करना चाहूंगा कि बाढ़ पीड़ित क्षेत्र में तत्काल केन्द्रीय टीम भेजकर आवश्यक सभी सुविधाएं एवं मदद उपलब्ध कराई जाए और घाघरा नदी के बहाव क्षेत्र एवं उस पर बने सभी ब्रिज, बांध, बन्धों एवं रेलवे और ब्रिजों के रख-रखाव तथा अलाइनमेंटों का सर्वे भी किया जाए ताकि भविष्य में इस प्रकार की प्राकृतिक आपदा से आसानी से निपटा जा सके। घाघरा नदी के किनारे जहाँ-जहाँ आवश्यक हो पक्की ठोकर बनाई जाए तथा पक्के मजबूत बंधों का निर्माण कराया जाए ताकि इस प्रकार की घटनाएं घटित न हो।

(iv)Need to release funds for payment of stipend to children under National Child Labour Project in Udaipur Parliamentary Constituency, Rajasthan

श्री रघुवीर सिंह मीणा (उदयपुर): मेरे संसदीय क्षेत्र उदयपुर, राजस्थान में भारत सरकार के श्रम मंत्रालय के अंतर्गत बाल श्रमिक परियोजना (एनसीएलपी) चल रही है। इस परियोजना के अंतर्गत वर्ष 2006 से 30 अप्रैल, 2010 तक 79 बाल श्रमिक विशेष विद्यालय संचालित किए गए थे। प्रत्येक विद्यालय में 50 बाल श्रमिक नामांकित किए गए थे। विद्यालयों में नामांकित प्रत्येक बाल श्रमिक को रु. 100/- प्रतिमाह स्टार्डिपेण्ड दिए जाने का प्रावधान है। यह स्टार्डिपेण्ड प्रत्येक बाल श्रमिक के नाम से बैंक/पोस्ट ऑफिस में खुलवाए गए बचत खाते में जमा कराया जाता है। मुझे जिलाधिकारी, उदयपुर से जानकारी मिली है कि वर्ष 2006-07 और 2007-08 के स्टार्डिपेण्ड का पूर्ण भुगतान किया जा चुका है लेकिन केन्द्र के श्रम मंत्रालय द्वारा राज्य सरकार को वर्ष 2008-09 एवं 2009-10 के लिए अनुदान राशि जारी नहीं किए जाने के कारण बाल श्रमिकों को इन वर्षों की स्टार्डिपेण्ड राशि का भुगतान नहीं किया जा सका है। अतः मेरी सरकार से मांग है कि इन दो वर्षों की अनुदान राशि राज्य को तुरन्त जारी की जाए ताकि बाल श्रमिकों को उनके बकाया स्टार्डिपेण्ड का भुगतान शीघ्र किया जा सके।

(v)Need to accord permission for construction of multi-level and underground parking complexes in Delhi

श्री महाबल मिश्रा (पश्चिम दिल्ली): दिल्ली में पार्किंग की सबसे बड़ी समस्या है। लगातार वाहन दिन-प्रतिदिन बढ़ रहे हैं और इससे होने वाली दिक्कतें भी सामने आ रही हैं। वाहनों की संख्या के हिसाब से पार्किंग बनाने के लिए योजना तैयार की गई थी। इस योजना को जवाहर लाल नेहरू राष्ट्रीय शहरी नवीकरण मिशन के तहत स्वीकार किया गया था। लेकिन अब तक यूनाइटेड ट्रैफिक एंड ट्रांसपोर्टेशन इंफ्रास्ट्रक्चर (प्लानिंग एंड इंजीनियरिंग) सेंटर से योजनाओं को स्वीकृति नहीं मिली है राजधानी में बनने वाली मल्टीलेवल व अंडरग्राउंड पार्किंग के लिए जो 8027 करोड़ रुपए दिल्ली सरकार द्वारा स्वीकृत किए गए हैं। यदि इस योजना पर 2012 तक काम शुरू नहीं किया गया तो वह पैसा बेकार चला जाएगा।

अतः मेरा सरकार से अनुरोध है कि राजा गार्डन, राजौरी गार्डन आदि जहां भी मल्टीलेवल व अंडरग्राउंड पार्किंग बननी है उन्हें यूनाइटेड ट्रैफिक एंड ट्रांसपोर्टेशन इंफ्रास्ट्रक्चर (प्लानिंग एंड इंजीनियरिंग) सेंटर से यथाशीघ्र मंजूरी दी जाए ताकि राजधानी में पार्किंग के बढ़ते संकट को दूर किया जा सके।

(vi) Need to expedite the completion of Gosikhurd Project in Maharashtra and to give adequate compensation to the farmers whose lands have been acquired for the project

SHRI VILAS MUTTEWAR (NAGPUR): Madam, I want to raise a matter about a project of very ambitious nature viz, Gosikhurd Project (Indira Sagar Dam) for meeting the long awaited aspirations of the people of Vidarbha. The people on its completion see a new ray of hope which will have its strong impact on the overall development of the region. It will provide multifaceted benefits viz augmentation of water supply, raising the water level, irrigational facilities for about 10 lakh acres of land, and bring tremendous prosperity and green revolution, particularly in the districts of Nagpur, Chandrapur, Gadchiroli, Bhandara and Gondia and also to meet the drinking water needs of the people of this region.

However, the implementation of this project has been going on a snail's pace in spite of its importance. This project was conceived in 1988 and was scheduled to be completed by the year 2000. The Central Government on realizing the importance of this project declared it as a national project by providing Rs. 5000 crore, 10% of which is to be met by the State Government. As per the revised schedule, the project is now required to be completed by 2012 but the pace at which the work is going on, there is the remote possibility of this target to be achieved. There is already a huge cost escalation and as per the latest reports, another Rs. 8000 crore would be required now for its implementation. It appears that there is no proper monitoring on the execution of this project and the required funds are not released in time.

It is also a matter of great concern that the farmers whose land was acquired for this project, has not, so far, been properly rehabilitated and the reasonable amount of compensation paid. There are about 8000 people belonging to 300 villages who were displaced and are agitating for their genuine cause for a long time. According to the existing policy of the Government in this regard, the

persons so evicted have to be suitably rehabilitated elsewhere and reasonable amount of compensation paid. But this matter is hanging for a long time and no worthwhile steps have been taken in this regard. The compensation contemplated to be paid, is much less in comparison to the farmers getting in the other adjoining districts of Nagpur. This has caused great resentment amongst the land owners who have now been agitating for their cause for a long time.

I would urge upon the Central Government to prevail upon the State Government to look into the genuine grievances of the persons whose land was acquired and to arrive at an amicable settlement with a view to ensure that the work on this project is not further delayed.

(vii)Need to make FM Radio Station in Srikakulam district, Andhra Pradesh operational

DR. KRUPARANI KILLI (SRIKAKULAM): Srikakulam District in Andhra Pradesh is one of the most backward districts in the State as well as in the country. There is no development in the district even after 60 years of independence. For bringing the district into main stream of the development, the Government of India has sanctioned a FM Radio Station for Srikakulam district in the year 2006. I am given to understand that after the station was sanctioned, the foundation stone was laid in the year 2006. Thereafter, the civil works were also sanctioned and completed in the year 2008. Among the civil works completed are the buildings for Radio Station and Offices. Construction of the staff quarters was also taken up and completed and the infrastructure is ready for the commencement of the FM Radio Station. However, unfortunately the Station has not yet taken off. The Technical Equipment for the Station has not yet been procured and the staff for running the station have not yet been recruited. This is a very sorry state of affairs particularly in the matter related to a backward district.

Hence, I request the Hon'ble Minister for Information and Broadcasting to kindly look into the matter and ensure that the RM Radio Station starts functioning in Srikakulam District at the earliest.

(viii)Need to formulate new mass rapid public transport schemes for North East Delhi Parliamentary Constituency

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): वर्तमान जनगणना के अनुसार राजधानी दिल्ली का उत्तर-पूर्वी जिला देश में सर्वाधिक घनी आबादी वाला जिला है। इस क्षेत्र में यातायात सहित अन्य मूलभूत सुविधाओं का भारी अभाव है। इस क्षेत्र में मेट्रो की दो अलग-अलग हिस्सों में सेवाएं दिए जाने हेतु योजना तैयार की जानी चाहिए और सोनिया बिहार व हर्ष विहार के पीछे से वजीराबाद रोड के समानांतर एक बाइपास निकाला जाना चाहिए। इसका सबसे बड़ा लाभ यह होगा कि भारी यातायात बाहर-बाहर ही उत्तर प्रदेश और दिल्ली के बीच आता-जाता रहेगा और वजीराबाद रोड पर यातायात का दबाव भी कम होगा। इसके अलावा उत्तर-पूर्वी दिल्ली के आस-पास के क्षेत्रों में यहां के लोगों के लिए नौकरी के अधिक अवसर सुलभ कराए जाने हेतु भी एक योजना तैयार की जानी चाहिए, जिससे कुछ लोग उन क्षेत्रों में ट्रांसफर हो सके।

इस क्षेत्र में एक अन्य बड़ी समस्या वजीराबाद पुल के दोहरे लेन की भी है। यहां सिग्नेचर पुल बनाने पर 1500 करोड़ रुपए खर्च किए जाने का प्रावधान किया गया है। लेकिन इतनी राशि में कई पुल बनाए जा सकते हैं। इसलिए आवश्यकता के अनुरूप 2 या 3 पुल बनाकर बाकी धनराशि को क्षेत्र के विकास पर व्यय किया जाना चाहिए।

मेरा सरकार से अनुरोध है कि वह उपरोक्तानुसार कार्य योजना तैयार करके उसे शीघ्र क्रियान्वित किए जाने हेतु जरूरी कदम उठाए।

(ix)Need to fix a Minimum Support Price for Cardamom

SHRI P.T. THOMAS (IDUKKI): Cardamom industry plays an important role in the economy of Kerala. The State accounts for 67 per cent of the country's cardamom production. The high ranges of the Idukki district are the main cultivating region of spices in the State. The price of Cardamom has reached the lowest level in the recent times. There is a fear among the Cardamom growers that the prices may further decline. The increase in the cost of production, coupled with the sudden drop in prices, has added to the woes of Cardamom cultivators. The situation today is that the farmers are not getting even the cost of production. I want to draw the attention of the Government to the issue of fall in price of Cardamom and request to consider for minimum support price of Cardamom to save the farmers.

(x)Need to ensure works under Mahatma Gandhi National Rural Employment Guarantee Scheme as per specified norms

श्री गणेश सिंह (सतना): महात्मा गांधी राष्ट्रीय रोजगार गारंटी योजना जो देश की एक मात्र ग्रामीण विकास की योजना है, जिसका उद्देश्य लोगों को रोजगार उपलब्ध कराना एवं ग्रामीण विकास का है, प्रथम चरण में जहां जीएसबी सड़कों, कपिल धारा के कुएं बनाए जाने का काम हो चुका है, वहां की जीएसबी सड़कें अब चलने लायक नहीं बची, जो गड्ढों में तब्दील हो गई है, इसी तरह कपिल धारा के कुएं से पर्याप्त गहरे न होने के कारण तथा जल स्रोत नीचे जाने के कारण सूखे पड़े हैं, इनकी उपयोगिता पर एक बड़ा प्रश्न चिह्न खड़ा है, इनके सुधार एवं मरम्मत तथा सड़कों को डब्ल्यूबीएम सड़कें बनाने एवं भवन आदि निर्माण कार्यों का प्रावधान किया जाना योजना में आवश्यक है, अन्यथा जहां एक और उक्त योजना उपहास का शिकार होगी, वहीं ग्रामीण क्षेत्र का विकास अधूरा रहेगा, इसके साथ-साथ इसमें सांसद निधि का पक्के कार्यों एवं तालाबों के गहरीकरण में कनवर्जन का प्रावधान रखा जाना आवश्यक है, ताकि कार्यों को मूर्त रूप दिया जा सके एवं वे उपयोगी हो सकें।

(xi) Need to sanction laying of new broad gauge railway line from Seoni to Katangi via Barghat in Madhya Pradesh

श्री के.डी. देशमुख (बालाघाट): मध्य प्रदेश में दक्षिण-पूर्व-मध्य रेलवे के अंतर्गत सिवनी-बरघाट-कटंगी नई ब्रॉडगेज रेल लाइन की आवश्यकता है। बालाघाट जिला नक्सल प्रभावित और अति पिछड़ा जिला है। इस नई रेल लाइन के निर्माण से बालाघाट-नागपुर मार्ग जुड़ जाएगा। जिससे इलाके की आम जनता, व्यापारियों, किसानों, उद्यमियों को काफी राहत मिल जाएगी। इस रेल लाइन की मांग जनता द्वारा वर्षों से की जा रही है।

अतएव माननीय रेल मंत्री जी से मांग है कि आगामी रेल बजट में सिवनी-बरघाट-कटंगी नई ब्रॉडगेज रेल लाइन की स्वीकृति प्रदान की जाए।

(xii) Need to curb illegal infiltration from Bangladesh to India

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Continuous inflow of Bangladeshi infiltrators in Eastern part of the country, specially in Assam is posing grave threat to internal and external security of the country. Hon'ble High Court of Guwahati expressed dissatisfaction in action over the deportation, detention of illegal migrants.

Moreover, it is a well established fact that those who entered Assam illegally simply stay back and either police or any other agency take little care to identify them. Those who come with valid documents, too never go back. The Foreigner Act must be implemented in letter and spirit.

The Union Government should take immediate action on pending cases of foreign nationals who have been nabbed without valid documents.

I urge the Union Government to take serious note of the situation and take urgent necessary measures to curb illegal infiltration from Bangladesh into India.

(xiii)Need to declare ‘land erosion’ as a national disaster

SHRI RAMEN DEKA (MANGALDOI):Erosion caused by Brahmaputra and its tributaries is one of the major cause of disaster in Assam, after the 1950 earthquake. It is a recurring disaster during flood period. Assam has lost number of villages, towns during this period due to erosion. Thousands of people are still on road side and embankments due to loss of their land & other properties.

In view of this, I urge upon the Government to declare erosion as National disaster and take a long term policy to combat erosion.

(xiv) Need to convert rail lines from Bareilly to Kasganj via Badaun and from Etawah to Mainpuri into broadgauge in Uttar Pradesh

श्री धर्मेन्द्र यादव (बदायूँ): वर्ष 1997-98 में बरेली से बदायूँ होते हुए कासगंज तक रेल लाइन के आमान परिवर्तन की घोषणा तत्कालीन प्रधानमंत्री के द्वारा की गई थी। हमारा जनपद बदायूँ देश में धार्मिक, सांस्कृतिक, आध्यात्मिक दृष्टिकोण से बहुत महत्वपूर्ण है, यहां पर बड़े और छोटे सरकार की ज्यारत करने प्रत्येक वर्ष देश और विदेश से लाखों लोग आते हैं। लेकिन रेल लाइन से इस जनपद को लगातार वंचित रखा गया है। कई बार लोक सभा में मैंने इस मुद्दे पर आवाज उठाई लेकिन किसी भी रेल मंत्री के द्वारा आज तक आमान परिवर्तन के बारे में स्थिति स्पष्ट नहीं की गई है।

इसी प्रकार इटावा-मैनपुरी लाइन का 1996 में तत्कालीन माननीय प्रधानमंत्री के द्वारा घोषणा की गई थी, जो अभी तक पूर्ण नहीं हो पाई है।

मेरा माननीय रेल मंत्री महोदय से निवेदन है कि उक्त रेल परियोजनाओं को शीघ्र ही क्रियान्वित करने की दिशा में कार्यवाही करें।

(xv)Need to construct a Railway Over Bridge on National Highway No. 34 at Ranaghat Mission Gate in Ranaghat Parliamentary Constituency, West Bengal

DR. SUCHARU RANJAN HALDAR (RANAGHAT):National Highway no. 34 connects Kolkata Harbour with Eastern India through North Bengal. It is heavily congested with container vehicles, trailer trucks carrying goods e.g. Tea, big log of woods etc. Over and above these, long distance passenger buses, tourist buses are plying along this road day and night round the year.

This road passes through the city of Ranaghat and thereby all sorts of vehicles e.g. school bus, bullock-carts, rickshaws are plying throughout the day.

Such a congested road is again intercepted by the broad gauge railway line at Mission Gate. This railway route is heavily busy with daily frequent commuter trains from Sealdah to Banpur, Krishnanagar, Shantipur, Bongaon, Lalgola and goods trains to Bangladesh through Ranaghat being a big Railway Junction Station. Hence a Railway Over Bridge (ROB) at Ranaghat Mission Gate is very urgently needed.

(xvi)Need to provide loan to garment sector on easy interest rate

SHRI C. SIVASAMI (TIRUPPUR): Tirupur knitwear garment exports had recorded the turnover of Rs. 12,500 crores in 2010-2011. Due to recession in US & EU coupled with dyeing units crisis and increasing of interest rates knitwear exports from Tirupur will face a decline of 30% in the current financial year.

Frequent increase in rate of interest by RBI to control inflation has made the banks revise their interest rates. After switching over to the Base Rate system from Benchmark Prime Lending Rate system with effect from 1 July, 2010 the base rates of most of the banks ranging between 7.75% and 8.25% were increased by 75-180 basis points and now the average lending rate in the banking system is 10.5% to 11.5%.

The knitwear exporters in Tirupur are losing competitiveness and due to this, foreign buyers will turn to other countries.

A separate chapter for export sector is required in Monetary Policy and the export sector should be delinked with the base rate system being followed by the banks. The Bank Credit rate give to exporters has to be fixed at 7% as it stands 6% in the competing country China.

I request to extend the benefit of 2% interest subvention provided only to MSME and fee selected knitwear items till March 2011 for further one more year to save the knitwear garments sector.

(xvii)Need to make National Waterway No. 1 navigational for big ships from Farrakka barrage to Allahabad via Patna

श्री जगदानंद सिंह (बक्सर): बिहार राज्य चारों तरफ से इस तरह पड़ोसी राज्यों से घिरा हुआ है कि इसके पास कोई समुद्री सीमा नहीं है। अर्थात् बिहार एक भू-आवेष्टित प्रदेश है।

प्राचीन काल में बिहार का अंतर्राज्यीय एवं अन्तर्राष्ट्रीय व्यापार गंगा के रास्ते कलकत्ता पोर्ट से होता था। कलकत्ता एवं हल्दिया बंदरगाह नदी बंदरगाह है अर्थात् गंगा नदी में स्थित दोनों बंदरगाह समुद्री सीमा से 200 किमी. ऊपर है जिसकी देखरेख तथा पर्याप्त गहराई बनाए रखने का कार्य पोर्ट प्राधिकरण के द्वारा किया जाता है मगर फरक्का बराज से ऊपर पटना तथा इलाहाबाद तक गंगा नदी में नेवीगेशन का कार्य पर्याप्त गहराई नहीं होने के कारण नहीं हो पाता है।

इलाहाबाद-पटना-फरक्का राष्ट्रीय जलमार्ग न0.1 के रूप में घोषित है जिसके माध्यम से बड़े जलयानों द्वारा व्यापार की सुविधा प्राप्त होनी चाहिए। प्रकृति की इतनी बड़ी धरोहर गंगा नदी के माध्यम से बिहार, उत्तर प्रदेश को प्राप्त होने वाली सुविधा से वंचित होना एक राष्ट्रीय क्षति है। सड़कों पर बोझ बढ़ता है तथा राष्ट्रीय एवं अंतर्राष्ट्रीय व्यापार बाधित होता है। केन्द्रीय सरकार से अनुरोध है कि राष्ट्रीय राजमार्ग न0.1 इलाहाबाद-पटना-कलकत्ता को व्यापारिक दृष्टि से बड़े जलयानों के संचालन के लिए पर्याप्त जल प्रवाह उचित गहराई के साथ बनाया जाए।

(xviii)Need to fill up the vacant Central Government posts and regularize the services of employees working in Central Government offices in Jammu & Kashmir

DR. MIRZA MEHBOOB BEG (ANANTNAG): With over 5 lakh educated unemployed youth in State of J&K are looking upto State Government for jobs, as particularly in Kashmir, Government is the only job-provider and is facing a serious challenge to provide jobs to educated and un-educated youth in the State. There are good number of non-gazetted and class IV posts lying vacant in all Central Civil Offices and nationalized banks in the State. Besides, there are no examination centres in Kashmir for appearing in written test in civil jobs of Central Government non-gazetted cadre. There are many young men working as contractual and daily wagers in Central Offices against clerical cadres. Government of India could consider regularization of workers working as such, besides including Srinagar, Anantnag and Baramullah in Kashmir as examination centres for such jobs and also start special drive for recruiting Kashmiri youth in Central Government offices as also in nationalized banks. It can be taken as one of the huge confidence building measures to address the political situation as well.

12.03 ½ hrs.**DISCUSSION UNDER RULE 193****(i) Situation arising out of widespread corruption in the country
– Contd.**

MADAM SPEAKER: Item No. 13.

***श्री सतपाल महाराज (गढ़वाल):** आज देश में भ्रष्टाचार एक आदत बन गया है। भ्रष्टाचार की परिभाषा भी इतना विस्तृत रूप ले चुकी है कि उसको परिभाषित करना भी वर्तमान में आसान नहीं है। लेकिन भ्रष्टाचार का संबंध हर छोटे-बड़े स्तर पर इतना व्यापक हो गया है कि रावग की भांति इसके भी कई मुख हो गए हैं। ऐसा नहीं कि भ्रष्टाचार सिर्फ भारत में ही है, यह तो एक वैश्विक घटना है और सर्वव्यापी है। समय के साथ-साथ भ्रष्टाचार में उत्तरोत्तर वृद्धि होती जा रही है जो कि चिन्ता का विषय है और आज हमारे समाज में यह बड़े पैमाने पर है।

भारत में भ्रष्टाचार, नौकरशाही, राजनीति और अपराधियों के बीच गठजोड़ का परिणाम है। भारत में आज भ्रष्टाचार के उन्मूल की बात, उसे जड़ से खत्म करने की बात, भ्रष्टाचार पर अंकुश की बात हर तरफ हो रही है। एक नई विचारधारा की शुरुआत देश में हो गई है जो कि आने वाले भविष्य के लिए एक अच्छा संकेत है। परन्तु जागरुकता का यह विचार कही विचार ही बनकर न रह जाए, उसके लिए जरूरी है, धरातल पर आकर एक ऐसे कानून का निर्माण करने की जिससे कि भ्रष्टाचार पर अंकुश लगे। एक ऐसा कड़ा कानून देश में आए कि व्यक्ति भ्रष्टाचार तो दूर उसके विषय में भी सोचने से पहले सोचे। एक समय में किसी को गलत साबित करने के लिए रिश्वत का भुगतान किया जाता था। परन्तु अब तो रिश्वत सही समय पर सही चीजें प्राप्त करने के लिए सुविधा शुल्क हो गया है।

विश्व के 106 देशों की सूची में जो कि भ्रष्ट हैं उसमें भारत का 54वां नम्बर है। भारत में भ्रष्टाचार के पहिए नहीं पंख हैं। लोग भ्रष्टाचार के लिए नए-नए तरीके का अविष्कार करते रहते हैं।

भ्रष्टाचार के कारण कई और जटिल हैं जिन पर गौर करना अत्यंत आवश्यक है। मुनाफा कमाने के इरादे से लोगों द्वारा अर्थव्यवस्था में बनाई गई कृत्रिम कभी भी भ्रष्टाचार के बढ़ावे में सहायक है।

नैतिक गुणों में परिवर्तन के कारण भ्रष्टाचार को बल मिला है। आज लोग सेवा, त्याग, ईमानदारी और आत्मसंतोष जैसी विरासत में मिली सभ्यता, संस्कृति को भूल गए हैं। जिनके हास से ही भ्रष्टाचार बढ़ा है। पुराने आदर्श, सात्विक गुणों के लोप से ही समाज में इस राक्षस ने अपनी जड़े फैलाई हैं।

* Speech was laid on the Table.

एक विशाल जनसंख्या और व्यापक निरक्षरता, गरीबी ने भ्रष्टाचार के प्रचार-प्रसार में महत्वपूर्ण भूमिका निभाई है। एक उच्च मुद्रास्फीति की अर्थव्यवस्था में कर्मचारियों के कम वेतन ने इस राक्षस को उत्साही किया।

भ्रष्टाचार एक ऐसा रोग है कि समय के साथ-साथ बढ़ा परन्तु अब समाज में आई जागरूकता ने इसे खत्म करने के लिए जो पहल शुरू की है वह सराहनीय है। पर मैं यह कहना चाहता हूँ कि इस बुराई को समाप्त करने में समय लगेगा। यदि कोई है कि यह एक दिन, एक हफ्ते या एक महीने में खत्म हो जाएगा, तो मैं कहना चाहता हूँ, ऐसा संभव नहीं है। भ्रष्टाचार समाप्त करने के लिए राष्ट्र भक्ति और आत्मिक शक्ति चाहिए।

भ्रष्टाचार समाप्त करने के लिए आत्मसंतोष जरूरी है। जिस प्रकार शबरी आत्मसंतोष के साथ भगवान राम के आने का इंतजार करती रही उसे आशा थी कि एक दिन प्रभु अवश्य आएंगे और उसकी प्रार्थना भगवान ने स्वीकार की और उसकी कुटिया पर जा उसे दर्शन दे कृतार्थ किया। इसीप्रकार बालक प्रह्लाद ने सैंकड़ों दुखों को झेलते हुए भगवान के दर्शन प्राप्त किए और अत्याचारी हिरण्याकश्यप का अंत हुआ। इसीप्रकार आज इस बुराई के खात्मे के लिए आध्यात्म शक्ति एवं चेतना आवश्यक है। केवल एक व्यक्ति से नहीं अपितु समस्त समाज को इस कालिया नाग रूपी भ्रष्टाचार का फन कुचलने के लिए मिलकर आपसी सद्भाव से कार्य करना होगा तब हम जाकर इस भ्रष्टाचार रूपी नाग का फन कुचल पाएंगे।

जिस प्रकार शरीर में रोग लगने पर हम उसे उपचार देते हैं, उसी प्रकार भ्रष्टाचार रूपी इस कैंसर को खत्म करने के लिए हमें प्रयास करने होंगे। हमें आत्म संकल्प से इस भ्रष्टाचार रूपी कैंसर का उपचार करना होगा, तब जाकर दृढ़ संकल्प से इसका अंत होगा। लेकिन यह एक सामयिक प्रक्रिया है।

भ्रष्टाचार से सबसे ज्यादा प्रभावित अविकसित और विकासशील देश है। एक कच्चे लाभ के कारण लोग भ्रष्टाचार की गर्त में धंसते जाते हैं। भ्रष्टाचार के बारे में कुछ मिथक भी प्रचलित हैं जिनको तोड़ना होगा जैसे भ्रष्टाचार जीवन का एक तरीका है और इसके बारे में कुछ भी नहीं किया जा सकता। जल्दी अमीर बनना है तो भ्रष्टाचार करो जैसी भावनाओं को समाप्त करना होगा। इन सब बातों से लड़ने के लिए एक रणनीति बनानी होगी और उस पर योजनाबद्ध तरीके से कार्य करना होगा तब जाकर भ्रष्टाचार की जड़े हिलेंगी।

निचले स्तर के प्रशासनिक कर्मचारियों से लेकर उच्चतम स्तर के अधिकारियों के लिए श्रेणियां वर्गीकृत की जानी चाहिए तथा अलग-अलग स्तर के कर्मचारियों के लिए अलग-अलग कानून बनाने चाहिए, फिर उसी के अनुरूप भ्रष्टाचार करने पर सजा का प्रावधान होना चाहिए। साथ ही रिश्वत लेने वाला ही नहीं रिश्वत देने वाला भी सजा के दायरे में आना चाहिए, उसे भी सजा मिलनी चाहिए क्योंकि जब रिश्वत

देने वाले को भी सजा का प्रावधान होगा तो लोग अपने आप रिश्वत देनी बंद करेंगे तथा यह बुराई समाप्त होगी। लोगों का सहयोग ही सफलतापूर्वक भ्रष्टाचार को समाप्त कर सकता है।

भ्रष्टाचार उन्मूलन के लिए एक पारदर्शी जवाबदेह एकरूप प्रणाली का होना अत्यंत आवश्यक है, जो जनभावनाओं व जनआकांक्षाओं के अनुरूप बने। अच्छी नौकरशाही और अच्छा प्रशासन किसी भी देश के विकास की रीढ़ की हड्डी होती है। जब तक यह हड्डी ही मजबूत नहीं होगी तब तक भ्रष्टाचार रूपी दानव बढ़ेगा। इसलिए सबसे पहले देश की रीढ़ की हड्डी अर्थात् सिस्टम को मजबूत व पारदर्शी बनाना अत्यंत आवश्यक है।

मैं विषम भौगोलिक परिस्थितियों वाले उत्तराखंड राज्य का प्रतिनिधित्व करता हूं जहां आए दिन भूस्खलन, बाढ़, बादलफटने जैसे घटनाओं के कारण रास्ते बंद हो जाते हैं। वैकल्पिक मार्गों की व्यवस्था न होने के कारण आम आदमी को दैनिक आवश्यकताओं की वस्तुएं भी दूभर हो जाती हैं। वर्तमान राज्य सरकार ने तो वहां भ्रष्टाचार का नया कीर्तिमान ही स्थापित कर दिया है। भ्रष्टाचार से त्रस्त होकर वहां के सुप्रसिद्ध लोकगायक श्री नरेन्द्र सिंह नेगी ने तो गढ़वाली भाषा के एक पूरा गीत ही भ्रष्टाचार पर बना दिया जिसकी कुछ पंक्तियां इस प्रकार हैं-

कमीशन की मीट भात, रिश्वत को रैलो।

बसकर भन्डि ना सपोड़ अब कथगा खैल्यो।

नयु-नयु राज उत्तराखंड आस मा छन लोग-लोग रे।

बियाणा छन डाम यख, लेन्दा को तेरो जोग।

कुम्भ नहयेगे भुलू अब आपना नहयेल्यो रे।

नियुक्त्युं की रसमलाई, ट्रांसफरूको हलुवा-हलुवा।

मालदार विभागुमा तेरा चेलों को जलुवा।

भ्रष्टाचार एक प्रमुख मुद्दा है। इस संदर्भ में उत्तराखंड के जन कवि श्री नरेन्द्र सिंह नेगी ने उत्तराखंड सरकार पर एक गीत लिखा है कि कमीशन का मीट और भात अर्थात् चावल रिश्वत का रेला है बस अब ज्यादा मत खा कितना खाओगे, कितना पचाओगे। ज्यादा खाने से दुखी हो जाओगे। नया-नया उत्तराखंड राज्य है। लोग आशा में हैं कि विकास होगा, डामो में खाया, कुम्भ में भी खाया, आपदा में भी खाया, ट्रांसफार्मरों व नियुक्तियों में भी खा रहे हो।

यह तो बात हुई उत्तराखंड राज्य की, जहां एक कवि ने भी वहां की जनता के दर्द को इस प्रकार खूबसूरत शब्दों में उकेरा है।

मेरे अनुसार भ्रष्टाचार के खात्मे के लिए अधिक से अधिक फास्ट ट्रैक कोर्टों का गठन किया जाना चाहिए जिससे न्याय में तेजी आए। जनता के लिए सस्ते न्याय की व्यवस्था हो। स्थानीय निकायों, लोकपालों, लोकअदालतों और केन्द्रीय सतर्कता आयोग को और मजबूत किया जाना चाहिए।

एक नया मौलिक अधिकार होना चाहिए जो नागरिकों को सशक्त बनाए जो जानकारी वह चाहते हैं राष्ट्रीय और अंतर्राष्ट्रीय सुरक्षा चिन्ताओं को छोड़कर उन्हें उपलब्ध करवानी चाहिए। जोकि भ्रष्ट अधिकारियों के खिलाफ कड़े हथियार के रूप में प्रयोग लाया जा सकता है।

भ्रष्टाचार एक असभ्य समस्या है। यह मधुमेह की तरह है, जिसे केवल नियंत्रित किया जा सकता है, समाप्त नहीं। ऐसी कुछ लोगों की राय है कि सभी स्तर से भ्रष्टाचार का सफाया संभव नहीं होगा। परन्तु मेरा मानना है कि अध्यात्मिक शक्ति द्वारा आत्म संतुष्टि के गुण का विकास कर इस समस्या से छुटकारा पाया जा सकता है। यह कैंसर समाप्त किया जा सकता है। जरूरी है ईमानदारी से, सदभावना से, लगन से एकनिष्ठ होकर प्रयास करने की। अपने स्वार्थों को त्याग समाज में अनैतिकता, अराजकता से लड़ने की। राष्ट्रभक्ति और आपसी सौहार्द की भावना अपने अंदर बलवती करने की सभी को एक समान समझने की। भारतीय संस्कृति, सभ्यता, विरासत में मिले मूल्यों को जीवन में धारण करने से इस अर्थप्रधान युग में संत कबीर दास से शिक्षा लेते हुए उसे चरितार्थ करने की।

साई इतना दीजिए जा में कुटुम्ब समाय।

मैं भी भूखा न रहूं, साधु भी भूखा न जाए॥

हमें हमारे समाज में फन फैला रहे इस विकराल नाग को मारना होगा। सबसे पहले आवश्यक है प्रत्येक व्यक्ति के मनोबल को ऊँचा उठाना। प्रत्येक व्यक्ति को अपने कर्तव्यों का निर्वाह करते हुए अपने को इस भ्रष्टाचार से बाहर निकालना होगा। यही नहीं शिक्षा में कुछ ऐसा अनिवार्य अंश जोड़ा जाए। जिससे हमारी नई पीढ़ी प्राचीन संस्कृति तथा नैतिक प्रतिमानों को संस्कार स्वरूप लेकर विकसित हो। न्यायिक व्यवस्था को कठोर करना होगा तथा सामान्य ज्ञान को आवश्यक सुविधाएं भी सुलभ करनी होंगी। इसी आधार पर आगे बढ़ना होगा तभी इस स्थिति में कुछ सुधार की अपेक्षा की जा सकती है।

भ्रष्टाचार से लड़ने के लिए जनता को और अधिक जागरूक बनना होगा और शुरुआत खुद से करनी होगी, बात-बात में सरकार को कोसने से काम नहीं चलेगा, जब हम खुद रिश्वत देने को तैयार रहेंगे तो सरकार क्या कर लेगी? हमें रिश्वत देना बन्द करना होगा, चुनाव के समय अधिक सावधानी बरतनी होगी और समझदारी से काम लेना होगा। हमें हर स्तर पर गलत बात का विरोध करना होगा। जब सिविल सोसायटी की जागरूकता से जेसिका लाल और रुचिका जैसी लड़कियों को न्याय मिल सकता है, तो भ्रष्टाचार को अपने देश की शासन-प्रणाली से उखाड़ फेंकना कौन सी बड़ी बात है। हमारे पास मतदान का

अधिकार और सूचना के अधिकार जैसे कानून के रूप में हथियार पहले से ही हैं जरूरत है तो उस हिम्मत की जिससे हम भ्रष्टाचार रूपी दानव से लड़ सके।

***श्री हंसराज गं. अहीर (चन्द्रपुर):** भ्रष्टाचार को समाप्त करने के लिए देश भर में लोग आंदोलित हो रहे हैं। आदरणीय अन्ना जी द्वारा पिछले 9 दिनों से अनशन भी इस मुद्दे को लेकर है और हम आज नियम 193 के अंतर्गत लोक सभा में देश में बढ़ते भ्रष्टाचार को लेकर चिन्ता व्यक्त कर रहे हैं। लोक सभा में चल रही भ्रष्टाचार पर चर्चा में देश में भ्रष्टाचार खत्म करने के लिए क्या करना चाहिए, इस पर चर्चा होने के बजाए भ्रष्टाचार को छिपाने का सरकार द्वारा प्रयास हो रहा है। पिछले कुछ वर्षों में यूपीए के शासन काल में बड़े-बड़े भ्रष्टाचार उजागर हुए हैं। 2जी स्पेक्ट्रम घोटाला, आदर्श घोटाला, गोदावरी बेसीन गैस घोटाला, एनआरएचएम घोटाला, राशन घोटाला उजागर हुआ। देश के नियंत्रक और महालेखाकार (कैंग) ने तथा उच्चतम न्यायालयों के निर्देशों के बाद ये सभी घोटाले उजागर हुए, लेकिन सरकार ने कारवाई करने में विलम्ब से सरकार का भ्रष्टाचार के विरोध में कार्रवाई करने की इच्छाशक्ति दिखाई नहीं दे रही है।

मैंने स्वयं देश के कोयला तथा अन्य खनन सामग्री के मुफ्त तथा अंधाधुन्ध दोहन का मामला उठाकर इस पर सरकार से कार्रवाई का आग्रह किया लेकिन इसका संज्ञान ही नहीं लिया जा रहा है। यह लिपापोती किसके लिए और क्यों की जा रही, यह सवाल खड़ा होता है। देश के प्रत्येक स्तर पर भ्रष्टाचार फैलता जा रहा है। इसका सामना सभी को करना पड़ता है। स्थानीय स्तर पर 100, 200, 1000 रूपए की घूस लेने वाले चतुर्थ, तृतीय स्तर के कर्मचारी को भ्रष्टाचार प्रतिबंधक विभाग और पुलिस घेरे में ले सकती है। लेकिन 1 लाख 76 हजार करोड़ रूपए के 2 जी स्पेक्ट्रम घोटाले में शामिल लोग इससे अछुते रहते हैं। सारा देश इस दोहरेपन को देख रहा है। कॉमनवेल्थ गेम पर सरकार ने बिठाई शिंगलू कमेटी ने दिल्ली की मुख्यमंत्री को आरोपित करने और बाद में कैंग ने भी इसकी पुष्टि करने के बाद भी वह आज भी अपने पद पर बनी रह सकती है। कर्नाटक में लोकायुक्त की रिपोर्ट के बाद अगर येदीयुरप्पा को हटाया जाता है तो फिर दिल्ली की मुख्यमंत्री पर यही तरीका अपनाने का विरोध क्यों होता है। उनके समर्थन में सरकार पक्ष से दलीले दी जाती है कि उनका भ्रष्टाचार उतना बड़ा नहीं है। हम स्थानीय स्तर के कर्मचारी को नहीं बक्शाते तो इन बड़े लोगों को बक्शाने का क्या कारण है। इससे जनता में गलत संदेश जा रहा है। भ्रष्टाचार की गंगा ऊपर से नहीं जा रही है। अब जनता का यह मानना यूपीए सरकार द्वारा सही ठहराया जा रहा है। अगर हमें भ्रष्टाचार के खिलाफ लड़ाई लड़नी है तो हमें बगैर पक्षपात के तथा पूर्वाग्रह से दूर रहकर भ्रष्टाचारी कोई भी हो उसे दंडित करना चाहिए। मगर खेद से कहना पड़ता है कि यह होता नहीं दिख रहा, इससे जनता में आक्रोश पनप रहा है। आदरणीय अन्ना जी ने भ्रष्टाचार को मुद्दा बनाया तो जनता उनके पीछे खड़ी हो गई, इसका कारण भी आम जनता के मन में जो भ्रष्टाचार के विरोध में टीस

* Speech was laid on the Table.

पनपी है उसे दिया जाना चाहिए वह भुक्तभोगी है। आज भी राशन कार्ड, गैस, किरोसीन, तहसीलों में प्रमाण पत्र, जन्म-मरण प्रमाणपत्र बगैर घूस दिए मिलना असंभव सा हो गया। जनता का यह असंतोष आज जनाक्रोश के रूप में परिवर्तित हो गया है। इस पर हमें ध्यान देना होगा, हमने अगर जनता में पनपे रोष की अनदेखी की तो हमारी जो संवैधानिक व्यवस्था है, उसे उखाड़ने के लिए कई अन्नाजी सामने आ सकते हैं। सरकार ने भी अन्ना जी के जनलोकपाल के मुकाबले ढीला-ढाला लोकपाल विधेयक लाकर भ्रष्टाचार को बगल देने की कोशिश की सरकार अगर भ्रष्टाचार के विरोध में लड़ने का मुद्दा रखती है तो जनलोकपाल विधेयक को सदन में क्यों नहीं लाया गया। अब तो सरकार इसमें किए गए उपबंधों के तहत प्रधानमंत्री को शामिल करने समेत सभी बातें सुनने के लिए तैयार है। क्या देश की जनता की बातें सुनने के लिए आंदोलन ही पर्याप्त रह गया है। क्या सरकार संवेदना विहीन हो गई है। अगर यह स्थिति बनी रही तो सरकार को सत्ता में बने रहने का भी कोई अधिकार नहीं है। महाराष्ट्र में घटित आदर्श घोटाले में कैंग ने अपनी रिपोर्ट में सरकार की असफलता को दर्शाया है। सैनिकों की विधवा, उनके लड़के-लड़कियों के लिए छात्रावास और कारगिल शहीदों के परिवारों के नाम से सरकार से भूमि का आवंटन कर सीआरजेड तथा अन्य नियमों को तोड़-मरोड़ कर बड़े लोगों, नौकरशाहों को यहां पर फ्लैट आवंटित किए गए, फिर भी यह मामला कानूनी पेंच में फंसाकर लटकाया जा रहा है। अगर इसमें भ्रष्टाचार हुआ है, तो दोषियों पर कोई कार्यवाही क्यों नहीं, आज तक बड़े भ्रष्टाचारी के अपराधियों पर दंडनीय कार्रवाई नहीं की गई। यूनियन कार्बाइड मामले के अपराधी एंडरसन को विदेश जाने की छूट किसने दी, बोफोर्स मामले के अपराधी क्वात्रोची को विदेश किसने जाने दिया। भ्रष्टाचार मामलों में सरकार द्वारा की जा रही लीपापोती को देखते हुए यह सरकार भ्रष्टाचार के खिलाफ लड़ने में असक्षम है, यह धारणा अब जनता में भी और पकड़ती जा रही है। एक तरफ सरकार भ्रष्टाचार के खिलाफ कार्रवाई करने की बातें करती है और इस सरकार के कार्यकाल में ही आज तक के सबसे बड़े घोटाले उजागर हुए हैं। इस मायने में यह सरकार आज तक की सबसे बड़ी भ्रष्ट सरकार है। पहले एक नारा हुआ करता था, जब-जब कांग्रेस आती है, साथ में महंगाई लाती है। अब इसमें यह जोड़ना पड़ेगा, जब-जब कांग्रेस आती है बड़े-बड़े भ्रष्टाचार करती है। कांग्रेस पार्टी और सरकार दोनों ही भ्रष्टाचार के हिमायती दिखाई दे रहे हैं, और हम आज जो भ्रष्टाचार पर चर्चा कर रहे हैं उसमें संजिदगी न दिखाकर एक-दूसरे पर प्रहार करने का काम किया जा रहा है। आज के संदर्भ में खड़े भ्रष्टाचार के उजागर मामलों में कार्रवाई करने और प्रशासन को पारदर्शी बनाने के बजाए अगर आरोप का जवाब प्रत्यारोप में दिया गया तो इस चर्चा का क्या औचित्य रह जाएगा। आज सारे देश में भ्रष्टाचार के विरोध में माहौल बन रहा है लेकिन हमने इसका संज्ञान लेकर कार्रवाई नहीं की तो हम सभी संदर्भहीन हो सकते हैं। अगर सरकार को अपनी और सदन की गरिमा का ख्याल है तो उसे तर्क-वितर्क से बाहर निकल

कर भ्रष्टाचार के खिलाफ ठोस कार्यवाही करनी पड़ेगी, नहीं तो जनता का फिर वही नारा गूजेगा की "अब जनता आती है, सिंहासन खाली करो"। इसी के साथ अपना वक्तव्य समाप्त करता हूँ।

THE PRIME MINISTER (DR. MANMOHAN SINGH): Hon. Speaker Madam, I am very happy that at long last, the House had a debate on the issue of corruption. I thank all the Members who participated in this debate.

Madam, that corruption is a major national issue is a matter about which there is unanimity in the country. That we should collectively work to find credible approaches, credible solutions to deal with this scourge is also a matter which unites all sections of thinking public opinion in our country.

Madam, I share that perception; and on behalf of our Government, I would like to assure this august House that in the two and a half years that is left to us, we will do everything in our power to cleanse the system of this country.

Madam, Dr. Murli Manohar Joshi is not here. Yesterday, he made a powerful speech and he turned it into a personal attack on me as if I am the fountain head of corruption and that I have knowingly connived at corruption of some of my colleagues.... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please. What is this?

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*) ...*

DR. MANMOHAN SINGH: Madam, I consider it beneath my dignity to enter into an argument on issues which are before the PAC, issues which are in our courts. In my seven years as Prime Minister even when the Opposition Members have accused me of many crimes, I have never used harsh language in describing the conduct of any Member of this House.

Madam, I would like to assert before this House that I have a public life in the service of this country for nearly 41 years. In these 41 years of my public life, 20 years in Parliament I have tried to serve this country to the best of my ability.

* Not recorded.

I, as Finance Minister, inherited an economy with a bankrupt treasury, with foreign exchange reserves totally exhausted, with credit worthiness of our country seriously in doubt. We turned around that economy. We have ensured that this economy, the bankrupt economy that we inherited, has become one of the fastest growing economies of the world.

Madam, whatever the Members of the Opposition may say, the fact is that India is respected all over the world. I think that is because of the inherent strength of our economy, of our polity, of our democratic system but at the margin, in these seven years or earlier as Finance Minister, I did make a small contribution in my own way to enhance the prestige of this country, and therefore, while charges are leveled against me, it hurts. But I am not going to convert this forum into a forum for accusation one way or the other. All I can say is that if any wrongdoing has been done by me, I invite the Leader of the Opposition to look at my property which I may have accumulated in the last 41 years, members of my family ...
(Interruptions)

I would accept the verdict of the Leader of the Opposition if they find that I have used public office to amass wealth for myself or for any member of my family.

Madam, in the course of seven years as Prime Minister, I may have made mistakes. Who is above making mistakes? To err is human but to accuse me of evil intentions, of conniving at corruption is a charge I firmly repudiate.

Madam, this is not an occasion to trade allegations to and fro and I am not going to deal with this matter as the matter is before the court or before the various Committees of Parliament and they will come with their own conclusions. I would, however, like to say that corruption is a multifaceted problem. Therefore, we, as a nation, have to find practical, pragmatic means but effective means to tackle it, and this is not merely the responsibility of the Central Government. The State Governments are responsible for over 50 per cent of the total national spending and the conduct of the State Governments, which is the one way people come in

contact with Government, is essentially the responsibility of the States. There is anger in the country. There is anger about the misuse of public offices.

Therefore, both at the Centre and the States, it is our obligation to clean up the system of governance to reform and to ensure that we leave behind for our children and grand children a system of public administration which is capable of meeting the challenges of the 21st century. I commit our Government to doing precisely that. In my address to the nation from the ramparts of the Red Fort, I listed a number of areas where in the next couple of months I would like our Government to take initiative and I stand committed to whatever I promised from the ramparts of the Red Fort.

Madam, corruption sources are numerous. Until the early 90s, the biggest single source of corruption was the licensing system, the industrial licensing system, the import controls and the foreign exchange controls. The liberalisation that we brought about has ended that part of the corruption story.

Another major part of corruption was the rates of taxation which were so exorbitant that people were tempted to enter into corrupt practices to reduce their tax liabilities. We have, I venture to suggest, ourselves and the successor Governments worked hard to simplify to streamline the taxation system and on balance there is less scope for corruption as far as taxation matters are concerned. Even though I recognise that a residual element is still there and we have to work together through various mechanisms, including goods and services tax which is now in the public domain and, which is, I believe, an obligation which our country must fulfil if it wants to move forward. But, there are many other areas where corruption still persists. We have to tackle this problem from various angles.

There are Central Government programmes administered by the State Governments but there are leakages. Therefore, we must find ways and means of reforming the system of public administration so that these leakages can be plugged. Malfunctioning of public distribution has been widely commented upon. We must, therefore, devise new methodologies to ensure that the Public

Distribution System will be free of malpractices. This is an obligation which we can discharge only in full collaboration with the State Governments and discharge we must. But I would like this House to endorse the reform of the Public Distribution System, where the ordinary people come in contact with the Government machinery or meeting the basic needs of existence of livelihood, is cleaned up.

Madam, yet another source is, where Government contracts are given in a manner which creates suspicion that something is going wrong. Therefore, we need a Public Procurement Act, as some other countries have, to streamline our contracting mechanisms in a manner in which there will be less scope for corruption in future.

Madam, in certain areas, greater competition itself will reduce the scope for corruption. But, we know that there are areas of infrastructure where competition can at best be only limited.

There is scope for regulation. We have, in the last couple of years, put in place regulatory mechanisms, but the functioning of these regulatory mechanisms, especially with regard to the management of the infrastructure, is something which requires attention. That is yet another area where we must find ways and means to streamline the regulatory system, so that there is less scope for corruption.

I could go on. But I do not want to repeat what I said from the ramparts of the Red Fort. The House has my assurance that we will work in full public glare to fulfil what we have promised. I have set up a group under Shri Pranab Mukherjee to look at the scope for reducing the amount of discretion that ministers have at the Centre. This group has made some important suggestions. They will be considered by the Cabinet and we will put in place a mechanism to reduce the scope for misuse of discretionary power or to eliminate discretionary power wherever it can be done without detriment to public interest or achievement of public good.

Madam, it is in the context of corruption that the last few weeks have seen momentous developments. Shri Anna Hazare has gone on fast. His plea is that we

should adopt the Jan Lokpal Bill that has been drafted by them. The background of this whole exercise is well known to this august House. We had sittings together with the five representatives of Shri Anna Hazare, including himself, who met with our five representatives and a large measure of agreement was reached with regard to the shape of the Lokpal Bill that we should have. On certain matters there was disagreement and that disagreement could not be resolved and therefore we referred that matter for consideration at the All Parties meeting and the consensus was that the Government should come with its own version of the Bill and various Parties would then reflect on what to do with that Bill. We discharged that obligation. We submitted that Bill to Parliament. It has now been referred to the Standing Committee.

This Standing Committee can consider all options and we can find ways and means of ensuring that the Bill that has been prepared by Shri Anna Hazare is given due consideration by this Committee. Also, along with this, there are other ideas. There is Dr. Jayaprakash Narayan's group which produced a Bill; there are ideas which have been mentioned in a paper by Shrimati Aruna Roy. All these matters can be discussed, debated and a consensus can be built up in the Standing Committee. We are open to all suggestions. We will work with all sections of this House to have a Lokpal, who is strong, who is effective and about which there is a national consensus.

We have produced a Bill which reflects the thinking of our Government. But we are open to persuasion and we have an open mind and when we discuss this Bill, whether in Parliament or in the Standing Committee, we will work with a single minded devotion to ensure that we leave behind for posterity a Lokpal Bill which does credit to our concerns for meeting the challenge of corruption.

Madam, yesterday there was a very good meeting of all political parties. All political parties agreed that we should request Shri Anna Hazare to give up his fast and that we should find ways and means to ensure that ideas reflected in the Jan Lokpal Bill are given adequate consideration in parliamentary processes and that



we should come forward with a strong, effective Bill which has the broad support of the country as a whole. I commit our Government to working with all sections of the House to realise this dream. Therefore, I urge all Members of the House to join me in making an appeal to Shri Anna Hazare that he has made his point. It has been registered with us. I respect his idealism. I respect him as an individual. He has become the embodiment of our people's disgust and concern about tackling corruption. I applaud him, I salute him. His life is much too precious and therefore, I would urge Shri Anna Hazare to end his fast.

We will find effective ways and means of discussing the Jan Lokpal Bill along with the Government version of the Bill along with Shrimati Aruna Roy's Bill, along with the ideas in the paper that Dr. Jayaprakash Narayan has submitted. All ideas should be discussed, debated so that we have a Bill which is the best possible Bill, which will help us to deal with the problem of corruption.

Madam, it has been mentioned to me that Shri Anna Hazare and his colleagues are very keen that their Bill should be discussed in the Parliament. I have not thought over this matter in great depth, but a thought comes to me that perhaps we could have a debate in this House on all the Bills that are in the public domain and have a discussion on what are the weak points of various Bills and what are the strong points of various Bills and at the end of that debate, send the whole record for consideration of the Standing Committee of the Parliament. I have a feeling that this will meet the point that Shri Anna Hazare and his colleagues have been making that Parliament must have a chance to give its views on their Bill before sending it to the Standing Committee and therefore, I submit to this august House that this is one via media which will respect the parliamentary supremacy and, at the same time, enable Parliament to take on board ideas contained in the Lokpal Bill drafted by Shri Anna Hazare and his colleagues.

Madam, I conclude by appealing to all sections of the House to join in appeal that I have made to Shri Anna Hazare that his life is much too precious.

We would like him to live a long life and a happy life in the service of our people.

He has registered his point. Therefore, we respectfully request him to end his fast. I think that if we do it, then this would be a befitting finale to this very constructive debate on corruption and in tackling it that has taken place in this House since yesterday.

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, प्रधानमंत्री जी ने अन्ना हजारे जी से अनशन त्यागने की जो अपील की है, मुझे लगता है कि यह अपील सारे सदन की अपील बन जाए तो कहीं ज्यादा अच्छा होगा। मैं विपक्ष की तरफ से स्वयं को संबद्ध करते हुए यह अपील करना चाहूंगी कि श्री अन्ना हजारे अपना अनशन त्याग दें। उनकी प्रभावी और सशक्त लोकपाल बिल लाने की जो मांग है, मैं यहां से कहना चाहती हूँ कि देश एक प्रभावी और सशक्त लोकपाल लाने के लिए प्रतिबद्ध है। हम सब यहां जो बैठे हुए हैं, एक बहुत प्रभावी लोकपाल बिल लाने के लिए प्रतिबद्ध हैं और हम ऐसा बिल लाएंगे। हम इस सदन से उन्हें आश्वासन देते हैं कि हमें कितना भी संशोधन करना पड़े, हम इस सदन से एक प्रभावी और सशक्त लोकपाल बिल निकालकर लाएंगे। यह सदन उनसे अपील करता है कि आपका जीवन अमूल्य है, इसलिए आप अपना अनशन त्याग दें। यह पूरे सदन की तरफ से अपील अन्ना हजारे जी को चली जाए। इसके लिए मैं खड़ी हुई हूँ।...(व्यवधान)

अध्यक्ष महोदया : माननीय सदस्यगण, मेरे विचार से सभी इस बात से सहमत हैं और सभी अपने को इससे संबद्ध करना चाहेंगे। अभी प्रधानमंत्री जी ने जो अपील की और नेता प्रतिपक्ष की तरफ से जो अपील आयी मैं भी चाहूंगी कि पूरे सदन की तरफ से यह एक आवाज़ अन्ना हजारे जी के पास जाए कि वह हम सब की अपील पर अपना अनशन अब समाप्त करें। उनका जीवन बहुमूल्य है और उन्होंने जिस प्रकार से भ्रष्टाचार के मुद्दे को उठाया, उस पर हम लोगों ने गहन विचार-विमर्श किया है, आगे भी इस पर करेंगे और एक बहुत ही प्रभावी क्रम भ्रष्टाचार के उन्मूलन के लिए उठाएंगे।

...(व्यवधान)

अध्यक्ष महोदया : श्री दारा सिंह चौहान एवं श्री शैलेन्द्र कुमार इस विषय से अपने को संबद्ध करते हैं।

12.28 hrs.**(ii) Steps taken by Government for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare -- Contd.**

MADAM SPEAKER: Now, Item No. 14, Shri T.R. Baalu.

... (*Interruptions*)

SHRI T.R. BAALU (SRIPERUMBUDUR): Hon. Speaker, Madam, with excruciatingly bleeding heart, I would like to initiate this discussion on genocide and the sad plight of Sri Lankan Tamils. ... (*Interruptions*)

MADAM SPEAKER: Please, let us have order in the House.

... (*Interruptions*)

SHRI T.R. BAALU : I think that this is the third time in this House that I am raising this vexatious issue. The hon. Members of Parliament would desist from disturbing the House because I am initiating the most important issue of the Sri Lankan Tamils. ... (*Interruptions*)

Madam, the other day, I mentioned about genocide and the sad plight of Sri Lankan Tamils. ... (*Interruptions*) It is nothing but a true story, which could be substantiated by the Report submitted by a panel of experts appointed by the Secretary-General of the United Nations.

MADAM SPEAKER: Hon. Members, please do not do all this.

... (*Interruptions*)

SHRI T.R. BAALU : The panel consisted of Mr. Marzuki Darusman from Indonesia as the Chairman; Mr. Steven Ratner from United States of America; and Madam Yasmin Sooka of South Africa. ... (*Interruptions*)

These are nothing but true stories of their sad plight. This can be substantiated by the Report submitted by the Panel set up by the United Nations. There are umpteen number of visuals like these. This one is from the *Headlines Today* of India. Another true story has been telecast by Channel IV of BBC, London. There are many evidences the world over brought out by various NGOs



and other organizations which could be shown at the appropriate time by the individuals, if there is an inquiry conducted by the International Court of Justice.

Madam, for the benefit of the Members of this hon. House, kindly permit me to read one or two paras from the Report of the United Nations so that they can understand what has happened during the Civil War in Sri Lanka. I am quoting from the Report of the Panel of Experts of the UN. Specifically, the Panel found credible allegations associated with the final phases of War.

“Between September, 2008 and 19th May, 2009, the Sri Lanka Army advanced its military campaign into the Vanni using large-scale and widespread shelling, causing large numbers of civilian deaths.

The Government shelled on a large-scale in three consecutive No Fire Zones, where it had encouraged the civilian population to concentrate, even after indicating that it would cease the use of heavy weapons. It shelled the United Nations hub, food distribution lines and near the International Committee of the Red Cross (ICRC) ships that were coming to pick up the wounded and their relatives from the beaches. It shelled in spite of its knowledge of the impact, provided by its own intelligence systems and through notification by the United Nations, the ICRC and others. Most civilian casualties in the final phases of the war were caused by Government shelling. The Government systematically shelled hospitals on the frontlines. All hospitals in the Vanni were hit by mortars and artillery, some of them were hit repeatedly, despite the fact that their locations were well-known to the Government. The Government also systematically deprived people in the conflict zone of humanitarian aid, in the form of food and medical supplies, particularly surgical supplies, adding to their suffering. To this end, it purposefully underestimated the number of civilians who remained in the conflict zone. Tens of thousands lost their lives from January to May, 2009, many of them died anonymously in the carnage of the final few days. The Government subjected victims and survivors of the conflict to further deprivation and suffering after they left the conflict zone. Screening for suspected LTTE took place without any transparency or external scrutiny. Some of those who were separated were summarily executed, and some of the women may have been raped. Some persons in the camps were interrogated and subjected to torture.

Thus, in conclusion, the Panel found credible allegations that comprise five core categories of potential serious violations committed by the Government of Sri Lanka:”

i) killing of civilians through widespread shelling; ii) shelling of hospitals and humanitarian objects; iii) denial of humanitarian assistance; iv) human rights violations suffered by victims of survivors of the conflict; and finally (v) human rights violations outside the conflicts zone, including against the media and other critics of the Government.



This sad episode is nothing but a tragedy. These atrocities, these miseries have happened under the nose of a Gandhian State, which is even today preaching non-violence to the rest of the world. These atrocities have happened under the feet of a State which is run by the policies and principles of Pandit Jawaharlal Nehru. The Media would only say that Pandit Jawaharlal Nehru has preached us Panchsheel. These atrocities have happened near our country. When our brothers and sisters were killed and raped in Sri Lanka, when our sisters were kidnapped and raped in the forest of Sri Lanka, when our Tamil children were butchered and hung in the streets of Sri Lanka, when my Tamil race is ridiculed by a State called Sri Lanka, when the Sri Lankan Tamils were slowly wiped out of the scene of Sri Lanka, the Indian Tamils and the Tamils world over felt that the mighty Government of India should definitely come forward with the helping hand to see that innocent killings are stopped, to see that innocent Tamils are liberated as it was done in East Pakistan sending Mukti Vahini that liberated Bangladesh. This is what we thought. This is what exactly Government of India should have done. This was a strategic one but they have not done it.

... (*Interruptions*)

MADAM SPEAKER: I need not tell you. You are a very senior Member but I still would like to point out that it is another country about which we are talking. It is a sensitive matter and you will keep all these facts in mind while you are speaking.

SHRI T.R. BAALU : Yes, Madam. I do agree. At the same time, the root cause for these miseries should be understood by the world, at least by our Members of Parliament. It is more important. That is why, I am telling all these things. But this is the struggle for the past 61 years. The agitation which was started in 1948 to 1967 by the great Shri Thanthai Selva and from 1977 to 1983 by great Shri Amrithalingam should not go waste. The Leaders like Shri Thanthai Selva and late Shri Amrithalingam fought for the cause of Tamils in a peaceful way, in an orderly way but they could not succeed. We could understand that they have failed by following the Gandhian way.

Finally, the youngsters, the young Sri Lankan Tamils took arms in their hands. What went wrong? Nothing went wrong. The armed struggle is one of the struggles in freedom movement, in the liberation movement. It has been accepted by all the liberation movement. Whatever it is, unfortunately the genocide has succeeded. The young people have failed miserably.

The young people have failed miserably because of various things which I do not want to dwell upon it. In spite of my leader Dr. Kalaignar Karunanidhi's advice, they have not coordinated properly; they have not cooperated together. There were unnecessary quarrels between brothers and brothers. Finally, the struggle went into rough weather and failed. We feel sorry for this. But my leader Dr. Kalaignar Karunanidhi from 1956 onwards consistently and vociferously fought for the rights of the Sri Lankan Tamils. It was because of that he lost the elected Government twice. To draw attention of world, he had resigned as MLA along with the General Secretary Prof. Anbalagan. The DMK lead by him, conducted rallies, *dharnas*, demonstrations, picketing and *bandhs*. I have also been arrested for more than 25 times particularly with Thalapati M.K. Stalin and late leader Murasoli Maran. More than 105 volumes consisting of one crore signatures of Tamils were sent to the United Nations for redressal requesting the Secretary General to intervene in this affairs. About hundred kilometres of human chains were formed in the torrential rains by Dr. Kalaignar Karunanidhi. The TESO

Conference and the historic Conference wherein the leaders like Shri Vajpayeeji, Shri NTR, Shri Barnalaji, Prof. Madhu Dandavate, Shri Jaswant Singh, Shri Farooq Abdullahji, Shri H.N. Bahugunaji, Shri Mahantaji, Prof. Anbalagan, my leader late Shri Murasoli Maron, late Shri Upendra, 'Asiriyar' Veeramani P.Nedumaran and Mr. Vaiko, the old friend of mine had addressed the gathering of more than ten lakh people in Madurai. They resolved to see that proper redressal is given to the Sri Lankan Tamils. The historic Conference had been conducted under the leadership of my leader Dr. Kalaignar Karunanidhi. Finally, after the civil war he sent a delegation under my leadership to visit the refugee's camp and we saw that more than 3,30,000 people are just inside the barbed wire fencing. They were put into like cattle. We saw this tragic thing with a bleeding heart and eyes. We came here and we apprised the matter to the hon. Prime Minister of India. We apprised about this issue to all the leaders. But what had happened? No tangible result had come even today.

The worst part is that not only the Sri Lankan Tamils but our language, the Tamil language had been ridiculed. I am very sorry for that. I am reminded of a historic event wherein Hitler's Nazis, during the Second World War burnt the books of Jews. The great scientist Albert Einstein, Sigmund Freud had written so many volumes of books. Those volumes were burnt to ashes by the Nazis.

A gang of Nazis along with hooligans went into the Berlin Library and burnt thousands of books to ashes. The same thing happened in Jaffna. More than 97,000 volumes of Tamil books were burnt to ashes in the world famous Jaffna Library. The Tamil books were burnt by two Ministers of Sri Lanka ..

MADAM SPEAKER: Hon. Member, we have close and friendly relations with the neighbouring State. Please keep this in mind. And when you are making your points please ensure that nothing that you say adversely affects our relations. It is a request. You are a very senior Member. I expect you to observe this responsibility.

SHRI T.R. BAALU: Yes, Madam.

Madam, what I want to explain is that not only the Sri Lankan Tamils but the Tamil language itself was ridiculed. They ridiculed our language. That is why 97,000 books were burnt to ashes in Jaffna Library. They not only waged war against my language, they waged war against our Tamil culture. Nobody can tolerate that.

I would narrate the story that was published in the United Kingdom by Mr. Graham William. He says, "Traveling through the Tamil areas in Northern Sri Lanka one is shocked to see the changing demography of the land. The land that was once inhabited by Tamils, the land that had distinct flavour of Tamil culture and heritage is now in the grip of Sinhalese Army." He further says, "Throughout our travel into the Tamil hinterland we could sense an air of Sinhalese triumphalism. Military camps and Sinhalese soldiers are common sight in Tamil areas. The Sri Lankan defence forces occupied 7,000 square kilometers out of a total of 18,880 kilometres of Tamil land." He further says, "Around 2,500 temples and 500 churches have been destroyed in the war," We should be able to catch this point. This is nothing but waging war against a culture.

What has happened in Bosnia? In the break-away country of Yugoslavia, General Ratko Mladic and Mr. Radovan Karadzic - had killed 8,000 Bosnian Muslims.

MADAM SPEAKER: Mr. Baalu, I do not like to intervene again and again but we have to discuss the relief and resettlement of Tamils. Please come to that instead of going into all this. It is something very sensitive, you know about that.

SHRI T.R. BAALU :It is only a fact, Madam.

In 1992, the UN Secretary-General resolved to appoint a Commission. The Commission had enquired and reported to the United Nations. In 1992, the United Nations appointed a Tribunal. In 1993, the Tribunal identified these two people as responsible for the heinous crimes. Now they are facing that international tribunal at The Hague for killing 8,000 Muslims.

If Ratco Mladic and Radovan Karadzic have to face the tribunal at The Hague for killing 8,000 people; if Iran stands condemned for killing hundreds of people in 2009 elections; if Bashar al-Assad faces UN sanctions for killing 1,300 Syrians in Syria for raising the voice of democracy; if Omar al-Abbasid of North Sudan had to receive a warrant from the United Nations for having killed two lakh people; why not ... * Why not ... *, for having killed lakhs and lakhs of Sri Lankan Tamils? Why not?

I would only voice my feelings, with your help here. What my friend, the External Affairs Minister said is this. The External Affairs Minister is not here. He is a very good man. Of course, he is my own friend; but the other Minister is here. ... (*Interruptions*) You are here, I agree with you. If he would have been here, I would have very much impressed and that must have been more responsible. ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): He may come here.

SHRI T.R. BAALU : Madam, the other day, the Minister of External Affairs Minister made a statement in this House:

“I have, nonetheless, stressed to my Sri Lankan counterpart, the need for investigation into the allegations of human rights violations.”

My friend is requesting his Sri Lankan counterpart! Do you understand this, Madam? Our problem is with that particular administration. But my friend, having understood all these issues, having understood that a ... *

MADAM SPEAKER: No. Delete it.

SHRI T.R. BAALU : Will it be all right, Madam? What I said just now, you would have probably understood. ... * Will it be all right, Madam? No. It would not be all right.

* Not recorded.

Nowadays, the Indian Tamilians' voices are not heard by our own friends. It is not because the voices are very feeble, but our friends need some hearing aid! That is all I could say. I cannot say more than this. This is more than sufficient for them to understand that.

What is happening in Sri Lanka, after the end of the war? These are the most important points or issues. My friends can address these issues. There is a PTI story from London. After the civil war is over, the General, who had acted to the diktat of the Sri Lankan civil administration, ...* is in jail now. My friends from the UN, the panel of experts went there, to find out what has happened, as was requested by the Secretary-General of the UN. They went throughout the length and breadth of Sri Lanka to understand what has happened during the civil war. They wanted to enquire from that particular General. They had not been allowed to go and find out from him what has happened during the civil war; he is in jail; the administration has not allowed them to go and approach him.

Here, there is a PTI story from London:

“The Sri Lankan Government has threatened to execute the country's jailed former Army Chief and war hero, ...*, if he continues to suggest that top officials may have ordered war crimes, during the final hours of the bloody civil war. The threat has been issued by the island nation's powerful Defence Secretary ...*, the brother of President ...*, who said ...* would be hanged if he deposes before any probes into the alleged war crimes.”

MADAM SPEAKER: No. This will not go into the records.

SHRI T.R. BAALU: “...* responded angrily to the prospect of ...*giving evidence.”

MADAM SPEAKER: No. This will not go into the records.

SHRI T.R. BAALU : “He cannot do that. He was the Commander.”

MADAM SPEAKER: Mr. Baalu, kindly restrain yourself. I have warned you again and again. Now, please restrain yourself.

* Not recorded.

SHRI T.R. BAALU :Yes, Madam, I will confine to the speech.

Yes, Madam. There is another story. This is what my friend, hon. Finance Minister, Shri Pranab Mukherjee, previously the External Affairs Minister, had said. With your permission I would like to quote his letter:

“Dear Shri Baalu,

I write to keep you apprised of developments in respect of Sri Lanka.

As you know, it has been my Government’s consistent effort to work for a political solution of the situation in Sri Lanka within which all communities, and particularly the Tamil community, feel comfortable and are able to exercise their rights within the framework of a united Sri Lanka. As part of this effort, we have pressed the Sri Lankan Government to move forward towards implementation of the 13th Amendment to the Sri Lankan Constitution which resulted from the India-Sri Lanka Agreement of 1987. As a result of our recent contacts with the Sri Lankan Government, including the visit of our Foreign Secretary to Colombo on 16-17 January, 2009, I am hopeful that we can expect to see progress in the coming months (this he said in the month of January) in the direction of a real devolution of power to elected representatives in provinces occupied by Tamil majorities. ”

This is what his letter says. What was the reaction of President *

I would like to quote:

MADAM SPEAKER: Please do not bring in names.

... (*Interruptions*)

SHRI T.R. BAALU : I am sorry, Madam. I would like to quote the President of Sri Lanka’s reaction.... (*Interruptions*)

MADAM SPEAKER: Please sit down. Let me control the House. A very sensitive debate is going on in the House. Please sit down. I know what is to be done.

SHRI T.R. BAALU : I am sorry Madam. We want to vent our feelings. This is the forum where we can vent our feelings otherwise where should we go?

* Not recorded.

MADAM SPEAKER: But you have to speak with restrain.

SHRI T.R. BAALU : It is the most vexatious issue. Kindly allow us to speak. I do not think my friends will come forward to do anything but anyhow I am here to vent my feelings. The hon. Minister had written the letter in January. What has happened till now? Lakhs and lakhs of people have lost their lives. We cannot get them back. I do not think I can meet them again. I would like to quote a great person of a particular country and he says:

“There is no hurry to formulate a political solution. If there is a solution at all, it will be home grown only.”

Okay, let it be home grown. It is a very interesting story. You may see, Madam, he had also added by saying:

“We will take our own time to find a solution, Madam. (the letter was written in January and we are now in August) and you cannot ask for an instant solution like Instant Noodles.”

It is not proper on the part of that particular person to say like that. We cannot ask for an instant solution like Instant Noodles. This is how the Sri Lankan Tamils, the Tamil community, are being treated. Kindly understand this is his reaction on the 13th amendment.

There is one more story.

MADAM SPEAKER: How many stories you will tell?

SHRI T.R. BAALU :There is only one story left.

MADAM SPEAKER: Every time you start with another story concerning a new country.

SHRI T.R. BAALU : Madam, I am not telling any story just like a grandfather telling a story to his grandchild. I am telling the facts. Nowadays, in Media parlance the facts are told as story.

In the headlines today, in our own Indian TV only, one of the officials in charge of the Sri Lankan military – I am not taking the name since Madam, you

have asked me not to mention the name – the Secretary of the Sri Lankan Armed Force has been quoted.

13.00 hrs.

On the issue of political solution and the 13th Amendment, he said:

“With LTTE gone, there is no need to further amend the Constitution.”

This is the statement of the official reported by the Headlines Today, which is an Indian TV channel. We feel that Indian Tamils and the Tamils world over are being hoodwinked. Not only we are being hoodwinked, the mighty Government of India is being hoodwinked by our neighbour. I can only say from Shakespeare’s play – ‘O Caesar, beware the Ides of March’. I think all of my friends would have gone through these lines. It is the most important line in Julius Caesar. I can only send words to my friend through this House. Madam, I am concluding.

Now, India is heading the presidium of the United Nations Security Council. India is the leader. India is presiding over it.

MADAM SPEAKER: Hon. Members, if the House agrees, we will dispense with the lunch hour?

SEVERAL HON. MEMBERS: All right.

MADAM SPEAKER: Kindly conclude now.

SHRI T.R. BAALU : Within two minutes, I am going to conclude.

MADAM SPEAKER: In this short time, you have made me very worried. Please come back to relief and re-settlement issues of Tamils because that is the topic of discussion under Rule 193. You are wandering everywhere else.

SHRI T.R. BAALU : I would urge upon this Government to prevail upon the United Nations to order for a comprehensive investigation on human rights violation in Sri Lanka from 1983 to 2009; Secondly, to bring all human rights violators irrespective of howsoever high they may be, to face the trial before

International Criminal Court of Justice. Thirdly, to declare human rights violators as war criminals.

The fourth demand is to order for a Referendum for a political solution to Tamil people. These are all the demands made by *Dr. Kalaignar* during the recent meeting of the General Council of the DMK Party at Coimbatore. Finally, I would like to request, with folded hands, to the Minister of External Affairs to go through my speech and render justice to Sri Lankan Tamils.

SHRI JASWANT SINGH (DARJEELING): Madam Speaker, how much time do I have?

MADAM SPEAKER: You have 26 minutes.

SHRI JASWANT SINGH : Madam Speaker, I will tailor my intervention accordingly. This is really an extraordinary circumstance, in which we are discussing this very sensitive and deeply emotional issue. I do share and sympathise with the sentiments that my distinguished colleague, Shri T.R. Baalu, with whom we have had the benefit of working together in the same Cabinet and indeed all his other colleagues. He knows very well that whereas I sympathise with his sentiments, I have difficulty with some of the opinions that he has expressed. But that does not distract from the totality of the situation. This is a very unhappy, challenging and trying situation in which we discuss this subject. Our dear Government is clearly at its wits end. Now I recognise that for this Government with its capability challenged, also it is challenged by its own lack of capacity and competence for it to travel to its wits end, is not a very long journey. And that is precisely why it makes it so important that what we say here is recognised by the Government and acted upon with, at least, its residual competence that it can bring to demonstrate on the subject.

I do also wish to take this opportunity to express my sympathies with my dear and distinguished friend, the Minister of State for External Affairs. I did not want that this agony be inflicted upon him. क्योंकि रोज़े के दिन हैं। अब उनको ऐसे मौकों पर यह तकलीफ दी जाए, मेरे मित्र शायद मुझे माफी बर्खोंगे पर यह वक्त मैंने तय नहीं किया था। अगर आपकी नमाज में कोई अड़चन आती हो, तो मुझे माफी बर्खों।

Madam, this particular discussion really is not subject to brilliant or rhetorical flights or really even speech making. Yet we cannot move away from identifying whatever be the substance of it. Therefore, let me, at the very beginning of the discussion, share with you as to where the NDA stood on the subject because these are five or six issues which will define our approach to the

entire matter and which I continue to believe are still relevant and can still, if acted upon, find an answer to what appears to be an imbroglio.

The first is that the NDA stood for Sri Lanka's constitutional and territorial integrity. It appears that the UPA has also adopted this policy because it is the correct policy, it is the sane policy and we continue to stand for Sri Lanka's constitutional and territorial integrity.

There was a question raised about the thirteenth amendment. This amendment is an amendment of the Constitution of Sri Lanka. We stand for this amendment but if the present Sri Lankan Government does not like to call it 13th amendment, they can call it 14th or 15th or whatever they choose but this amendment is a necessary step. It is a step that ought to be taken because it is directed at a certain purpose. That purpose ought to be fulfilled. That is what our recommendation would be and not any strict commitment, only to the phraseology of the word, though there is a symbolism to the word 13th amendment.

There is a third recommendation and a very strong assertion that I make to my friend in that beautiful country, Sri Lanka, that it must revert to peace and prosperity. But to revert to peace and lasting prosperity, they must make a distinction between Tamils and the LTTE. A great deal of the mistake arises by this confusion. It is possibly a confusion that afflicts some of us also. We need to remove this aspect of equating the LTTE with the totality of the Tamil population whether in Sri Lanka or the Tamil Diaspora or other Tamils, who have such enormous talent and ability and competence that the State of Tamil Nadu has given to India.

Madam, surely, when genes of competence were being distributed by the Creator, I feel cheated coming from the desert of Rajasthan, all the genes seem to have gone to Tamil Nadu! We have no 'competence' left.

MADAM SPEAKER: Hon. Member, you have no reason to feel cheated.

SHRI JASWANT SINGH :But I do urge all of us to reflect on this distinction. I do not want to go into the origins of LTTE. How that original fault was committed is

now history. That is not entirely relevant to our today's discussion. Therefore, I limit myself to what we can do to ourselves.

The next point is again a suggestion. I think, it makes a great deal of sense and also perhaps in Tamil Nadu, that we must make a distinction between minoritism and ethnicity. The Tamils in Sri Lanka are not simply a minority. They are an ethnic grouping and that must be recognized, respected and treated as such as an ethnic group. If we do that, then a great deal of the root of the problems and solution will be found by us. I say this because I realize that these were some of the planks of the NDA. This is not any total enunciation of policy. But I do want to add my view to a unanimous expression of view by the Tamil Nadu Assembly. That unanimous expression of views by the Tamil Nadu Assembly is a right, is a sovereign function and a duty, indeed a duty of the Tamil Nadu Assembly, as presently elected, representing the State of Tamil Nadu. It does not behove anybody here or outside of India to belittle the views that the entire Assembly of Tamil Nadu has expressed. I do not wish to further labour this point. Surely, it must be understood because if I have time I will share a thought or two on the transformed nature of today's foreign policy.

Madam, there is one more thing that I will add briefly. This is what my distinguished colleague and the Leader of the Opposition had once raised and it is about Katchaitheevu. Now, this Katchaitheevu Island about which, I believe the Chief Minister of Tamil Nadu has lodged an appeal in the Supreme Court, was ceded by us to Sri Lanka principally to facilitate fishing. But the fishing rights of the Tamil fishermen were preserved fully. That is one. Secondly, there is a Catholic, if I am not mistaken, church. These are problems with our fishing it is entirely coastal fishing. It is not industrial fishing and because it is coastal fishery, in waters surrounding Katchaitheevu there will be occasions when Sri Lankan fishermen come, dry their nets, or Indian fishermen go there but those occasions must not ever be used to shoot at or kill Tamil fishermen. That happens because

firstly we are not fully administrating the understanding which surrounds the ceding of this island.

I can only urge the Government to ensure that this understanding is fully implemented. There is a second aspect to it. I do believe in it and I shared it with my distinguished colleague earlier that there is a need for us, for this Government to take steps because we have a coastal fishery and there are millions of fishermen all along from Gujarat to Bengal. You can circumnavigate coastal India. They are all coastal fishery. There is very little industrial fishery, so we must stand with limited options which coastal fishery offers. Please work towards arriving at a SAARC Agreement or Memorandum of understanding or protocol, with all the countries of SAARC for coastal fishery.

Madam, I will be very brief now though I have not taken much time.

MADAM SPEAKER: You have time to speak.

SHRI JASWANT SINGH : I would not take much time but these are the planks which have added to Tamil Nadu's present concerns. The foundation of the policy must be that there has to be a distinction now recognized by the Government between the Tamil people and the LTTE. It must be done and as a good neighbour, Sri Lanka must also recognize it.

There are two or three general points that I would like to make. There are two or three strands of foreign policy. One is what I call "Do Something Syndrome". I do not think that the wisdom of India's Foreign Policy is governed by it irrespective of what the situation is. But the reverse is even more killing and that is being uninvolved and or the "Do Nothing Syndrome". I appeal to the Government of India not to fall into either of these traps. There is an imperative need to recognize that India has a role to play not because we are a South Asian hegemon- we are not that - but because India has a role and responsibility towards its entire neighbourhood and it must provide that voice, that leadership and that guidance. It was rather a poignant intervention that the hon. Prime Minister had made earlier. I hope what I say will be understood.

Of course, nobody stands for corruption either. But there could also be corruption of policy and you could have a situation in which because of corruption of policy, the collective ill of inherited policy are is borne by India today. Do I have to cite Jammu and Kashmir, do I have to cite Tibet, or China or the IPKF and the situation in Sri Lanka? But though I do not want to go into a litany of earlier errors, please do reflect upon it.

I conclude now by sharing with the House a very fine speech made by Her Excellency, the former President of Sri Lanka. I had the honour and the distinction of working with her for a great many years and we resolved a number of issues including what then appeared to be a very unpopular step which is the Free Trade Agreement with Sri Lanka which is now flourishing. Tamil Nadu has benefited; Kerala has benefited and Karnataka has benefited. Her Excellency Chandrika Kumaratunga – I will conclude with the quotation – chose a quiet July Sunday to speak her mind on the aftermath of a war that has ended more than two years back.

This is a news Report which quotes her.

“The victorious Government and the Sinhala community must comprehend that the Tamil community is different from the LTTE.”

I applaud her for voicing that sentiment. I quote further:

“ I too am glad, extremely happy, that the war has ended and terrorism has been defeated. But I cannot blind myself to the fact that although we have won the civil war, we have not even begun to win the battle for peace. ”

It is a very wise statement by a former President of Sri Lanka who, if I might mention Madam Speaker, is a victim of successive acts of terrorism. Her father, a very distinguished leader of Sri Lanka, her husband and others were casualties to terrorism. She herself has lost an eye to an attack on her. For her to say this really gives the great strength

to people like us who are students of foreign policy and current affairs. But she is going on.

“An essential prerequisite for peace, a stable and strong Government and prosperity, is a democratic, pluralistic State. This is the only magic potion I know to bind together diverse peoples of a multi-ethnic, multi-linguistic, multi-religious and multi-cultural country like ours as one undivided and strong nation.”

And, it goes on. I do not wish to read the other parts of it. It is a longish speech. It is very worthwhile. I submit to my distinguished friends and colleagues from Tamil Nadu that if they were to go through the text effectively, they will find a great deal of sense, possibly in this also. We are beginning to move towards a final resolution of what has the troubled Sri Lankan nation for all these years let us and it in its endeavours.

Madam, as one of the small cogs in the NDA machinery, I had also endeavoured to work for the resolution of this issue for which we must continue to work. The theory of being uninvolved, which appears to be the policy of the Government of India, will not work. We have to remain involved because the people of Tamil Nadu, as an ethnic community, overflow in their sentiments, in their cultural foundations which we cannot ignore. If we do so it, we ignore it at the cost of the internal stability of India. As it is the internal stability of India is already greatly challenged for we have, at the helm of affairs, a severely challenged Government. Between these two, the answer that has to be found is the collective wisdom of all of us here.

With that appeal, Madam, on behalf of my Party, I conclude. Thank you very much.

SHRI N.S.V. CHITTHAN (DINDIGUL): Madam Speaker, I thank you very much for giving me this opportunity to participate in the Discussion under Rule 193 on the steps taken by Government of India for the relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare.

Madam, we know the relationship between India and Sri Lanka is based upon the shared historical, cultural, ethnical and civilisational ties.

13.24 hrs

(Mr. Deputy-Speaker *in the Chair*)

Mr. Deputy-Speaker, Sir, I have been following the Sri Lankan Tamils issue for the last three decades. I remember I was part of a 10-member team of hon. Members of Parliament who visited Sri Lanka in October, 2009.

We have the first-hand knowledge of rehabilitation process in the Island nation's North and East, after the war against LTTE. Sri Lankan forces defeated the LTTE 25 months ago. Enough devastation, demolition and destruction have been done by the Sri Lankan army by crushing the Tamils in the northern Sri Lanka. The 2009 war in Sri Lanka displaced three lakh people who were forced to live in rehabilitation camps within barbed wire fences for months together. No word can displace the mental agony and distress of the Internally Displaced Persons (IDP) persons. At present, there are 10,000 people living under inhuman conditions at the Camps. Mr. Deputy-Speaker, Sir, our Government should press the Sri Lankan Government to release them without any further delay.

After the Civil War was over on 22nd June, 2009, the UN Secretary General appointed a Panel of Experts to visit and study the real position. Specially, the Panel found credible allegations associated with the final stages of war between September, 2008 and 19th May, 2009. I quote: "From February, 2009 onwards, the LTTE started point-blank shooting of civilians who attempted to escape the conflict zone, significantly adding to the death toll in the final stages of the war. It also fired artillery in proximity to large groups of IDPs and fired from, or stored military equipment near, IDPs or civilian installations such as hospitals." The Panel found five core categories of credible allegations against the Government of


Sri Lanka. Thus, I quote: “In conclusion, the Panel found credible allegations that comprise five core categories of potential serious violations committed by the Government of Sri Lanka –1. killing of civilians through widespread shelling; 2. shelling of hospitals and humanitarian objects; 3. denial of humanitarian assistance; 4. human rights violations suffered by victims and survivors of the conflict, including both IDPs and suspected LTTE cadre; and 5. human rights violations outside the conflict zone, including against the media and other critics of the Government.”

At the same time, I quote: “The Panel’s determination of credible allegations against the LTTE, associated with the final stages of the war reveal six core categories of potential serious violations: 1. using civilians as a human buffer; 2. killing civilians attempting to flee LTTE control; 3. using military equipment in the proximity of civilians; 4. forced recruitment of children; 5. forced labour; and 6. killing of civilians through suicide attacks.”

These reports reveal the real position of Sri Lanka. Our Government should press the Sri Lankan Government to facilitate the settlement of all these displaced people in the respective places.

Mr. Deputy-Speaker, Sir, the war came to an end in May, 2009. Due to war, around half a million people were displaced. Miseries and agonies still continue. Over two lakh displaced persons have still not been permitted to be resettled in their original places, even though those who have been allowed to go back to their villages are still living in temporary shelters. Moreover, thousands of people were rendered houseless; countless people were rendered homeless; more than 50,000 children and elders were miserably maimed; more than one lakh young ladies lost their husbands and became helpless widows.

More than 15 lakh people lost their kith and kin. Thousands of people who were imprisoned are experiencing living death in cells. More than 1 lakh students have been deprived of the gift of education.

Sir, our UPA Government is helping to rebuild the battered infrastructure in Northern Sri Lanka and catering to the livelihood concerns of the Tamils have  marked spectrum Indian engagement with Sri Lanka in the past two post-war years to ensure an early return of normalcy.

Our Government announced a grant of Rs. 500 crore, in two instalments, for relief, rehabilitation and resettlement work in Sri Lanka. Towards longer gestation project, our Government also promised to construct 50,000 permanent houses mainly for IDPs in Sri Lanka. Yesterday, we met MPs belonging to the Tamil National Alliance of Sri Lanka. They told us that only 100 houses have been built so far.

India has provided 4 million sheets of roofing and 40,000 tonnes of cement. Towards distribution of agricultural implements, India provided 95,000 packs of agricultural starter packs valued at 3.2 million US dollars to start the agricultural activities of the resettled people. Last year our Government supplied 500 tractors and 75 buses. I am sorry to say that the tractors supplied by our Government have been diverted to some other areas, particularly to non-Tamil areas. This is highly condemnable.

Sir, for the skill development of youth, our Government has built a Vocational Training Centre in the Muslim dominated Puttalam, apart from setting up another 2 such Centres in Batticaloa. We have also taken up a project to renovate 100 schools in Killinochi and Mullaitivu areas. We have also provided 1.1 million US dollar aid to Jaffna Teaching Hospital besides providing more than 1,400 limbs and we have also constructed 150 bed- hospital in Dickoya. The work on the Northern Railway in Sri Lanka is progressing between Medawachchiya to Talaimannar. Moreover, seven Indian Demining Teams are working to clear more

areas in Northern Sri Lanka. Kankesanthurai Port is also to be developed by us. Fishing equipment and boats have been given to Tamil Fishermen to recommence their fishing operations. 175 boats were also distributed to Muslim IDPs in the West.

However, issues in reconciliation are still to be addressed. Those who went missing during the war are still to be traced. Political solution to meet the aspirations of Tamils is still to be addressed.

* Hon. Deputy-Speaker, Sir, I would like to record in this august House that the contribution of Indian National Congress towards resolving the Sri Lankan Tamil issue is in no way less than what has been done by other parties, be it in Tamil Nadu or in the country as a whole. After the ethnic violence in 1983, India extended hospitality with an open heart to about 1 ½ lakhs of Sri Lankan Tamil refugees. Our country cannot forget the Annexure –C that was taken up to resolve the issue while our late lamented leader Shrimati Indira Gandhi was at the helm of affairs. It is only at the instance of our young Prime Minister late Shri Rajiv Gandhi that all the militant groups and the Sri Lankan Government were brought to the negotiations table at Thimpu. I would like to record this in this august House while recalling the peace initiative taken by him with the December 19 Declaration. When Tamils in Sri Lanka faced the problem of being denied the supply of essential commodities, it is Shri Rajiv Gandhi who took steps to supply 19 items of essential commodities to the Tamils in the Northern Sri Lanka making use of our Air Force planes operated from the Bangalore Air base. History can not forget the valiant efforts of Shri Rajiv Gandhi to ensure supply of more than four tones of food materials taking our air force planes even if it amount violating their air space. In 1987 on 29th of July our leader Shri Rajiv Gandhi went to Sri Lanka to sign a peace accord with the then President of Sri Lanka Shri J.R. Jayawardane. We also can not forget an attempt on his life made by a naval

** English translation of this part of the Speech which was originally delivered in Tamil.

sepoys who tried to hit Shri Rajiv Gandhi with the butt of his rifle. It must also be recalled that our leader Rajiv Gandhi was so compassionate that he had asked the Sri Lankan Government not to take any punitive action against that Sinhala armed forces man. At this moment I recall the presence of our late leader Shri G.K. Mooppanar and our present Home Minister Shri P. Chidambaram. Shri Rajiv Gandhi, the young promising leader who had vowed to take the country forward into the 21st century was done away with by a human bomb in Sriperumbudur in an inhuman way. The country can not forget and forgive this. Even after all these tragic incidents our leader Smt. Sonia Gandhi has come forward to make appeal to save a woman from the gallows though she was found involved in the assassination of Shri Rajiv Gandhi. We now gratefully recall that sacrificing attitude of that leader. In the recently concluded local body elections in the Northern Province of Sri Lanka, Tamil National Alliance has won comfortably in a big way. At this juncture I would like to draw the attention of the Government to the nefarious activities of certain evil elements operating in Tamil Nadu spreading hatred and disaffection against the sovereignty of our nation. I urge upon the Union Government to ensure that our gullible youth do not get misled by these elements. The Government of India must have an eye on these people. The terrorism has met with its end but certain extreme elements are still there to foment trouble. The Government must be watchful. *

Mr. Deputy-Speaker, Sir, our Government's main focus should be on the well being of Tamil citizens of Sri Lanka. The rehabilitation and re-building should be of the highest and the most immediate priority. The Government of India is their only hope. Political settlement with substantial devolution of powers on the basis of Thirteenth Amendment passed by the Sri Lankan Government should be the only solution.

The Indian Government should force Sri Lanka to: (i) begin genuine investigation into violations of international humanitarian and human rights laws; (ii) end up all State violence, release all displaced persons and continue to provide

interim relief to all survivors, atrocities against civilians should come to an end, the Sri Lankan Government should investigate and discuss the fate and location of persons reported to have forcibly disappeared; (iii) to issue a public formal acknowledgement of its role and responsibility for extensive civilian casualties in the final stages of war.

Mr. Deputy-Speaker, Sir, yesterday, the parliamentarians of India met the parliamentarians of Sri Lanka. There were eight Tamilian Parties and five Sri Lankan MPs. The following must be done as a matter of urgency: (i) the so-called takeover of lands by Army under the guise of High Security Zones, etc. must be dismantled promptly; (ii) the Army must be withdrawn from the Northern and Eastern parts immediately; (iii) all 'land-grab' schemes must be halted; (iv) all political prisoners must be released forthwith; (v) a conducive atmosphere must be created in the North and East of Sri Lanka for the refugees in India to return and re-start their lives in their original places;

Six, along with lifting the state of emergency, there should be similar other provisions in other laws and the Prevention of Terrorism Act must be repealed.

In conclusion, Mr. Deputy-Speaker, Sir, I wish to point out that our hon. Minister of External Affairs Shri S.M. Krishna on August 4, in this august House has said that the highest priority was towards the rehabilitation and rebuilding of Northern Sri Lanka. A fair settlement of the political problem is of utmost importance.

In short, in Sri Lanka, Tamils should be treated as equals with the other classes in that island. Our Government should see that the Tamils get equality, liberty and fraternity. The Tamil community should live in peace and harmony.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, मैं आपका आभारी हूँ कि आपने मुझे 193 के तहत श्रीलंका में तमिलों पर हो रहे अत्याचार के सम्बन्ध में हो रही चर्चा में बोलने का अवसर दिया। यह मेरा सौभाग्य भी था कि टी0आर0बालू साहब ने और हमने एक साथ नोटिस डाला था और वह नोटिस 193 में इस सदन में चर्चा के लिए स्वीकार भी हुआ। आज उसी पर बोलने के लिए मैं आपके बीच खड़ा हुआ हूँ। मैंने अभी बहुत ही गंभीरता से टी0आर0बालू साहब को सुना और हमारे विद्वान और पूर्व विदेश मंत्री आदरणीय जसवंत सिंह जी ने भी अपनी बात रखी, मैं उनकी बातों को भी बहुत ध्यान से सुन रहा था। स्पीकर महोदय की भी इस हाउस से एक अपील थी कि हम बहुत ही भावनात्मक और बहुत ही संवेदनशील मुद्दे पर यहां चर्चा कर रहे हैं। हमारे विदेश मंत्री जी भी यहां बैठे हैं और मेरे ख्याल से वे सभी की बातों को बहुत गंभीरता से सुनकर यह कोशिश जरूर करेंगे कि हमारे और श्रीलंका के बीच के सम्बन्ध सुधरें।

महोदय, अगर आज देखा जाये तो भारत ही नहीं विश्व में भी जो हमारे तमिल भाई हैं, उनका एक-दूसरे का आपस में बहुत ही अटूट सम्बन्ध रहा है। मैं याद दिलाना चाहूंगा कि वर्ष 1962 में जब चाइना ने भारतवर्ष पर हमला किया था तो तब श्रीलंका अकेला ऐसा देश था, जिसने ललकार कर यह कहा था कि चाइना की सेना अपनी हद में रहे और वापस जाये। उस समय के सम्बन्ध से लेकर आज तक और जो बीच के सम्बन्ध रहे हैं, उन पर हमें गंभीरता से चिंतन करना पड़ेगा और यह कोशिश करनी पड़ेगी कि वे क्या कारण हैं, जिनके कारण हमारे और श्रीलंका के बीच जो सम्बन्ध थे, उनमें बहुत खटास आयी है। आज अध्यक्ष महोदय भी अपील कर रही थीं कि कोई ऐसी बात न हो, जिससे हमारे जो सम्बन्ध सुधरे हैं, उनमें कुछ इत्तेफाक आये। मैं उस पर नहीं जाना चाहूंगा, लेकिन सबसे पहले मैं यह कहना चाहूंगा कि वर्ष 1962 की लड़ाई में और उसके पहले, उस समय हम छोटे थे, उस समय रेडियो पर भी रेडियो सिलोन आता था, सिलोन का नाम ही बदलकर श्रीलंका पड़ा। वहां पर जो बहुसंख्यक सिंहली हैं, उनका हमेशा वहां वर्चस्व रहा है। वहां हमारे तमिल भाई अल्पसंख्यक के रूप में रहते हैं। उनके सम्बन्ध हमारे देश से भी थे, विदेशों में भी जो हमारे तमिल भाई थे, उनसे भी बड़े अच्छे और अटूट सम्बन्ध रहे हैं। अगर इस परिप्रेक्ष्य में देखा जाये तो मैंने देखा कि बहुत सी किताबें भी मुझे अध्ययन करने के लिए मिलीं। अब तक लगभग एक लाख तमिलों की हत्याएं हो चुकी हैं। यह बहुत ही अमानवीय अपराध है, उन पर अत्याचार हुए हैं। बुकलेट भी हमारे तमाम सम्मानित सदस्यों ने दी हैं। यह चिंता का विषय है। मैं चाहूंगा कि जो अमानवीय अत्याचार, नरसंहार, जो जघन्य अपराध हुए हैं, उसकी पुनरावृत्ति अब नहीं होनी चाहिए। यही नहीं तमिल और सिंहली भाईयों के बीच एक बहुत बड़ी गहरी खाई है। आज वहां जो भी हमारे तमिल भाई हैं, उन्होंने अपनी राष्ट्रवादी पार्टी बनायी, वहां तमाम पार्टियां बनीं और सभी तमिल भाईयों ने अपनी स्वायत्ता को लेकर, अपनी

आजादी को लेकर, अपनी स्वायत्ता के लिए उनका जीवन संघर्षमय बीता है, जिसमें बहुत बड़ा नरसंहार हुआ। वहाँ पर स्थिति आज भी दयनीय है, इसके पहले भी स्थिति दयनीय थी। वहाँ के नौजवान जो विश्वविद्यालयों में पढ़ते थे, उनको अध्ययन करने से रोका गया। क्या कारण है कि श्रीलंका विश्वविद्यालय में तमिलों की संख्या दिन प्रतिदिन दिन कम होती जा रही है? यही कारण था कि तमिल नौजवानों ने अपनी स्वायत्तता के लिए हथियार उठाए। यही नहीं, उनको भावनात्मक रूप से भी ठेस पहुँचाई गई, उनकी भाषा पर भी हमला किया गया। जाफना में पुस्तकालय में आग लगाई गई। उसमें भी तमाम तमिल साथी मारे गए लेकिन मैं उस पर विस्तार से नहीं जाना चाहूँगा चूँकि मेरे ख्याल से शुरू से अंत तक बोलूँगा तो भाषण बहुत लंबा हो जाएगा, और हम यह भी चाहते हैं कि हमारे जो अच्छे संबंध हैं, वे बने रहें। लेकिन इतना ज़रूर कहना चाहूँगा कि तमिलों पर अत्याचार बंद होना चाहिए। महोदय, जिस प्रकार से अंग्रेज़ों ने अत्याचार किया था, वही स्थिति आज श्रीलंका में हो रही है और उसी प्रकार सिंहलियों ने तमिलों पर अत्याचार करना शुरू किया है। आज भी अमानवीय और जघन्य अपराध उनके साथ हो रहे हैं। इस पर भारत सरकार हस्तक्षेप करे। प्रधान मंत्री जी इस पर वार्ता करें या हमारे विदेश मंत्री जी यहाँ बैठे हैं, वे वार्ता करें कि वे भी भाई हैं, हम भी भाई-भाई हैं, हमारे यहाँ भी तमिल हैं, हमारी संवेदना उनके प्रति जुड़ी है कि उन पर कोई अत्याचार न हो। वहाँ के नवयुवक जिन्होंने हथियार उठाए थे, एलटीटीई बनी थी, मैं नहीं कहना चाहूँगा, उसमें वहाँ के राष्ट्रपति से लेकर प्रधान मंत्री तक तमाम मंत्रियों की हत्याएँ हुई हैं जो नहीं होनी चाहिए। राजनीति में वैचारिक लड़ाई और विभेद हो सकते हैं लेकिन इस प्रकार की लड़ाइयाँ नहीं हुई हैं कि वहाँ के राष्ट्रपति और हमारे यहाँ के भी पूर्व प्रधान मंत्री जी की हत्या हुई है, मैं उस पर विस्तार से नहीं जाना चाहूँगा, लेकिन इतना कहना चाहूँगा कि हमारे विदेश मंत्री जी जो यहाँ बैठे हैं, उनको इस पर गंभीरता से सोचना पड़ेगा कि तमिलों पर अत्याचार बंद हो और तमिल विद्यार्थी जो वहाँ पर हैं, जो शिक्षा ग्रहण करना चाहते हैं, कैसे रोज़गार उनको मिले। आज यह स्थिति है कि वे रोज़गार भी नहीं कर सकते। आप वहाँ के राष्ट्रपति से वार्ता करें कि वहाँ के लोग आकर यहाँ पर रोज़गार पाएँ, यहाँ पर व्यवसाय करें और वहाँ के जो तमिल हैं, जिनका संबंध हमारे देश से है, वे भी रोज़गार और व्यवसाय करें ताकि उनका जीवन-स्तर उठ सके, अच्छा हो सके और वे अपने पैरों पर खड़े हो सकें। सबसे पहले हमारी भारत सरकार में प्रधान मंत्री जी और विदेश मंत्री जी को यह प्रयास करना चाहिए कि जो नरसंहार हुए हैं, उनकी पुनरावृत्ति नहीं होनी चाहिए। आज भी छुटपुट हो रही हैं। मैं देखता हूँ कि सोमालिया में अगर जहाज़ का अपहरण होता है जिसमें हमारे लोग भी बंधक बनाए गए थे, तो हमें कितना दर्द होता है। पूरा देश और पूरा इलाका चिन्तित हो जाता है। विदेश के किसी भी व्यक्ति पर अगर यहाँ अत्याचार होता है तो वहाँ की

सरकारें हस्तक्षेप करती हैं। हमारे जो तमिल भाई वहाँ पर अल्पसंख्यक हैं, उन पर भी अत्याचार नहीं होना चाहिए। इस पर सरकार को गंभीरता से सोचना चाहिए।

उपाध्यक्ष जी, हमारे विदेश मंत्री जी यहाँ बैठे हैं। मैं आपके माध्यम से उनसे पूछना चाहूँगा कि अब तक श्रीलंका और हमारे बीच में क्या संबंध हुए हैं, किस पर आपने समझौता किया है, उन संबंधों में कितनी प्रगति हुई है, कितनी खटास आई है? अगर और वार्ता करने की ज़रूरत है तो उनसे वार्ता करनी चाहिए। यहीं पर श्रीलंका की पार्लियामेंट के अध्यक्ष आए थे। उनका डेलीगेशन भी आया था। हमारे कुछ सम्माननीय सदस्यों ने उठकर उनका विरोध किया था। अध्यक्ष जी ने हस्तक्षेप किया। हमें भी अच्छा नहीं लगा। हम लोग नहीं करना चाहते। हमारे भारतवर्ष की संस्कृति और सभ्यता हमेशा इतनी मज़बूत रही है कि हमने दुनिया को सीख दी है। हम एक संदेश देना चाहते हैं। 'अतिथिदेवो भव' भारतवर्ष की संस्कृति और सभ्यता रही है। मैं चाहूँगा कि विदेश मंत्री जी बैठे हैं, बहुत वरिष्ठ हैं, सीनियर हैं। तमिलों की जो हत्याएँ वहाँ हो रही हैं, वह तत्काल बंद होनी चाहिए। उनके जीवन स्तर को उठाने के लिए, रोज़गार, व्यवसाय या वाणिज्यिक क्षेत्र में आपके उनके साथ क्या व्यापारिक-आर्थिक समझौते हुए हैं, विदेश नीति आपकी क्या कहती है? श्रीलंका हमारा पड़ोसी देश है। अगर इनसे हमारा संबंध अच्छा नहीं रहा तो हम दुनिया में कहीं भी मुँह दिखाने लायक नहीं रहेंगे। बड़े-बड़े देशों से हम सामना नहीं कर सकते। हम विकासशील देश हैं, हम विकसित देश बनना चाहते हैं। हमारा यह प्रयास होना चाहिए कि जो भी तमिलों पर अत्याचार और नरसंहार हो रहा है, वह तत्काल बंद हो, हमारे संबंध सुधरें, राजनीतिक संबंध सुधरें, व्यावसायिक संबंध सुधरें, वहाँ के लोगों को रोज़गार व्यवसाय मिले, यह हमारा प्रयास होना चाहिए। हमारा यही प्रयास होना चाहिए।

महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। श्री बालू ने 193 के तहत जो बात उठाई है, उससे अपने को सम्बद्ध करते हुए अपनी बात समाप्त करता हूँ।



श्री धनंजय सिंह (जौनपुर): उपाध्यक्ष महोदय, माननीय बालू जी द्वारा 193 के तहत बहुत महत्वपूर्ण विषय उठाया गया है, मैं अपने को इस विषय से सम्बद्ध करता हूँ।

महोदय, मैं बहुत महत्वपूर्ण बातें सदन और देश के संज्ञान में लाना चाहता हूँ। विदेश मंत्री जी सदन में उपस्थित हैं। वर्तमान समय में भारत एक बहुत बड़ी इमरजिंग इकोनोमी और सशक्त राष्ट्र के रूप में दुनिया में स्थापित हो रहा है। ऐसी स्थिति में हमारी भूमिका हमारे पड़ोसियों के साथ किस तरह की होनी चाहिए, इस बारे में हमें पुनर्विचार करने की जरूरत है। हमने लगातार देखा है कि हमारे पड़ोसी पाकिस्तान, नेपाल, बंगलादेश, श्रीलंका आदि, सभी हमारे एक परिवार की तरह ही हैं। नेपाल के साथ हमारे किस तरह के रिश्ते रहे, पाकिस्तान हमसे अलग हो कर बना, बंगलादेश भी हमसे अलग हो कर बना। श्रीलंका भी भारत से ही अलग हो कर एक राष्ट्र के रूप में निर्मित हुआ। श्रीलंका से हमारे सामाजिक, धार्मिक, भौगोलिक रिश्ते हर तरीके से आदिकाल से चले आ रहे हैं। निश्चित तौर पर विगत कुछ समय से जब से एलटीटीई का उदय हुआ, श्रीलंका में तमिलों के साथ निरंतर अत्याचार होता रहा है और भारत ने अपना सक्रिय हस्तक्षेप करके वहां की समस्याओं का समाधान करने का भी निरंतर प्रयास किया है। जब से श्रीलंका सरकार का एलटीटीई के साथ युद्ध समाप्त हुआ है, तो निश्चित तौर पर वहां जो तमिल निवास कर रहे हैं, उनके साथ अभी भी श्रीलंका की सरकार, हमें कहीं न कहीं महसूस होता है कि श्रीलंका की सरकार फील करती है कि तमिल लोगों का एलटीटीई के साथ संबंध है, जबकि भारत सरकार को पुरजोर तरीके से हस्तक्षेप करके श्रीलंका की सरकार को कन्विन्स करना चाहिए कि वहां रहने वाले सभी तमिल आतंकवादियों से नहीं मिले हुए हैं और न ही उनका किसी तरह की आतंकवादी गतिविधि में हस्तक्षेप है। इस वजह से वहां के सिविलियन्स को तमाम तरह की यातनाएं झेलनी पड़ रही हैं। भारत सरकार को श्रीलंका सरकार के साथ बात करनी होगी कि वहां रहने वाले लोगों की सेफ्टी, सिक्योरिटी और जो डिस्क्रिमिनेशन है, उसे भी दूर करने का प्रयास करे। बीच में इंडियन ओशन का जो डवलपमेंट हुआ है, जिस तरह से चीन की इंडियन ओशन को लेकर सक्रियता बढ़ी है, वर्ष 2010 में इंडिया ट्रेड के मामले में सबसे ज्यादा एफडीआई इन्वेस्टमेंट श्रीलंका में हुआ है, तो भारत का हुआ है। आज धीरे-धीरे चीन की वहां पकड़ बनती जा रही है। सामरिक तौर पर भी यह हमारे लिए चिंता का विषय है। हमारे पूर्व रक्षा मंत्री श्री मुलायम सिंह जी सदन में बैठे हैं। इन्होंने हमेशा चिंता व्यक्त की है कि भारत को किसी भी पड़ोसी मुल्क से प्रतिस्पर्धा या चिंता करने की जरूरत है तो वह देश चीन है। चाहे किसी भी क्षेत्र में हो व्यवसाय के क्षेत्र में, सैनिक क्षेत्र में, हर क्षेत्र में हमें अपने देश को चीन के मुकाबले विकसित करने की जरूरत है। हम चाहते हैं कि वहां के तमिल लोगों का पूरी तरह से डवलपमेंट हो, चाहे स्वास्थ्य सेवाएं हों, शिक्षा का क्षेत्र हो। वर्ष

2009 में भारत सरकार ने 500 करोड़ रुपये का सहयोग वेलफेयर के लिए किया था। मैं चाहता हूँ कि भारत और ज्यादा वेलफेयर के लिए श्रीलंका सरकार को सहयोग करे और खास तौर से वह पैसा तमिल लोगों के उत्थान के लिए और खास कर जो नार्थ-ईस्ट क्षेत्र जाफना है, इस एरिया में ज्यादा इन्वेस्टमेंट हो, जिससे कि वहां के लोगों की जीवन सुविधा बेहतर की जा सके और उनके जीवन में बहाली आ सके।

मैं एक बात जरूर निश्चित तौर पर कहना चाहूंगा। पहले श्रीलंका और भारत द्विपक्षीय वार्ता करे। वहां की ह्यूमन राइट्स को अगर हम रिस्टोर कर लेते हैं तो यह बहुत अच्छा है, नहीं तो भारत को एक अग्रणी भूमिका निभानी चाहिए। यह मामला ऑलरेडी यू.एन.ओ. भी गया था। यह मेरा अपना सुझाव है कि भारत को इस मुद्दे को अंतर्राष्ट्रीय फोरम में ले जाकर वहां के तमिल लोगों के मानवाधिकार को बहाल कराने का प्रयास करना चाहिए। मैं कह रहा हूँ कि वहां के लोग निश्चित तौर पर हमसे बहुत ज्यादा मुड़े हुए हैं। इसलिए कि लगभग 10000 से ज्यादा श्रीलंकाई प्रति वर्ष यहां आते हैं। खास तौर से, सिंहली समुदाय के लोग हमारे हिन्दुस्तान के बौद्ध स्थलों के भ्रमण हेतु प्रत्येक वर्ष आते हैं। जब हमारे सामाजिक रिश्ते इतने मजबूत हैं तो मैं चाहूंगा कि हम सरकारी तौर पर इसी रिश्ते को और मजबूत बनाने का प्रयास करें। वहां तमिल लोगों को भारत आने के लिए थोड़ी कठिनाइयों का सामना करना पड़ता है। वहां वीजा के जो नियम हैं, वे थोड़े कड़े हैं। निश्चित तौर पर भारत सरकार को बात करनी चाहिए कि वहां वीजा नियमों में थोड़ी शिथिलता बरती जाए जिससे तमिल लोगों को आसानी से आने-जाने में सुविधा हो। पूरे तरीके से मेरा मानना है कि श्रीलंका में जो तमिल लोगों का मुद्दा है, उससे पूरा हिन्दुस्तान, सभी दल के लोग अपने आपको डीपली कंसर्न्ड महसूस करते हैं। हमारा पूरा राष्ट्र तमिल लोगों के साथ किसी भी स्थिति में खड़ा है। श्रीलंका के साथ हमारे रिश्ते बेहतर रहे हैं। श्रीलंका एक स्वतंत्र राष्ट्र है। हम भी एक स्वतंत्र राष्ट्र हैं। हमारी भी कुछ बाध्यताएं हैं। उन बाध्यताओं को ध्यान में रखते हुए हमें पड़ोसी के नाते श्रीलंका के साथ बेहतर रिश्ते कायम करते हुए वहां के लोगों के मानवाधिकार को सुरक्षित करने में अपनी भूमिका निभानी चाहिए। यह इस राष्ट्र की पहली प्राथमिकता होनी चाहिए।

मैं माननीय मंत्री जी से यह जरूर चाहूंगा कि जब वे अपना वक्तव्य दें तो निश्चित तौर पर सदन के अंदर यह एश्योर करें कि भारत सरकार वहां पर रहने वाले तमिल लोगों की बेहतरी के लिए प्रयास करेगी। वहां पर जो तमिल नेशनल एलायन्स पार्टी है, वह अपने अंदरूनी मामलों को एक डेमोक्रेटिक तरीके से डील नहीं कर रही है। निश्चित तौर पर, भारत सरकार को यह प्रयास करना चाहिए कि वहां श्रीलंका की सरकार इस पूरे मामले को डेमोक्रेटिक तरीके से देखे, न कि एकतरफा तरीके से कि जिसकी बहुलता है उसकी बात सुनी जाए। हमारे जितने पड़ोसी मुल्क हैं, धीरे-धीरे उसी दिशा में बढ़ें। श्रीलंका में हर वर्ग की नुमाइंदगी थी। जिस तरह से भारत में हर धर्म और हर वर्ग की सदन से लेकर सड़क तक नुमाइंदगी है,

उसी तरह भारत को चाहिए कि अपने पड़ोसी मुल्कों में भी इस तरह का वातावरण तैयार करे। मैं स्वागत करता हूँ कि अभी हाल में भारत के प्रयास से बांग्लादेश में कुछ इस तरह की स्थितियां तैयार हुई हैं। उसी तरीके से भारत को श्रीलंका में भी वातावरण निर्माण करने का प्रयास करना चाहिए। मैं बार-बार कहता हूँ कि हम तमिलियन लोगों के जीवन को जितना बेहतर करने का प्रयास कर सकें, उतना ही अच्छा होगा।

श्री शरद यादव (मधेपुरा): उपाध्यक्ष महोदय, तमिल मूल के लोगों की श्रीलंका में जो हालत है, वह बयान नहीं हो सकता। हर तरह से चाहे वह पढ़ाई हो, लिखाई हो, इलाज़ हो ओर कई तरफ से जो रिप्रेशन हैं, उसको आप बयान नहीं कर सकते। श्रीलंका हमारा पड़ोसी देश है और हम श्रीलंका के दुःख और तकलीफ़ में हर तरह की सीमा को लांघ कर उनके साथ खड़े रहे हैं। आज वहां तमिल लोगों के साथ जिस तरह का व्यवहार हो रहा है, वह ठीक नहीं है। लोकतांत्रिक अधिकार की बात तो छोड़ दीजिए। मैंने फ़िल्म देखी है। श्री वायको आए थे, उन्होंने तमिलियन्स के ऊपर मुझे एक फिल्म दी।

14.00 hrs.

उस फिल्म को देखने के बाद आप अंदाज नहीं करेंगे कि वहां किस तरह से लोगों को तबाह किया जा रहा है। यदि हमारा देश उनके बारे में नहीं सोचेगा, उनकी बात को नहीं सुनेगा तो फिर कौन सुनेगा? हमारे रिश्ते ठीक होने चाहिए, यह बात ठीक है, लेकिन किस कीमत पर होने चाहिए। वहां जो लोग हैं, पूरी आबादी दोयम दर्जे के नागरिक में बदल दी गई है। हमारी सरकार ने म्यांमार के कई बार वहां बातचीत की है, लेकिन बातचीत का कोई नतीजा एवं कोई फल नहीं है। उस बातचीत से वहां कोई राहत पैदा नहीं हुई है, उस बातचीत से वहां के जो तमिलियंस हैं और पूरे तमिलनाडु में जो जनता है, वह इतनी बेचैन है, लोग इतने चिन्तित हैं। हिन्दुस्तान के तमिलनाडु के लोग तकलीफ में हों तो हिन्दुस्तान सुख एवं शांति से नहीं रह सकता है। उनकी जो बेचैनी है, वह बेचैनी इस देश की और हमारी बेचैनी है।

उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार से विनती करूंगा, आपने बातचीत की है, ठीक है। लेकिन बातचीत में यह भी पक्का होना चाहिए कि जो ह्यूमन राइट्स हैं, हम अपने यहां उनकी रक्षा करते हैं, श्रीलंका की बनावट में हमारी सदियों पुरानी विरासत मिली हुई है। वे उस विरासत को अलग करके अकेले सिंहली लोग श्रीलंका पर राज करें और राज करें तो कोई बात नहीं है, राज करिए, लेकिन आप तमिलियंस के ऊपर दोयम दर्जे का व्यवहार करें, यह हिन्दुस्तान के लिए मुश्किल सवाल है, इसे सहन नहीं किया जा सकता। मैं विदेशी मंत्री जी से कहूंगा कि जब से सत्र शुरू हुआ है तब से बालू जी से लेकर तमिलनाडु के जितने एमपीज़ हैं, वे सब इस सवाल को उठाने के लिए कितने बेचैन रहे। लेकिन सदन की जो परिस्थिति बनी, आज बड़ी मुश्किल से यह सवाल उठा है। इस सवाल को उठाने के लिए ये लोग बहुत दिनों से लगे हुए हैं। मंत्री जी, हमारे अड़ोस-पड़ोस में जो हालत है, आज नेपाल की जो हालत है वह कितनी विकट है। जैसे इस देश में एक सिविल सोसायटी का आंदोलन चल रहा है, लेकिन वहां पूरी सिविल सोसायटी, पूरा देश टर्माइल में है। वहां सरकार बनती है, टूटती है। जिस नेपाल के साथ हमारे हर तरह के रिश्ते हैं। नेपाल हिन्दुस्तान से कोई किसी तरह की बोली, संस्कृति, तहजीब, रिश्ते-नाते में पीछे नहीं

है। वह हिन्दुस्तान की सीमा से नौ सौ किलोमीटर उत्तर प्रदेश और बिहार से लगा हुआ है। हमारी विदेशी नीति इतनी असफल है, उनके साथ इतना करीबी रिश्ता होने के बाद भी वहां की परिस्थिति, लोकतंत्र, स्थाई शांति से हमारा मुल्क बंधा हुआ है। इसी तरह तमिल, श्रीलंका में तमिलियंस बहुत बेचैन और परेशान हैं। वहां अस्पतालों और स्कूलों का खस्ता हाल है। वहां सारी फौज ने जाकर वहां के मकान से लेकर सब चीजों को तबाह किया हुआ है। निश्चित तौर पर यह हमारे दोनों पड़ोसी देश हैं। इनमें शान्ति और स्थायित्व हो, यह भारत की विदेश नीति का हिस्सा है, लेकिन हिस्से के साथ-साथ यह भी है कि नागरिक आजादी के लिए जैसे हम यहां सतर्क हैं, वहां के बारे में भी सतर्क हों। हमारे ये दोनों देश जो हैं, ये हमारे दोनों हाथ हैं, ये भारत राष्ट्र शरीर के हिस्से हैं। देश अलग हैं, लेकिन इनके यहां कोई भी किसी तरह की उथल-पुथल हमारे यहां भी असर करती है, दिक्कत करती है और इसमें दिक्कत और तकलीफ हमको होती है। इसलिए मैं विदेश मंत्री जी से कहूंगा कि बातचीत हुई है, लेकिन बातचीत निर्गुण नहीं, इस बार सगुण होनी चाहिए, ताकत के साथ होनी चाहिए और तमिलियंस का जो ट्यूमिलिएशन है, वह वहां बन्द होना चाहिए।

हम सदियों से उनके साथ हैं। हमारे रिश्ते भी उनसे हैं। एक समन्दर बीच में है। तमिलनाडु और तमिलियंस एक हैं और वहां जो परिस्थिति है, वह बिगड़ती जा रही है, उसे रोकना चाहिए और किसी तरह से भी उसका रास्ता निकलना चाहिए। सभापति जी, यही मैं आपके माध्यम से कहना चाहता हूं कि अकेले तमिलनाडु नहीं, तमिलनाडु के साथ पूरा देश है, क्योंकि तमिलनाडु हमारे देश की अनोखी जगह है। हिन्दुस्तान में हिन्दुस्तान के कमजोर तबकों के लिए कोई सूबा उनके एहसान से बरी नहीं हो सकता। हिन्दुस्तान में कमजोर वर्गों के लिए अगर कोई पहला संविधान संशोधन हुआ तो वह तमिलनाडु के लोगों के संग्राम से हुआ था। हिन्दुस्तान का, भारत का कमजोर वर्ग तकलीफ में होता है, जब तमिलनाडु में कोई गड़बड़ी होती है। बाबासाहेब अम्बेडकर जी ने और पेरियार साहब ने हिन्दुस्तान के गरीब लोगों के बारे में कोई मामूली काम नहीं किया, इसलिए मैं कहना चाहता हूं कि तमिलनाडु पेरियार की धरती है, जो हिन्दुस्तान की जाति व्यवस्था के खिलाफ हिन्दुस्तान का सबसे बड़ा संग्रामी आदमी था। हिन्दुस्तान की जाति व्यवस्था के दिन बदले, लेकिन हिन्दुस्तान दुनिया की सबसे बड़ी ताकत उस दिन बनेगा, आपके कहने से नहीं बनेगा, 21वीं शताब्दी में देश बनेगा, यह गलत है, जिस दिन पेरियार ने कहा कि **eradicate the caste system**, इसको बचाओ, इसको खत्म करो, तब यह देश बनेगा।

मैं मंत्री जी से निवेदन करूंगा कि इसमें कुछ ज्यादा प्रयास की जरूरत है, ज्यादा शिद्दत से यह बेचैनी जो तमिलनाडु में है और तमिलियंस लोग जो वहां परेशान हैं, उसके निवारण का रास्ता जरूर

निकलना चाहिए, यही मेरी आपसे विनती है। वह रास्ता निकालने के लिए संकल्प आपका जरा मजबूत होना चाहिए।

इन्हीं शब्दों के साथ मैं अपनी बात को यहां समाप्त करता हूं।

उपाध्यक्ष महोदय : श्री पी.एल. पुनिया को श्री शरद यादव के साथ एसोसिएट करने की अनुमति दी जाती है।

*SHRI P.R. NATARAJAN (COIMBATORE): Hon. Deputy Speaker, Sir, the Tamils in Sri Lanka must have equality and equal opportunities and we are raising this issue now in this august House. The vexed issue is yet to be resolved and stumbling block is the militarisation of the Tamil areas even after the end of the armed clashes between the militants and the Sri Lankan army two years back. When the armed clashes were at the height of it, the Sri Lankan army violated basic human rights and let loose atrocities. That State army was violating even the basic norms to be adopted during war period. Their Air force heavily shelled and bombarded the Tamil areas and did not spare even the no-war zones and attacked even the hospitals, schools and worship places. People were confined to restricted areas in the name of rehabilitation camps and were starved to death. People who wanted to surrender were shot dead and were tortured. This has been documented by a three member UN panel constituted at the instance of the UN Secretary-General. We have now before us the question as to how we are going to get punishment to those who have committed the excesses and identifying those who have committed the same. Hence we urge upon that there must be a high level inquiry and the culprits must be brought to book. People who have lost their houses and kept in the camps must be sent back to their originally inhabitant areas. The rehabilitation measures should be speeded up as they are progressing at a slow pace now and they are getting delayed now. I would like to point out that the financial and other assistances extended by our Government to rebuild their houses have not reached the needy Sri Lankan Tamil peoples. The Sri Lankan Government is not coming out with the list of those who have been arrested from the high security zone till date. We would like to urge upon the Government that adequate steps must be taken to free those who have been arrested under the suspicion that they may have LTTE links. We must ensure that the Sri Lankan

* English translation of the speech originally delivered in Tamil

Tamils live with honour and self-respect having been assured of safety and security. Normalcy must return in their lives so that they may regain the peace they have lost. Even after the end of the civil war, the Sri Lankan armed forces are still occupying and continue to encroach upon the Tamil inhabitant areas. In order to set up army camps not only the Government land, but also the provided land areas are being taken over. This will only lead to further tension and possible clashes in the future. This militarisation process will not only harm the Tamils now, but will affect all the peoples speaking various languages in Sri Lanka in the future. Hence we fervently appeal to all the democratic forces to oppose this militarisation by the Sri Lankan authorities.

During the armed clashes that went on for many years, emergency was enforced for a very long time. Even after the end of those clashes, emergency still continues and the emergency has not been lifted as yet. I urge upon the Government of India to intervene and impress upon the authorities of that island nation to lift emergency at least now. That Government has not implemented especially the provisions of the 13th Amendment that came about as per the Indo-Sri Lanka Accord. The Sri Lanka Government has not kept its word and has gone back from its promise to go in for devolution of power to the Tamils and carving out a Tamil home-land merging northern and eastern provinces. In India, the States do not enjoy more powers but still the law and order and the police force come under the State Governments. Recently, the President of Sri Lanka in an interview has stated that the police force and the laws related to land and land-ownings would be vested with the National Government at the Centre. This will only be diluting the concept of devolution of powers to the provinces. We would like to point out that this would not help us to resolve the Sinhala-Tamil conflicts. It is only when all the political parties in Sri Lanka are taken to the negotiating table and made to understand the need for devolution of powers that can be a thorough understanding of the existing problems and its resolution.

Secondly, I would like to urge upon the Government to see upon the displaced peoples are allowed to go back to their original inhabitations to be resettled.

Thirdly, those who committed the excesses during the armed clashes must be identified through a high level inquiry committee and the culprits must be brought to book.

Fourthly, the army's intervention in the administration in both northern and eastern provinces must come to an end. Emergency must be withdrawn. We urge upon the Government of India to take up strongly with the Sri Lankan authorities to restore normalcy and extend to all Tamils their democratic rights.

The Government of India has extended assistance to Sri Lankan Tamils to be resettled and we must ensure whether that has been really reaching the Tamils who needed them. We have before us several complaints that the Tamils are not getting the assistance they were extended with.

I would like to point out to the deriding comments made by the Secretary of Defence to Sri Lanka about the unanimous resolution passed by the Legislative Assembly of Tamil Nadu. When we talk of Sri Lanka, we always take care and often reminded that it is our friendly country, but that has been left to winds by the authorities there in Sri Lanka. They have criticized the unanimous resolution passed by the Legislative Assembly of Tamil Nadu. Had our External Affairs Ministry summoned the Sri Lankan High Commissioner to India and brought to his notice the unanimous resolution passed in the Legislative Assembly of Tamil Nadu, this situation might not have arisen. I would like to emphatically record in this august House that the Government of India must have strongly condemned the deriding comments made by the Secretary of Defence to Sri Lanka against the unanimous resolution passed by the Legislative Assembly of Tamil Nadu.

I urge upon the Government of India to take note of the fact that as an emerging power in the comity of nations we have a bounden duty to take note of a UN Panel Report that indicts those who have committed crime against lakhs of innocent, unarmed civilians and killed them. I urge upon the Government to take suitable and effective steps to bring to book the culprits and the war criminals.

With this I conclude.

DR. PRASANNA KUMAR PATASANI (BHUBANESWAR): Hon. Deputy-Speaker, Sir, the issue which is being discussed today, is a highly debated and discussed issue in this august House. It has been discussed through Starred Questions in Lok Sabha as well as in Rajya Sabha. In this House, it has also been raised by way of an Adjournment Motion, through the Calling Attention and even during 'Zero Hour'.

I have seen personally Shri Vaiko, who was our colleague at that time and hon. Shri T.R. Baalu and we had discussed this issue. Now, Shri Baalu has raised this issue today in order to protect the humanity in Sri Lanka. I am adhering to the hon. Speaker's direction as she has already cautioned us that the issue that we are discussing today is really a very dangerous and very sensitive issue.

Before going to the main debate, I would like to draw the attention of the hon. Minister for External Affairs, who is a former Chief Minister, Shri S.M. Krishna. I am grateful to Shri Ahamed also. Yesterday, I had a discussion with him relating to some Tamilians, some Oriyas and some Biharis who are now in Tripoli, the capital of Libya, where I have been seven days back when the bombardment took place. Even the President of the Peace Mission, Dr. Paul, is also barricaded.

I have already appealed to the Prime Minister. I am already writing D.O. letters to Prime Minister and External Affairs Minister. I would request hon. Minister for External Affairs to see that their lives are saved and also request him to intervene. The hon. Minister told me today and day before yesterday also that they are trying to get some information, but the channel of information is totally disrupted. I would request him to try again and again. He may please try to have it from Sudan also where there are more Oriya people. Though this is not covered in the subject of discussion for today's debate, yet I would like to draw the attention of the hon. Minister, and also of this House, to save and protect Oriya people trapped over there.

I may now come to the main debate. I can draw the attention of the hon. Deputy-Speaker that I have been to Jaffna in the year 1991 when the Government had organized one international colloquium relating to Social Workers' Conference. At that time, Shri Biju Patnaik was the Chief Minister and I was his cabinet colleague. At that time, I had personally seen the tragic conditions of Tamilians.

I have seen with my eyes today the photographs that were presented to me by the Tamilians, which were pasted in the book. You should see as to how the children and women are brutally murdered, and how the butchers are butchering them. It is beyond humanity, and one cannot tolerate it. I have personally seen it with my own eyes.

The land is ours. *Mati janmoru urbaro, manusho janmaru barbara.* मिट्टी जन्म से उर्वर है। The soil is fertile by birth, but इंसान जन्म से बर्बर है। The man is brutal by birth. One can see that brutality if you see how the Tamilians are being pushed beyond the ethics of humanity. We are propagating in the UNO, and particularly, drawing their attention and telling them about plunging war against war to promote peace. What is this war? I have seen it personally, and I feel it.

You can show that book to the hon. Deputy-Speaker and hon. Speaker, which was presented to me yesterday and tears will come in your eyes after seeing it. Nowhere has this happened in the world. ... (*Interruptions*) We think globally, but we should work locally. I know that the Tamilians are having high heritage and literature. You go and see the Jaffna University. It is totally ransacked and damaged. You go and see the hospitals. Where will the patients go? You should go and see the ocean where the fishermen go every day. The ocean belongs to everybody; the world belongs to everybody; the soil belongs to everybody; and the wind is ours, but our people are being killed. We lost a great Prime Minister of our country. At the same time, they also lost their Prime Minister and other leaders too despite all this.

Our Parliament; our Prime Minister; and our hon. Minister should intervene as Rs. 500 crore is nothing. I pray to make it Rs. 5,000 crore. Every day, people are eating and digesting crores and crores of rupees in the name of scams. Why do you not sanction Rs. 5,000 crore immediately to provide shelter, and for maintaining their livelihood? I pray, through you, to the august House that one should fight for humanity, and saving humanity must be the greatest order of this august House.

We have long association with the Sri Lankan people. Shri Biju Patnaik's Government provided shelter in Dandakaranya project. I have seen in Malaysia and Indonesia that Tamilians are great in the field; they are laborious; they are great workers; and they till the land like farmers. They are cultivators earning money for their livelihood, and this has to be maintained.

DR. M. THAMBIDURAI (KARUR): Thank you, Deputy-Speaker, Sir, for allowing me to participate now in the discussion on this very sensitive issue of Sri Lanka Tamils. I thank most of our colleagues who participated in this very serious matter, and expressed their views emotionally and sincerely. They want to see that somehow we solve this problem of Tamils in Sri Lanka.

I want to make an objection to the fact that originally we have given the notice and included the subject as “Alleged killing of Sri Lankan Tamils by Sri Lankan Army in the year 2009 as recently revealed in the UN Report.”

Even the revised List of Business of August 10, 2011, Wednesday, once again, mentions the topic as: “To raise a discussion on the alleged killing of Sri Lankan Tamils by Sri Lankan Army in the year 2009 as recently revealed in a United Nation’s Report.” This is the exact topic that we had given. But what made you to change this topic and bring some other thing is something that I could not understand. Why is our Indian Government so hesitant and fearful of Sri Lanka? That is how I will put it. It is fear. Once the notices are given by all our Members and you have put it in the Bulletin, why have you changed the title? Why are you putting a restriction on us by saying that we should not discuss about the killings of Tamils by the Sinhalese Army?

We may be good friends, that is, Sri Lanka may be a good friend of India, but that is a different issue. We have to develop friendship with all our neighbouring countries. While India is trying to do that, how are they reacting? What about Pakistan and what are they doing? What about Nepal, Bangladesh and China? What kind of friendship they are having with us? In the same way, what is Sri Lanka doing? Actually, Sri Lanka is blackmailing India. I can say that they are pretending to be a friend of India, but actually they are not our real friends. The Government of India called the President of Sri Lanka on the Republic Day function and honoured him as the Chief Guest. But what did their Defence Secretary say in his country? “We are having some more friends. We do not have to bite whatever you are saying”, that is what their Defence Secretary said recently.

Immediately after this, the President of Sri Lanka went to China to show that their friendship is developing and also to show that he is more friendlier with China than with India. That is what they are doing.

Therefore, why have you changed the topic through which we wanted to discuss what the UN Report has actually said? That is what we wanted to discuss. It is about human rights violation. As our friend has said, it is all about human rights violation. Forget about which country or where. Wherever human rights are violated, it is our bounden duty to raise it here in India. It was not only in India, this issue was raised even in USA and they have passed a resolution on it. Similarly, even in UK also, they have raised this issue and then passed a resolution. What is wrong with it if we want to discuss this matter in the Parliament of India, especially when it is about human rights violation?

Secondly, the hon. Minister of External Affairs made a Statement recently. I see three points as very important in the Statement made by our External Affairs Minister. He says:

“The end of the long period of armed conflict in Sri Lanka in May, 2009, left around 3,00,000 Internally Displaced Persons living in camps in Northern Sri Lanka and general devastation of infrastructure in the affected areas.”

That is what he has said. Merely because of this War, 3,00,000 Tamils have been displaced. The next point is:

“The end of the long conflict in Sri Lanka has also raised questions relating to the conduct of the War. We have, in this context, noted a report issued by the Panel of Experts constituted by the United Nations Secretary-General on Accountability in Sri Lanka.”

This is your Statement from where I am quoting. Here, you have not mentioned as to what the findings of the Panel of Experts were. You have simply stated that it was based on the Report of the UN.

Another aspect that you have mentioned is about the Thirteenth Amendment. I want to quote further from your Statement:

“There have also been public reactions to the telecast of ‘Channel 4’ documentary entitled ‘Sri Lanka’s Killing Fields’.”

These are all the aspects that you have mentioned. That is why we have given the notices for taking up this issue. It is not that voluntarily, we have given those notices. It was based on the Statement of the Minister of External Affairs only that we have given the notices to discuss the ‘Sri Lankan Army’s atrocities and the killing of Tamils’.

The hon. Speaker has every right to change the topic. The Presiding Officer has the prerogative. But at the same time, when our friends are expressing something, you have to listen. We are not criticizing any neighbouring country purposefully because that is not our intention.

We are only discussing this here. That is why, Sir, regarding this, a unanimous resolution was passed by the Tamil Nadu Assembly by the elected Government. You have to give respect for that. You are by-passing the Tamil’s interest and their feelings. He said that there may be conflict in India. Why I am telling this? It reflects all sections of Indian aspirations because not only Tamilians are speaking now, all other sections of Indian people are speaking; they are expressing. This consists of all India, not only of Tamil Nadu. You have to take into account. That is why, our Hon’ble Tamil Nadu Chief Minister Madam recently brought a Resolution as soon as the Assembly was constituted. The first Resolution which she brought is this. It says:

“Perarignar Anna has said that the culture of Tamils is not to be subservient to others and not to make others subservient.”

This is not our intention. Tamil are not like that. We want to be friendly with others. We do not want to have any enmity with others. That is the concept which our Hon’ble former Tamil Nadu Chief Minister Perarignar Anna has said.

“Tamil people with such noble ideals are spread all over the world. Linguistic and cultural umbilical cord between Tamils in Tamil Nadu and Tamils in Sri Lanka is known to all.”

This is emotional relationship, they were neighbours and friends. Also our ethnical relationship is there. Not only in Sri Lanka, but in most of the places wherever Tamil people are there, they are having some culture. Our country's main purpose is to preserve our culture and language. We have to peacefully live there. Our Hon'ble Tamil Nadu Chief Minister Madam Dr. Jayalalithaa ji said:

“Though Sri Lanka became independent, the Tamils living in that country were struggling for many years against the injustice of treating them as second class citizens.”

Our country is a multilingual country. We are having so many things but it is only one India. We are respecting all. It is Indian culture. We want to see that all minorities should be respected. We are fighting for that. Our Government is also telling that we are protecting the minorities. What about Tamils there? They are treated as second class citizens. They do not have any rights at all. That is why, they are fighting for that.

“Instead of appreciating the justness of their demands and ensuring that Tamils in Sri Lanka lead life with dignity, equal rights and self-respect through necessary Constitutional Amendment, Sri Lankan Government was taking all actions to exterminate them.”

But even when we are making this kind of efforts, they are not listening and not stopping extermination of the Tamils there.

Then what about the UN Panel Report? You have not mentioned that I want to point out that the hon. Chief Minister of Tamil Nadu Dr. Jayalalithaa ji has passed the Resolution in Tamil Nadu Assembly and she mentioned that:

“The Panel appointed by the Secretary-General of United Nations Organisation found the following serious credible allegations against the Sri Lankan Government.

- (i) the killing of civilians through widespread shelling;

- (ii) shelling of hospitals and humanitarian objects;
- (iii) denial of humanitarian assistance;
- (iv) human rights violations suffered by victims and survivors of the conflict including both IDPs and suspected LTTE cadre; and
- (v) human rights violations outside the conflict zone including against the media and other critics of the Government.”

These are the things which the UN panel has found and the report was submitted. We expected a mention of it but Hon’ble External Affairs Minister missed it in his statement. Therefore, our Hon’ble Tamil Nadu Chief Minister made a Resolution which says:

“Therefore, this Assembly resolves to urge the Government of India to take up with the United Nations Organisation and to declare those found guilty of such war crimes as war criminals.”

It is the bounden duty of our Government. The Assembly passed the Resolution requesting you to take this to the UNO and see that they are declared as war criminals. If at all they have not done, Hon’ble External Affairs Minister may do it. That is all. They are not gaining anything.

“Further, this Assembly resolves to urge the Government of India to initiate action by working with the other nations for the imposition of an economic embargo on the Government of Sri Lanka till the Tamils who are now living in camps are resettled in their own places and are allowed to live with dignity and with equal constitutional rights on par with Sinhalese.”

This is the Resolution. There is nothing wrong in that. Our friend Shri Jaswant Singhji said that the recently elected Tamil Nadu Government has passed the first Resolution. We have formed the Government in the State after getting majority. This Resolution is the aspiration of the seven crore Tamil Nadu people. We are requesting the Government to take up this Resolution. We are not asking for anything. We know our limitations. We would request the Government of India, we would like to request the hon. Prime Minister, we would like to request the

External Affairs Minister about this. That is all we can say. That is why, we are raising this issue here.

MR. DEPUTY-SPEAKER: Please be brief.

DR. M. THAMBIDURAI (KARUR): Sir, I am raising a very important issue. This is a very sensitive matter. I know about the limitations of time. In spite of that, I would request you to allow me to say a few more things. I am not going to take much time of the House. I would refer to only points because our friends have already explained the whole history of the sufferings of the Tamils in Sri Lanka. I do not want to go into the details as to how the Sinhalese are treating the Tamils. I am limiting myself to what we want.

As our friend has said, the Defence Secretary of Sri Lanka has criticized the Resolution and also our Chief Minister of Tamil Nadu. I raised this issue during 'Zero Hour'. This is a condemnable thing. We are not casting aspersions on anybody. When the Resolution was passed in the Assembly, it was passed on to the Union Government. I said it in the beginning itself that in the *India Today*, it has been said that the US State Department has warned recently and said that an international mechanism should have to be brought to investigate war crimes in Sri Lanka. Even USA has said this. Why I am telling this is that there is nothing wrong in saying that. The UK and some other European countries have also uttered this view. All countries have been raising these kinds of issues.

The UN estimate is that over 40,000 Tamil civilians died during the last stages of war. The Sri Lankan Army was accused of firing shells and bombing areas designated as 'safe zones'. The UN report itself says that 40,000 Tamil civilians are killed by the Sri Lankan Army. But the actual estimate is that more than a lakh people have died. The place where still one lakh people are staying is also fenced with barbed wires.

I would now like to come to the action part. I would say that the lands are being acquired from Tamils in the North and Eastern parts of Sri Lanka for setting up Army camps. But no proper compensation has been given. They want to

encroach some more lands and see that the Army can be settled there to threaten the Tamil people. That is the thing they are doing. The Indian Government gives an impression as though it wants to promote bilateral relations between Sri Lanka and India without hindrance of the issue of Tamils. This is what we are feeling. It appears that it wants to see that the issue dies a natural death. Is it a deliberate strategy of the Indian establishment? I want to know this. Why are you postponing this? India is pursuing a strategic policy towards Sri Lanka as being a friend at the cost of Tamils living there. The Government of India had allocated Rs.500 crore. What happened to that? I would like to know whether they have spent it properly. Some of our friends have said that only Rs. 100 crore has been given and the remaining Rs.400 crore has been taken away by the Singhalese. Whatever we are supplying, that is given to some other party.

There is one more point. How was our Prime Minister Shri Rajiv Gandhi treated when he visited Sri Lanka? Everybody knows about it. Our friends from the Congress said about how we should treat our guests. I also respect that we should treat our guests with respect. When Shri Rajiv Gandhi went to Sri Lanka as a guest, what respect did he get on that day?

They tried to kill him when he was taking the Guard of Honour. That was the treatment the Sinhalese gave to our former Prime Minister. When he went there as their guest, they made an attempt to kill him then and there. That is what Sri Lanka is. Sri Lanka is pretending but it is not trying to help. As I said in the beginning, Sri Lanka is threatening us that if we do not remain friendly with Sri Lanka and unnecessarily interfere in the Tamils issue they will try to get friendly with China. China is already there. Somebody has already referred to Kachchatheevu. What is Sri Lanka doing in Kachchatheevu? They have allowed Chinese to fish in those waters. In the name of fishing in those waters, Chinese people are entering Sri Lanka. Sri Lanka also made an agreement with China to bring in a lot of capital. Chinese conquering presence is there more or less. What are they doing?

When Rajiv Gandhi visited Sri Lanka, he signed an accord with Jayawardene which referred to the 13th amendment of the Sri Lankan Constitution. Have they done it? According to the Rajiv-Jayawardene Accord, they were to merge the Eastern and Northern parts together and see that a separated area is created there for Tamils to live in. Did they implement that accord? According to 13th amendment, they were supposed to give equal rights to Tamils also. Have they given equal rights?

I would request the hon. Minister of External Affairs, through you, Sir, the resolution passed in Tamil Nadu by hon. Jayalalithaaji be implemented. That includes the demands that war criminals be punished, they should be tried through the UN, and embargo be put.

What we request is that till the Sri Lankan Tamils are settled this embargo be implemented there. Thank you very much.

SHRI T.R. BAALU (SRIPERUMBUDUR): Sir, the hon. Member mentioned about the change of the wording of the Motion.

MR. DEPUTY-SPEAKER: There is no need to reply.

SHRI T.R. BAALU : I am not replying to him. But as the mover of the motion I would like to clarify that initially the motion submitted by the DMK read like this: "Killing of 40,000 and above Sri Lankan Tamils and follow up action taken by the United Nations and the subsequent report." But, Madam Speaker in her wisdom changed the wording to read like this. This was because various parties have given various ratings. Probably he wanted to rectify things.

DR. M. THAMBIDURAI: Mr. Shailendra Singh's resolution was also like that. How has it changed? Who allowed it to be changed?

*SHRI P. LINGAM (TENKASI): Hon. Deputy Speaker, Sir, I would like to bring to the notice of this august House the human rights violations and the genocide attacks on the Sri Lankan Tamils. I would like to appeal to the Government of India to take necessary steps and suitable actions to ensure that the Tamils there get equality and equal treatment while the human rights violators meet the nemesis.

We need to know why these excesses have been perpetrated? What is happening there? Right from 1956, the Tamils have been struggling to have equality and equal opportunities. The Tamil population in Sri Lanka was 35 per cent in 1956 and that has been reduced to 24 per cent now. In the Government services there, the Tamils have got only 7 per cent. To go a step further, no position is given to Tamils in the Sri Lankan armed forces. Even the 3 per cent carved out for them is not available to Tamil in both northern and eastern provinces. After stripped of many of their rights and loosing equal status, the Tamils who have been rendered as second-rate citizens are continuously taking up their cause. Their peaceful struggle which commenced in 1956 went on till 1983. It is only after a severe attack on them by the might of the State, they took to arms and inevitably the struggle turned out to be armed clashes leading to violent attacks. Ever after that that country has gone through several strife, conflicts, struggles and sufferings.

In 1983, when the Sinhala army attacked the Tamils brutally, the then Prime Minister of India, Smt. Indira Gandhi Ji sent food materials to the affected Tamils. I would like to call Sri Lankan army as Sinhala army because it has no place for Tamils. In 1987, when the situation worsened again, our popular Prime Minister, late Shri Rajiv Gandhi, went in for evolving a Peace Accord to ensure protection, safety and security for the Tamils. He provided for in that Accord a

* English translation of the speech originally delivered in Tamil.

way out to carve out a Tamil home-land merging both the northern-eastern provinces the Tamil dominated areas. The Accord also provided for more of devolution of power with autonomy within the framework of Sri Lankan Constitution. But that amendment to their constitution has been ignored and neglected by the Sri Lankan Government. It is said that their Supreme Court annulled it. Even today the Tamils live there as the second-rate citizens. More than 1, 46,000 Sri Lankan Tamils have been killed by the State machinery and in the clashes. More than 5 lakhs of Tamils have fled from their homes and have sought refuge in various countries of the world. In India alone there are about 1.5 lakhs of Sri Lankan Tamil refugees put up in various refugee camps. I would like to ask of this Government as to why we are turning a Nelson's eye and neglect our responsibility to take up the cause of the suffering Tamils in our neighbourhood even though that has been going on for so many years now that too at a time when we have been claiming of a legacy of peaceful co-existence and a constitution that proclaims about our role in establishing equality around. I would like to express my apprehension and record it in this august House that the Government of the neighbouring country that commits atrocities against its own peoples who have cultural ties with our country may rise against our country one day soon. We have been repeatedly saying that Sri Lanka is our friendly nation. At the end of the civil war there, the President of that country states that their victory was possible with the role of India in it. A President, who clamoured over a victory in a civil war, stated that India's backing and assistance was fully there to win that war. I would like to ask this Government that it must clarify as to how our country helped Sri Lanka. It has to be noted that Sri Lanka is an island nation and we are its immediate neighbouring country and we must also note that Sri Lanka has brought no inimical country as it is situated away from every other country. If India has extended arms and weapons and equipments to Sri Lanka, we must bear in mind that it may be used against us only in future. Only we are saying that it is a friendly country. When we had Indo-Pak war to liberate Bangladesh, Sri Lanka

allowed itself to be used as a Pakistani Army Base. We must not forget this. The army planes were flying over our air space then. Sri Lanka has always been acting against our interests. Even today it is reported that Chinese and Pakistani army camps and installations are there in Sri Lanka. I do not know how we are still calling Sri Lanka as our friendly country.

Taking note of serious human rights violations and genocidal attacks on innocent civilians at the instance of the UN Secretary-General, a three Member UN Panel was sent there. The report submitted by that UN Panel has brought to light clearly the human rights violations and the war crimes. Several countries have raised their voice against that regime in that neighbouring country and have taken up with the UN to proceed further and bring to book the culprits. More than 47 countries have moved a resolution in this regard. At a time when we seek a permanent seat in the UN Security Council, we must take note of the move by 47 countries about the human rights violations and war crimes committed in Sri Lanka. I am afraid, we should not make ourselves vulnerable before the world that might ask us as to how a country that cannot ensure peace in its neighbourhood can seek to be a Member of UN Security Council to ensure world peace. I urge upon the Government of India to support the Resolution moved by 47 countries. At least this opportunity could be better utilised to bring about a lasting political solution in that island nation.

Recently, the Legislative Assembly of Tamil Nadu move a unanimous Resolution in this regard. It even spelt out that an economic embargo could be brought against Sri Lanka. It could be used as a tool against Sri Lanka to bring it round the corner and to the negotiations table to bring about a durable solution. I urge upon the Union Government to follow suit with the Government of Tamil Nadu and bring about a similar Resolution and have it passed in the Parliament of India. We cannot remain a mute spectator to violations of human rights in our neighbourhood and we also must realise that it is the anguish and the pain of about 7.5 crore of people in Tamil Nadu who have cultural ties and emotional

attachment with the Tamils in Sri Lanka. I urge upon the Union Government to speed up the possible positive steps to ensure peace and protection to the Tamils in Sri Lanka.

I urge upon the Government of India not to come in the way of any possible UN action against the Sri Lanka and instead it must support the actions initiated by certain other countries of the world. Government of India must ensure the justice to the Tamil people of Sri Lanka. The Resolution moved by about 47 countries based on the findings of the UN Panel must have support of India. Equality and equal opportunities must be available to the Sri Lankan Tamils. We have a definite role to play there and ensure safety and security to the Tamils of Sri Lanka.

In the name of friendly country, Sri Lanka cannot go on and India cannot afford to keep quite for long. Sri Lanka can go against India also. Hence we should not blindly believe Sri Lanka. We need to review our diplomatic relations with the Sri Lanka ascertaining fully whether Sri Lanka is our real friendly country or not. India is a big country and an emerging power and we should not be taken lightly and we should not allow ourselves to be disappointed at the hands of our small neighbouring country whom we take to be a friendly country. With these word of caution, I would like to conclude my speech.

*SHRI A. GANESHAMURTHI (ERODE): Mr. Deputy-Speaker, Sir, my esteemed colleagues who spoke ahead of me have brought to the notice of this august House the current prevailing situation in Sri Lanka and the plight of Tamils there. Particularly I would like to refer to the speech made by Shri Patasani of Biju Janata Dal, who identified himself more with the Tamils and their problems. Almost all of them have reiterated that the Sri Lankan Tamils are treated as second rate citizens in that country. As was rightly pointed out by Shri T.R. Baalu and Dr. Thambidurai, the problem is not of recent origin. When India won its freedom, Mohammad Ali Jinnah raised his voice for a separate Pakistan and that is why India was partitioned and two nations were carved out. Britishers annexed two separate nations ruled by Tamils and Sinhalese separately. When the Britishers left unified Ceylon, which is now Sri Lanka, two nations were not there. It is also to be noted that Tamils took the lead to win freedom for the entire unified country from the Britishers. Tamils only wanted devolution of powers and share in power and did not ask for a separate country at that point of time. Now, they suffer that action of theirs.

Right from 1956, till date they have been agitating and fighting for their rights. Their struggle which started as a peaceful Gandhian movement was ignored by and large by the Sinhalese majority and the Tamils were continued to be treated as second rate citizens, denied of their legitimate rights. Continuous treatments as second rate citizens and denial of equal rights and violent attacks by the Armed Forces on them have forced the Tamil youth to take to arms. Helplessly they sought the help of arms and arm struggle. Now we find ourselves in a situation where even taking the name of LTTE is considered to be inappropriate. The world has opened its eyes now. Many of the countries have now accepted that it is true that human rights have been violated in Sri Lanka. The three member UN Panel

* English translation of the speech originally delivered in Tamil

Report clearly points out to the genocide with the help of arms supply from several countries of the world. Sri Lankan Government has trampled upon the human rights of Tamils and the State has resorted to war crimes. They have wiped out Tamils using banned arms prohibited by the Geneva Convention. What is the solution? I do not want to go into the same arguments advanced by others.

I would like to point out that the Tamil militants won back the Tamil dominated region from the clutches of the Sri Lankan authorities and they were running a separate nation in the name of Tamil Eelam. India was in the forefront to help Sri Lanka to finish them off. What is prevailing there now? We now hesitate to even raise issues in a sane manner. If we are apprehensive about raising our voice, who is there to protect the interests of Tamils there? Even at a time when the entire world has come forward to raise its voice sympathizing with the Tamils, we are still backtracking. We are now discussing here in this august House about the rehabilitation measures this Government has taken to help the Tamils in Sri Lanka. A similar discussion took place in the Sri Lankan Parliament two days back. Mr. Sreendran, a Member of Parliament belonging to the Tamil National Alliance has raised his voice in their Parliament stating that unidentified people are attacking innocent Tamils in their habitats. The panic that was created in the East has now spread to North. Such violent armed attackers come even naked with arms and attack wildly innocent people and when they are given a chase, they run away and enter Army camps and Police Stations without any check. When complaints are lodged, action is taken against the innocent public. What kind of justice is this? In Jaffna areas where people live with panic, these incidents have spread in Killinochi and in Bharathipuram where people have to spend sleepless nights apprehending the unexpected attack by unidentified men. This is what is prevailing in Sri Lanka now where Tamils continue to live in fear without safety and security. When this is the state of affairs available there, as informed to their Parliament, we, in Indian Parliament, are talking about the assistance we have extended to them for the rehabilitation of Tamils which hardly trickles down to the

needy. All our relief materials have not reached the needy Tamils. Who are the beneficiaries? Are we in a position to verify whether what we have extended is really being used for the purpose it was intended to and sent? Delegations from the countries of the world cannot go there and see for themselves freely the real situation available there. The people who have gone there report that the only liberal help forthcoming from the Sri Lankan Government to the Tamils is that they are provided with 4 poles and a tarpaulin to make a makeshift tent.

The Government of India is waxing eloquent about the financial assistance extended to them and the materials sent to them in the form of several bags of cement and other materials. But the houses that are supposed to be constructed for the displaced Tamils are not forthcoming to them. The ground reality is that the Sinhalese are being settled in those newly constructed settlements. Sinhalese are colonized in the Tamil dominated areas in a systematic manner by the Government of Sri Lanka. This goes on unabated. The war that the Sri Lankan Government waged was not a war to end terrorism, but it was a war to wipe out the Tamil race, the original inhabitants of that island nation. They have completed that war with the sole intention to root out completely the Tamil race from that nation. The Government of India had extended a helping hand to this.

India gave arms to them. It was also pointed out by the BJD Member who spoke ahead of me about the treatment meted out to the Tamils in Sri Lanka in 1989. Our leader Vaiko and hon. Members like Baalu have all pointed out to this in this august House earlier too. Our voices were not heard by the deaf ears of this Government. You gave them financial assistance, you provided them with arms, you had even sent the Chiefs of your Armed Forces, you had even reached an agreement with them to share the intelligence inputs of the Navy of your nation. India had even gone to the extent of sending our Naval frigate to submerge the vessels from the countries of the world to help the militants in their fight for their right.

This Government has supported to wipe out and finish off our brethren, our blood relations and the men of our race, who have had umbilical cord relations with us. Sri Lanka itself has proclaimed that India was with them and helped them in their war against the Tamils, which was nothing but genocide. India went that far to defeat a resolution brought before the UN Human Rights Commission by 17 countries against Sri Lanka. Even today, the Government of India has not taken cognizance of the UN Panel Report that has come out with its findings about the genocide, the human rights violations and the war crimes committed by Sri Lankan Government. Even at a time the countries of the world have opened their eyes and are seeing for themselves what had happened in Sri Lanka, the Government of India is yet to open its eyes. So far they were using arms and weapons to resort to genocide, but now the Sri Lanka Government has resorted to weapon-less genocide systematically.

The Sri Lankan Government which claims that they have wiped out totally LTTE with the end of the war, continues with the genocide. Tamils are driven out from their originally inhabited areas. They are not allowed to return back to their dwelling places. Shri Srinidharan has pointed out in the Sri Lankan Parliament that in Kilinochi area, almost total evacuation of Tamils has taken place. Even in Batticaloa region, people are being evacuated from their originally inhabited places. Even now, the Armed Forces come in the dead of night, threatening people. Security is not there in the lives of the Tamils even after the tall claims by the Government there that they have wiped out terrorism.

I would like to point out to another atrocious thing carried out by vested interests. The betrayers of yesteryears who are now projected as leaders are brought to India and are made to interact with Members of Parliament here. It was pointed out by Congress Members here that they had met them yesterday. Where do we go? There is unrest in Tamil Nadu. You must understand the sentiments of the people over there. ... (*Interruptions*) I would like to point out that this is a grand design forged by the intelligence agencies of both the countries to paint the town red. I

would like to charge that this is a plot by the Sri Lankan Government in connivance with ours to finish off once and for all the entire Tamil race in Sri Lanka. I urge upon the Indian Government not to fall a prey to the evil designs of that Government.

It is enough. The Government of India must say to itself that it is enough to have allowed so much of atrocities against Tamils and finish them off there in Sri Lanka and keeping quiet all these years in the name of friendly diplomatic relations. It should not be forgotten that the race that is being hunted down in Sri Lanka is close to the Tamils who live in the southern tip of the country. Please do not sacrifice Tamil race to extend a friendly hand to the Sri Lankan Government. Sovereignty is not merely the rule of Government over its people, but also the confidence the people repose in that Government. The people must feel that they are also being protected and their interests are also being protected by their Government. I urge upon the Government to understand the sentiments of the Tamils who have reposed their faith in the sovereignty of the Government of India.

We are an ancient race. *“kal thondra mann thondra kalathe,*

Mun thondri mootha kudi” is what is said of us. It means that our Tamil race is an ancient race that walked on this earth even before the Stone Age. Just because you wanted to have friendly relations with Sri Lanka, you had offered to them on a platter our Katchativu. That has resulted in our Indian fishermen being attacked by Sri Lankan Navy day in, day out. Please do not extend friendly hand to Sri Lanka to wipe out Tamil race once and for all. Please help us save and continue with the faith we have in the sovereignty of Indian State. Kindly bring about a change in our ways of handling things in direct proportion to the sentiments of Tamils and understand our feelings and act accordingly.

There cannot be a lasting solution without carving out a separate Tamil Eelam. Hence, I urge upon the Government to take steps to go in for a referendum as it was done in certain South-East Asian nations. Let all the Tamils in Sri Lanka be allowed to vote and choose their destiny. A general referendum with the

participation of all the Sri Lankan Tamils, both who are in the Island and also those who have spread out to different places of the world, be held. Recently concluded local body elections have proved the same point. The aspirations of the Tamils there, who have a separate eelam, is reflected there. It is to be noted that the party that swears by Tamil Eelam has won in those polls. Hence, there is a need to go in for a referendum to decide about Tamil Eelam. I urge upon the Government of India to help, assist in holding such a referendum in the near future. This alone will help the Tamils like us who live in the Tamil mainland in India to continue to repose our faith in the sovereignty of Government of India.

With this, I conclude.

15.04 hrs

(Shri Inder Singh Namdhari *in the Chair*)

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Sir, thank you very much for allowing me to participate in this discussion. I am glad to participate in this discussion under rule 193 which has been piloted by our hon. Member Shri T.R.Baalu. The text of the discussion was ratified and approved by all the Members of the Business Advisory Committee, including Shri Thambidurai...

(Interruptions)

DR. M. THAMBIDURAI (KARUR): Sir, I am objecting to it. This was not discussed... *(Interruptions)*

SHRI ADHIR CHOWDHURY: You are also a Member of the BAC.

DR. M. THAMBIDURAI : That is why I am objecting to this statement... *(Interruptions)*

MR. CHAIRMAN : Shri Chowdhury, there was no need to refer to it here.

SHRI ADHIR CHOWDHURY : He referred to it and that is why I have mentioned it. It was decided by the hon. Speaker in consultation with the Members of the BAC... *(Interruptions)*

MR. CHAIRMAN: If anything is found objectionable, then it would be expunged from the proceedings.

Shri Thambidurai, you say that this matter was not discussed in the Business Advisory Committee.

DR. M. THAMBIDURAI : Sir, how can he mislead the House?

MR. CHAIRMAN: Then how was the name of the subject was changed?

DR. M. THAMBIDURAI : That is why I raised this and objected to it. It was not discussed in the BAC meeting... *(Interruptions)*

SHRI ADHIR CHOWDHURY: It is the prerogative of the hon. Speaker and not only that in consultation with all the Members of the BAC... *(Interruptions)*

SHRI S. SEMMALAI (SALEM): It was not consulted... *(Interruptions)*

MR. CHAIRMAN: Shri Thambidurai, since this change was approved by the hon. Speaker, therefore, I think, there is no need for raising any objection.

DR. M. THAMBIDURAI : Sir, that is different. Why is he bringing in the name of a Member... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, the hon. Speaker has every authority to change it... *(Interruptions)* The hon. Speaker, in her wisdom, has changed it, why is he raising an objection... *(Interruptions)*

DR. M. THAMBIDURAI : It was not in consultation with the Members... *(Interruptions)*

SHRI S. SEMMALAI: How was it changed?... *(Interruptions)*

MR. CHAIRMAN: Dr. Thambidurai, what do you want to say?

DR. M. THAMBIDURAI : Sir, I just want to seek a clarification. Hon. Member said that it was changed by the hon. Speaker in consultation with the Members. That is wrong. I have already said, when I spoke at that time, that the hon. Speaker has the prerogative. We have given a notice of a different type but it has been changed. That is my protest. But the hon. Member said that it was done in

consultation with the Members. That is wrong. That is what I said and I want to put it on record... (*Interruptions*) He may not mislead the House like this... (*Interruptions*)

MR. CHAIRMAN: Making a change is within the jurisdiction of the hon. Speaker.

SHRI ADHIR CHOWDHURY: Sir, what I said was that he was also a Member of the BAC... (*Interruptions*)

MR. CHAIRMAN: We also read the previous Motion which was quite different from the Motion on which the discussion is going on. But when the hon. Speaker has given her consent, then I think, there is no need for wasting the time.

SHRI V. NARAYANASAMY: Sir, hon. Members give notices on several Motions in their own form. Now the final form that has been approved by the hon. Speaker is being discussed today. As you rightly mentioned, when we are discussing it, why are you creating a controversy on this?... (*Interruptions*)

MR. CHAIRMAN: Shri Chowdhury, you may now please speak on the topic.

SHRI ADHIR CHOWDHURY : With respect to the Sri Lankan Tamilian issue, nobody should try to score a political brownie point. This is my first contention.

MR. CHAIRMAN: Shri Chowdhury, one point is there. Since the matter is very sensitive and emotional, I think the hon. Members belonging to other States also should speak more. It should not be confined only to the Tamils. This is the concern of the whole country.

SHRI ADHIR CHOWDHURY : Sir, the issue is relating to Sri Lankan Tamils. It is our honest endeavour to see restoration of peace and tranquility across the Palk Strait. The settlement of Tamilians in Sri Lanka was a historical necessity. We cannot deny it. Apart from the concerns expressed by several Members, I would like to draw the attention of Tamil leadership as well as the Union Government of India to the fact that since the 1980s, when the civil war broke out there, lakhs of Sri Lankan Tamils were forced to migrate from Sri Lanka and started settling in various parts of the globe. That Tamil Diaspora has carved out a niche for their own fate by dint of their skill, intelligence and dynamism. But

now the civil war has ended. Therefore, the host country which extended hospitality to the Tamil expatriates decades ago may now attempt to repatriate themselves to their place of origin, that is, Sri Lanka. Here, we should take it into account so that those Tamil expatriates should also be rehabilitated and resettled in their land of origin. I am asking the Government to look into it.

I took a little exception to the observation made by our honourable former Minister for External Affairs, Shri Jaswant Singh that Indian Government is at wits' end with regard to Tamilian problem, if I have correctly understood. I would like to say that being a former External Affairs Minister of our country, he should know the limitation of diplomatic manoeuvre. It is true that we are surrounded by various hostile neighbours which cannot be denied. It is also true that our external environment is not propitious to our country. Already, string of pearl strategy is being perpetrated by our hostile neighbour. So, we have to take into cognizance the security environment and to pursue our neighbours through the diplomatic channels so as to settle the problem and to facilitate the rehabilitation and resettlement programme.

When Hindi language was perceived to have been in 60 imposed, Tamil Nadu got flared up but it had not escalated into a civil war. But the same syndrome was observed in Sri Lanka when Sinhala language was imposed on the ethnic Tamilians, it got flared up. To the detriment of all, it boiled down to a civil war and a war ravaged Sri Lanka has already hogged the limelight of the world. We were not being able to spare ourselves from the spillover effect of the war-torn regime. That is the reason that our most beloved Leader, late Shri Rajiv Gandhi had laid down his life. He was assassinated by a conspiracy hatched in that part of the soil. That is why we should take into account the entire spectrum of this political situation before venturing into any initiative.

Sir in the year 1974, the island of Kachchatheevu was ceded to Sri Lanka. That was referred to by Shri Jaswant Singhji also. It is because it was a gesture of goodwill to our neighbouring country that the tiny island of Kachchatheevu was

ceded with a stricture that Indian fishermen will be entitled to dry their fishing net in that island. ... (*Interruptions*)

MR. CHAIRMAN : Please try to be brief.

SHRI ADHIR CHOWDHURY : We have also observed the chilling blood curdling episode of Sri Lanka which was revealed in the British Station Channel IV. It sent a chill down the spine. It is an outrageous episode and it is beneath contempt.

Sir in the year 1987, our beloved late Shri Rajiv Gandhi had signed a pact with the Sri Lankan Government for the devolution of power. I would like to ask the concerned Minister what is the present status of 13th Amendment, what is the present status of devolution package which was proposed in that Agreement because we came to know that the merger issue was rendered null and void. I would like to know whether the devolution package and the 13th Amendment have been transferred to a Select Committee of that country by ignoring the sentiments of the Tamil National Alliance. The fact is that the day our hon. Minister stated here in the Parliament that the expeditious and concrete progress has been going on in regard to Tamil people in Sri Lanka; the same day, the talks between the Sri Lankan Government and the Tamil National Alliance had failed. ... (*Interruptions*)

MR. CHAIRMAN: Please conclude now.

SHRI ADHIR CHOWDHURY : Sir, I would like to mention a few lines made by the former President of the Sri Lanka, Kumaratungaji, “who was the fourth Executive President of Sri Lanka, who has come out in strong opposition to current President (*not recorded*), considered to be the mastermind and driving force behind a genocide carried out against Tamil citizens in Sri Lanka’s northern coastal regions, culminating two years ago in the brutal, senseless deaths up possibly more than 100,000 human beings, most of whom were civilians”. ... (*Interruptions*)

MR. CHAIRMAN: Please conclude. The name should be deleted.

SHRI ADHIR CHOWDHURY : Sir we are very much concerned to know that a semblance of demographic aggression is being carried out against the Tamilian population in Sri Lanka. Sir, we do not want to see the replication of Tibet syndrome which was carried by demographic aggression. We do not want to see the replication of Tibet syndrome in our neighbouring country Sri Lanka. That is why this Government should exhaust all its resources, and should exhaust all its diplomatic maneuvering skill so as to settle the long-drawn problem in regard to Tamilian in Sri Lanka.

MR. CHAIRMAN : Hon. Members, I have four more speakers to speak on this Discussion under Rule 193. Those who want to lay their written speeches on the Table of the House can do so. It will be treated as part of the proceedings.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदय, यह हृदय विदारक ग्रंथ है। श्री वी.आर. कृष्ण अय्यर हमारे यहां जज हुए हैं, इसमें से मैं कुछ पंक्तियां कोट करना चाहता हूं-

“The pictures in the book sent to me projects the horrendous injuries noxious by inflict. The gory scene when presented through the photos and pictures robs my sleep. Can man even be so beastly with little babies, raping girls, mutilating men and women and massacre numbers? Inhumanity thy name is Sinhala. And Lord Buddha the finest human ever is the one whom Sinhala worships. Lord, let there be Light, compassion, humanism, mercy in Sri Lanka and a glorious grand settlement through a new federal State. No war is good. No peace is bad.

Satyameva Jayate. ”

यह श्री कृष्ण अय्यर ने लिखा है। वंहा तमिलों पर जो अत्याचार हुआ है, उसके बारे में ही इसमें सब है। मैं आज सदन को यह समर्पित कर दूंगा। आज से करीब 55 साल पहले जब हम छोटी कक्षा में पढ़ते थे, तो भूगोल में पढ़ाया जाता था कि हिन्दुस्तान और श्रीलंका दो देश हैं, लेकिन हिन्दुस्तान का नक्शा जब बनता है तो उसमें श्रीलंका भी ज़रूर रहता है। पुराने ज़माने में दोनों का फोटो एक साथ दिखाया जाता था। अब नहीं दिखता है। मेरे कहने का तात्पर्य यह है कि हिन्दुस्तान से श्रीलंका का संबंध सांस्कृतिक और ऐतिहासिक अपनेपन का रहा है। बौद्ध धर्म का प्रचार करने के लिए यहां से सम्राट अशोक का लड़का महेन्द्र और संघमित्रा श्रीलंका गए थे। तब से वहां पर बुद्धिज़म है। चौथी शताब्दी में जब फाह्यान हिन्दुस्तान आए थे तो उन्होंने लौटते हुए श्रीलंका में सेमिनार किया था। वहां बुद्धिज़म का जिक्र हुआ था। भारत और श्रीलंका की सांस्कृतिक मित्रता है, लेकिन वहां तमिलों पर जुल्म हो रहा है। वहां यूनाइटेड नेशन की टीम गई, जिसने इसकी छानबीन की और दुनियाभर के मानवाधिकार एक्टिविस्ट हैं, उनका कहना है कि तमाम तमिलों को एलटीटीई मानकर जुल्म किया जा रहा है, वहां की आर्मी और सरकार के द्वारा। उनको सरकार का कोई प्रोटैक्शन नहीं है। उनको मार कर उनकी संख्या को घटा दिया गया है। आर्मी के अटैक में 40 हजार सिविलियन तमिल मारे गए। सभी तमिलों के साथ एलटीटीई मान कर व्यवहार किया जा रहा है। उन्हें आतंकवादी माना जा रहा है और जुल्म किया जा रहा है। इसके बाद यूनाइटेड नेशन से एक दल वहां गया, जिसने अपनी रिपोर्ट दी। इसी पर तमिलनाडु विधान सभा ने भी सर्वसम्मति से संकल्प पारित किया है। मैं स्पैसिफिक बात जानना चाहता हूं कि भारत सरकार ने यूएनओ की रिपोर्ट पर क्या कार्रवाई की? क्या उस रिपोर्ट को पढ़कर कुछ विचार-विमर्श किया गया है? दूसरी बात, भारत की डिप्लोमैसी कहां है? भारत-

श्रीलंका मित्र हैं, मित्र हैं, लेकिन वहां तमिलों को मारा जा रहा है। यह कैसा मित्र है? मैं अपनी सरकार से कहना चाहता हूं कि उनकी डिप्लोमैसी कहां है, कहां है उनका व्यवहार? भारत सरकार ने वहां के तमिलों को बचाने के लिए क्या किया? वहां तमिलों पर हो रहे अत्याचार से क्या वह बेखबर है?

इन्हें खबर ही नहीं है कि वहां तमिलियन्स पर जुल्म हो रहे हैं। यह सवाल नम्बर दो है कि क्या हुआ? उनके राहत और पुनर्वास की व्यवस्था का क्या हुआ? वहां लोग विस्थापित हो गए, वे बाहर में रह रहे हैं, उनके रहने की कोई व्यवस्था नहीं है। उनकी आबादी करीब 30 लाख होगी। पुराने ज़माने में जो लोग नाव से वहां चले गए होंगे, वे ज़ाफना और उसके अगल-बगल में बसे हुए हैं। तमिल संस्कृति बहुत पुरानी है। महोदय, आपने संत तिरुवल्लुवर के बारे में जरूर पढ़ा होगा। तिरुवल्लुवर का तिरुक्कुरल ग्रंथ है, जिसको पढ़ने से दुनिया के लोगों को यह संदेश जाता है कि मानवता क्या है और मानवता की सेवा कैसे की जानी चाहिए। कहां है वहां मानवाधिकार? कहां है यू.एन.ओ. और वह क्या कर रहा है? हमारी सरकार क्या कर रही है? इसलिए हम इस पक्ष में हैं कि यहां भी भारत के संसद से सर्वसम्मत संकल्प पारित किया जाना चाहिए कि वहां तमिलियन पर जोर और जुल्म बंद हो, उनके पुनर्वास की व्यवस्था हो, उनके मानवाधिकार की रक्षा हो। हमारे अगल-बगल के पड़ोस में जुल्म हो और हम चुप बैठे रहें। वहां तिब्बत में चाइना वाले तिब्बतियों पर जुल्म कर रहे हैं, अत्याचार कर रहे हैं। हम चुप कैसे बैठे रहेंगे? हमारे अगल-बगल के मुल्क में मानवता पर हमला होगा और यहां हिन्दुस्तान में हम चुप बैठे रहेंगे। हमारे यहां चुप बैठने की संस्कृति नहीं है। यहां के आम नागरिक इस बात को अपने व्यवहार में लाते हैं कि "मैं उस देश का वासी हूं, जिस देश में गंगा बहती है।" यहां लोग कहते हैं कि अतिथि जो हमारा होता है, वह जान से प्यारा होता है, "अतिथि देवो भवः"। अगल बगल के मुल्क के लोगों की संस्कृति और उनकी भाषा पर हमले हो रहे हैं। श्री बालू साहब अभी भाषण दे रहे थे कि वहां सब किताबों को जला दिया गया। तमिल संस्कृति हमारी बहुत पुरानी संस्कृति है। उसका एक-एक ग्रंथ है। हस्तलिखित किताब, ताम्रपत्र सबको जला दिया गया। महोदय, इस किताब में भी उसका वर्णन है। इसलिए इस किताब को हमने उलट-पलट कर सरसरी निगाह से देखा है। इसको जिन्होंने तैयार किया है, उनका नाम मैं बता देना चाहता हूं। The document is the maiden attempt of Penny Cuic Publications. John Penny Cuic is a British Engineer worked in colonial India. was a great humanitarian. In 1895 with his own efforts he constructed the Mullaiperiyar Dam in the State of Tamil Nadu, India. उसने मेहनत करके इस किताब को तैयार किया है। मैं जस्टिस कृष्णा अय्यर की रिपोर्ट पढ़ चुका हूं।

सभापति महोदय: रघुवंश बाबू, जरा आप इधर देखिए। आप आसन की ओर देखकर बोलें।

डॉ. रघुवंश प्रसाद सिंह : जी महोदय, मैं आपको सुना रहा हूँ। यहां जिज्ञासा जाहिर की गयी कि क्या ग्रंथ है? यह ग्रंथ हृदय विदारक है। वहां महिलाओं और बच्चों पर कितना जुल्म हुआ, यह देखने से कलेजा फटने लगता है। Dr. Ellyn Shanker graduated from Albert Einstein College of Medicine. She founded “Healng Seminars”, an organisation dedicated to teaching mind-body connections to help heal physical and psychiatric problems.

सभापति महोदय : धन्यवाद। आप गिनती भूल जाते हैं, मैं क्या करूँ?

डॉ. रघुवंश प्रसाद सिंह : महोदय, बस दो पंक्ति और है। “...The Tamil people are being disenfranchised and victimized by the Sri Lankan authorities. This injustice must stop. The Tamil people must be allowed to live in peace and flourish in their homeland.”

श्री श्रीतुंगा जयसूर्या कौन हैं? ये यूनाइटेड सोशलिस्ट पार्टी के महासचिव हैं। ये वहीं के हैं जहां हमारे खानदान के लोग समूह में होंगे। He is defending the human rights of the Tamils. He has an unequivocal stand on the political question of the right of self-determination of Tamils. He started a bilingual paper ‘Arumuna’.

सभापति महोदय : रघुवंश बाबू, ये पुस्तक हमें भी मिली है और अन्य माननीय सदस्यों को भी मिली है। मैंने भी इस पुस्तक को पढ़ा है।

डॉ. रघुवंश प्रसाद सिंह : श्री विराज मेंडीस कौन है? Mr. Viraj Mendis is the Chairperson of the International Human Rights Association in Germany, a refugee based organisation. भारत सरकार को आगे आना चाहिए, यूएनओ की रिपोर्ट के मुताबिक तमिलनाडु विधानसभा का संकल्प जो पारित हुआ, बालू साहब और अन्य माननीय सदस्यों ने जो भाषण दिया, इस पर भारत सरकार आगे आकर तमिलों के मानवीय अधिकारों की रक्षा के लिए आवश्यक कार्यवाही करे। भारत दुनिया में, यूएनओ में तमिलों की संस्कृति के ऊपर, उन्हें बचाने के लिए, उनकी रक्षा के लिए सवाल उठाए, यही हमारी मांग है।

सभापति महोदय, मैं आपके माध्यम से सदन में कहना चाहता हूँ, सरकार साफ-साफ बताए कि ये क्या करने जा रहे हैं? भारत की डिप्लोमेसी कहां है? ...(व्यवधान) तमिलों की रक्षा की जाए, यही हमारी मांग है।

*SHRI ARJUN RAM MEGHWAL (BIKANER): I want to give some suggestions in the discussion under Rule 193 – Relief and Resettlement of Tamil in Sri Lanka :

- (A). India should intervene through SAARC Agreement with the Sri Lankan Government to save the lives of Tamils living in Sri Lanka.
- (B). The tradition of coastal area should be safeguarded as per our Foreign Policy so that fishermen of Tamil community can get relief and action can be taken as early as possible about their resettlement.

*SHRI NRIPENDRA NATH ROY (COOCH BEHAR): Respected Chairman Sir, I am thankful to you for allowing me to speak on the motion under Rule 193 introduced by Shri Baalu ji in this august House. We have maintained good relations with Sri Lanka since a very long time. Language, culture and religion of southern part of India and Sri Lanka are similar. In every country, it is the duty of the majority of the population to take care of the minorities. Tamils of Indian origin have been staying in the island nation for thousands of years. They had started the movement for autonomy, self determination, language, education and employment in the year 1956. But the Government of Sri Lanka did not recognize their rights and termed them as LTTE terrorists. Not all Tamils of Sri Lanka are terrorists. Some of them must have strayed away unknowingly but most of them are ordinary people. In the year 2009 the Sri Lankan Government started torturing and harassing then in the name of suppression of terrorism. This is not at all acceptable. We all want to have cordial relations with Sri Lanka, we want to strengthen our ties with that nation. With this purpose in mind, our former Prime Minister had sent peace troops to Sri Lanka. We do not support terrorism under any circumstances. Internal policy of no country should be under the cloud of terror and India do not believe in patronizing terror groups. But as Hon. Member Raghuvansh Prasad ji just mentioned, and as being reported by UN or other European nations, atrocities are being meted out to Tamil Civilians by the Government of the island nation. Human rights are being grossly violated there in the name of elimination of LTTE terrorists. Go to any hospital of Sri Lanka – you will find hundreds of poor helpless Tamils lying wounded after they were attacked by Lankan army. These people have been branded as criminals. Sri Lankan Tamils have been displaced from their original habitats. The Government of India must address this issue in right earnest. The grants which are sent by India for the development of the Tamils are actually not reaching the target group.

*English translation of the speech originally delivered in Bengali.

Sri Lanka is our neighbouring country. Though we need to improve our relations with it, India must strive to raise its voice against any kind of injustice that takes place there. Through the United Nations, this issue must be highlighted immediately and strongly.

Sri Lanka, Nepal, Pakistan, Bangladesh – all are our good neighbours and we must enhance and strengthen our ties with every country. But the reports of UN and other European countries are shocking and incidents of atrocities on Tamil civilians are heart rending. Thus through you, Sir I urge upon the Government of India to take up the matter with Lankan Government and bring about an amicable solution to the ongoing crisis. India also needs to have a proper policy to address this issue and a firm resolve to raise voice against violation of human rights and gross injustice that is taking place in Sri Lanka.

With these words I thank you for this opportunity and conclude my speech.

सभापति महोदय: अगर कुछ लोग और भी बांग्ला में बोलेंगे तो आसन को भी समझने में सुविधा होगी।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Respected Chairman Sir, Sri Lanka is our neighbouring country and we have longstanding relationship with the nation. We, the student, of history are aware that Ashoka had sent his emissaries to Sri Lanka to propagate Buddhism in that country. India and Sri Lanka are friendly nations. But today we are discussing a very grave issue which relates to incidents of gross violation of human rights there. We know that the war is over but still rights of common people are being trampled like anything with the help of military. Northern and Western Sri Lanka are Tamil dominated areas. The army is trying to uproot the civilians from their original homes and thus are attacking and torturing them heavily. Though the war has stopped, a war-like situation is still being created and basic rights of the Tamils are going for a toss.

People of the entire world, who are peace loving, who are democratically inclined must stand up and oppose the atrocities now. It is the right time. The way in which UN reports are pouring in saddens us, shocks us. They say that more than 40,000 Tamils have already been butchered by Lankan Government in the post-war scenario. The Government of India must immediately speak out against the injustice. America, UK and other European countries have raised their voices. Now its our turn because our people are suffering. Human rights violation should not be allowed to happen. We must stop this at any cost. This issue should be highlighted in the United Nations.

This situation began in 1956. A large number of Tamils stay in Sri Lanka but they are always treated as second class citizens. In every aspect, they are deprived. In employment, in education, in health care facilities, the Tamils do not have any say, any priority. The help or aid which is sent by the Government of India should be enhanced. More grant should be earmarked for them.

*English translation of the speech originally delivered in Bengali.

In India, we have more than seven and half crore of Tamils. They have a rich culture, heritage, language. They are good people and must get their due. But the rights of Tamils are not being safeguarded in Sri Lanka. They are treated as second class citizens. Therefore Indian Government must ensure that the money which is sent to Sri Lanka is actually utilized for the benefit of Tamils.

Pressure must also be exerted through international organizations like UN and by the Ministry of External Affairs so that the Tamil brothers living in Sri Lanka get relief and respite. This is the responsibility of our foreign Ministry and the Government, must do something in this regard.

I thank you sir for giving me the opportunity to speak on this very important matter and conclude my speech.

*SHRI CHARLES DIAS (NOMINATED): The atrocities on Tamils in Sri Lanka is a matter of great concern for our country. Tamils in Sri Lanka have contributed much to promote the agricultural and industrial progress of Sri Lanka. But, the attitude of Sri Lankan government to Tamils was not at all healthy and Tamils suffered lots by this attitude, which is known to the whole world.

Now, there arose a situation that in the struggle between organizations for Tamils and Sri Lankan army, thousands of innocent Tamils lost their life and property and they are now put to unexplainable miseries. This aspect has to be looked into, which is our duty. Any society which values human rights should consider this. The Govt. of India has to ascertain the loss of life and property to the unfortunate Tamils in Sri Lanka and take effective measures to help them build the houses for Tamils and also to provide them basic amenities.

It is also a need of the hour that through diplomatic sources, efforts have to be taken to end the problems of Tamils and they should have an atmosphere to live in peace with dignity.

* Speech was laid on the Table.

DR. TARUN MANDAL (JAYNAGAR): Mr. Chairman, Sir, I believe in the true spirit of internationalism. I feel that our brothers and sisters of the Tamil community, who have been killed in Sri Lanka, are our own people. They are our parents; they are our mothers and fathers. I would not like to differentiate Indians even as Tamilians, Keralites, Bengalis, Kashmiris, Gujaratis etc. I feel that we are all Indians living in different parts of India. We are Indian contingent of the broader international community.

It is horrible, senseless and inhuman killings of Tamil people at Sri Lanka since 1983 till recent period by the Sri Lankan military in the name of fighting LTTE. Thousands and thousands of Tamil children, men and women had been massacred, murdered, maimed and made orphan by the Sri Lankan Government violating all international conventions and covenants. The International Human Rights Charter has been trampled down to earth and it has been done by a so-called civilized Government. I would like to condemn this act of the Sri Lankan Government by my strongest voice.

It reminds us the terror, horror and the inhuman torture perpetrated by the US imperialist forces at the prison of Abu Ghraib and at the prison of Guantanamo Bay. It reminds us the holocaust perpetrated in Vietnam by the US Military and in the East European countries and Germany by fascist Adolf Hitler. It reminds us the brutality, barbarism and the war crimes of the Second World War.

Sir, we might have some differences with the LTTE demands and their path. But the autonomy, ethnicity, equality and rights of the Tamil citizens of Sri Lanka with non-Tamil citizens must be permitted, protected and promoted. Their culture, language, values and ethnicity should be protected and honoured and they be given power to decide on their own future and progress within the Sri Lankan boundaries.

The Indian Government must take up the issue of their settlement, rehabilitation, particularly economic rehabilitation, with the Sri Lankan

Government. People who have been killed, disabled and property which has been destroyed be compensated adequately as per the international norms. Those who have been displaced, if they wish to settle back in Sri Lanka, must be resettled accordingly.

There must be political solution of the issues raised by the Tamil people in Sri Lanka. Political dialogue to this end should be pursued with all sincerity. It is unfortunate that in a land of overwhelming Buddhist culture and influence, such bloodbath occurred during the last three decades turning the blue coastal water into red, time and again. Sri Lanka, no doubt, is also a capitalist country and like ours a vibrant member of SAARC. It is facing similar capitalist crisis like all other capitalist countries of the globe. We cannot imagine today that the same capitalist democracy which called for liberty, fraternity, equality and which appeared as a saviour of individual freedom and all-round development of human beings, at this crisis-ridden stage of imperialism is crushing human rights and freedom. Capitalism is naked today stripped of humanism, human values and social ethics.

MR. CHAIRMAN : Mandal *ji*, only one thing I want to tell you that the discussion relates to the resettlement of Tamils by the Government of India.

DR. TARUN MANDAL: I know, Sir. I have mentioned it; I am mentioning it again. In this respect, I would like to mention that the forces used by the Sri Lankan Government on its citizens, may they be Tamils, cannot be tolerated by any civilized society. Similarly, in our country also, to tackle the problems of different ethnic, provincial, religious, linguistic, and economically deprived people, the States forces are being utilised at length which are making the problems more complex only.

Military might cannot be a solution as practised by the Government of Sri Lanka. A political will and a political talk can only be the way out.

Sir, my last concluding point is this. These crisis-ridden capitalistic States sometimes keep alive such internal problems to divide their exploited people of caste, creed, religion or ethnicity to prevent a unified fight by them against this



oppressive social system. Only in a true socialist and communist society, we can put an end of exploitation of man by man and eradicate such ethnic problems.

Our attention should be drawn towards that.

* **श्री महेन्द्रसिंह पी. चौहाण (साबरकांटा):** आदरणीय सभापति जी, श्रीलंका में तमिलों के ऊपर अत्याचार हो रहे हैं। महिलाएं एवं बच्चों को भी हैरान परेशान किया जा रहा है। श्रीलंका हमारा अच्छा पड़ोसी है। हमारा दोस्त है, हमारे संबंध अच्छे हैं फिर भी तमिलों के ऊपर अत्याचार हो रहे हैं, फिशरमैनो के ऊपर भी अत्याचार हो रहे हैं। मानवाधिकार का हनन हो रहा है। उनके राहत पुनर्वास एवं कल्याण के लिए हमारी सरकार को त्वरित कार्यवाही करके उचित कदम उठाए जाने चाहिए।

* Speech was laid on the Table.

*SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): Mr. Chairman, Sir, after three weeks of continued effort we have finally managed to take up this discussion which seeks to highlight the plight of Sri Lankan Tamils. I thank the Chair for giving me an opportunity to participate in this discussion. India is an emerging power. We are now submitting our prayers before this great power called our Indian Government. We fervently hope and sincerely believe that the Government of India alone can positively intervene and ensure the safety and security of Tamils in Sri Lanka. We, as the people of India and as the rightful citizens of this country lend our support to the cause of the suffering Eelam Tamils and take up the same in this august House. We want to put forth certain urgent requirements. Only India can ensure if it chooses to provide safety and security to the Eelam Tamils. As we all hope that a lasting solution and enduring peace can be found only through the earnest efforts of the Government of India and hence we are placing before this Government our fervent appeals. It would be possible only when the Government of India extends its humanitarian assistance.

Our Hon. Minister of External Affairs had mentioned in his statement made in this august House two weeks back that about fifty thousand houses would be constructed to rehabilitate the Internally Displaced Tamils and the foundation work for about thousand houses have been completed already. The facts are to the contrary and not even hundred dwelling units have been raised in all these two years. Nothing has been done because the already existed houses have all been razed to the ground and the Sri Lankan armed forces have encroached upon those lands and plots. It is a question as to how our Indian Government will be able to create a situation where the safety and security is guaranteed to the Tamils there. I am pained to point out that we have to restrict ourselves to certain constraints in expressing our sentiments. We cannot even cry for them expressing our anguish. We are not able to say whatever we wanted to say here. We are not able to choose

* English translation of the Speech originally delivered in Tamil

the topic ourselves and to speak on it. It is rather paining that we do not have freedom even within this House. The moment it was announced that the Sri Lankan Tamils issue would be taken up in this House, more than 90 per cent of the Members of this august House have all left. This itself shows the attitude of this Government, this House towards the sorry plight of hapless Tamils there. I, of course, get a relief to find Members from various political parties have enjoined themselves in expressing their views sharing our sentiments about the pitiable situation in which the Tamils in Sri Lanka find themselves there. Can we not weep for them? Can we not talk about the legitimate rights of Tamils? Already we have lost the lives of about 2 lakh people. More than 15 lakhs of Tamils are moving about all over the world as orphans and refugees. Sinhalese, as aggressors, have taken over the Tamil homeland, our originally inhabited areas. More than a lakh mothers have been widowed. More than 15,000 people have been maimed. Much more than a lakh of students are not in a position to go to schools and colleges. What kind of help can the Government of India extend to them? The compassionate gesture of giving Rs. 500 crore may not wipe out their tears. It cannot cleanse the blood that has been shed till now. A lasting solution can emerge only when a separate homeland is established there. Only a Tamil Eelam can be an answer for a permanent solution and we expect the Government of India to act upon in a resolute manner.

When our Government always remains supportive of the Sri Lankan Government, they do not reciprocate the same in right earnestness. They have never implemented sincerely whatever accord we have signed with them. They build close ties with China, Pakistan and other inimical countries in our neighbourhood. But our Tamil people consider India as their motherland. In 1927 when Mahatma Gandhi went to Sri Lanka, it was only the Tamils who extended a warm welcome to him, handing over bouquet of flowers. Tamils accepted Gandhiji as their father. They embraced Congress movement and even started Tamil National Congress there. Whenever there had been Indo-Pak clash, Tamils

had always liked to see India winning. Tamils used to fire crackers and celebrate whenever they saw India winning. The Tamils in Sri Lanka have always considered India to be their homeland and I am rather pained to point out that such people have been neglected by the Government of India. Not only the Tamils living in the North and East of Sri Lanka, but also the Tamils in the Central Hill Provinces are living in pitiable conditions as bonded labour. I would like to ask of this Government whether we have taken note of the fact that the Government of that island nation has left to the winds the Shastri-Srimavo Accord of 1964 to find a solution to the problems of the Tamils of the Central Hill Region. Even today, they are there to fend for themselves as Stateless orphans without having citizenship rights and voting rights.

Our fishermen are not able to go near Katchativu islet which we have ceded to them with an understanding that our fishing rights would remain intact. Time and again there are attacks against our Indian fishermen and the Government of India has not seriously condemned such attacks even once. In all these 25 years, more than 300 Indian Tamil fishermen have been killed. More than 300 people have been severely wounded. I would like to raise a question in this august House as to how and why we are neglected. Is it because our mighty Government of India is afraid of something or never bothered about the Tamils and their problems? We would like to ask whether we are sought to be insulted. We have reposed our faith in the Government of India and we always continue to remain a part of India and we are living within the boundaries of India and we belong to this nation. On the basis of this faith, I would like to ask the Government whether they are going to take up the Tamil cause in a befitting manner without ignoring our sentiments.

The Tamils as a National race in our Indian nation are an ancient race with a rich cultural heritage and history and they are about seven and a half crores of people in India and with more than 10 crores of people spread through out the world. On behalf of all the Tamils, we would like to appeal to the Government of India to take note of the UN Panel Report about the war crimes and human rights

violations committed there and the Indian Government must show keen interest in the welfare of Tamils in Sri Lanka. America and England have also pointed out to the war crimes. The Tamil Nadu Assembly has unanimously passed a Resolution in this regard. I do not know why the Government of India is still silent on this. We need to approach from a humanitarian angle. The Government of India was a mute spectator to the killings of lakhs of Tamils during the war. In broad daylight at Mullivaikkal, 1 ½ lakh Tamils were massacred and when that genocide was taking place, the entire world and India were simply watching it.

MR. CHAIRMAN: If there is anything objectionable, that should be deleted.

SHRI THOL THIRUMAAVALAVAN : The perpetrators of the genocide killings and those men of (*Interruptions*) ...*should be brought to book for war crimes. They must be meted out with suitable punishment and should be taken to International Court of Justice.

MR. CHAIRMAN : The names mentioned by the hon. Member should be deleted.

SHRI THOL THIRUMAAVALAVAN :India has got 120 crores of people whereas Sri Lanka has got only 1 crore people. So mighty India can still prevail and if need be, we must consider intervening with all our force. Why are we afraid of them? What do we apprehend? The Tamil people must be sent back to their originally inhabited places. We must put an end to the aggression by their Armed Forces in taking over the land and properties of the hapless Tamils. Their cultural symbols are being destroyed. Hindu worship places are devastated. Instead, they seek to raise Budh Vihars there. The cultural identities of Tamils are being wiped out. They have razed to ground the houses of Tamils from their habitations. In English they call it genocidal attack.

MR. CHAIRMAN : He is a revolutionary speaker.

SHRI THOL THIRUMAAVALAVAN : Such a kind of high-handed methods are going on there. The greatest dictator of the 21st Century could be (*Interruptions*) ...

* Not recorded.

*Such people must be brought before the International Court of Justice for war crimes.

MR. CHAIRMAN : The names and other objectionable words should be deleted.

SHRI THOL THIRUMAAVALAVAN : Only when a separate homeland is carved out for Tamils in Sri Lanka, we can ensure peace and stability there. When Rajiv Gandhi was there, he took a bold decision to send food materials there for the affected Tamils. I urge upon the present Government to take such bold measures. We must get a separate State for the Tamils there. If need be, we must resort to armed forces intervention. Only India can get a separate Tamil Eelam. Thanking the Chair for giving me this opportunity, let me conclude.

MR. CHAIRMAN : Now the hon. Minister will reply.

MR. CHAIRMAN : If there is anything objectionable, that should be deleted.

... (*Interruptions*)

MR. CHAIRMAN: The names mentioned by the hon. Member should be deleted. He is a very revolutionary speaker. The names and other objectionable words should be deleted.

***श्री वीरेन्द्र कुमार (टीकमगढ़):** माननीय सभापति महोदय श्री लंका तमिल बंधुओं के साथ जो अमानवीय व्यवहार हो रहा है वह काफी निंदनीय है । यह मेहनत से अपने परिवार के लिये धनोपार्जन करते हैं वहीं अपनी संस्कृति को भी पोषित करते रहते हैं किंतु वह पिछले 3 दशकों से काफी संकटों का सामना कर रहे हैं उन्हें उनके राजगारों से छीना जा रहा है उनके मकानों में घुसकर सामूहिक नरसंहार किया जा रहा है । वृद्ध बच्चे एवं महिलाओं को भी नहीं छोड़ा जा रहा है हमने हमेशा अपने पड़ोसियों से अच्छा व्यवहार किया है । बंगला देश की स्वतंत्रता की लड़ाई में हमारी सरकार एवं लोगों ने काफी योगदान दिया अतः जो तमिल श्री लंका में रह रहे हैं भारत को गंभीर प्रयास करके वहाँ की सरकार से बात कर उनको पुनर्वास एवं संरक्षण दिलाना चाहिये ।

***श्री नारनभाई कछाड़िया (अमरेली):** माननीय सभापति महोदय, यह एक अत्यंत खेद की बात है, जो हमारे तमिलियन पर वार किया गया है वह सचमुच में मानवाधिकार का हनन करने के बराबर है। आज हमारे देश के लोग विश्व के सभी भागों में अपने रोजी रोटी के लिए अपने व्यापार के लिये फैले हुए हैं।

सभापति महोदय एक मनुष्य का अधिकार होता है कि वह किसी भी देश में स्वतंत्र रूप से कार्य करने का अधिकार है।

मैं यहाँ केन्द्र सरकार से अनुरोध करना चाहूँगा कि इन तमिलों के ऊपर जो श्रीलंका के द्वारा अत्याचार किया गया है, उसे रिसेटलमेंट और उचित न्याय का प्रावधान करें।

*SHRI S.S. RAMASUBBU (TIRUNELVELI): Chairman Sir, thank you very much for giving me an opportunity to speak on discussion under Rule 193 for the steps taken by Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare.

After the civil war, the Sri Lankan Government assured India that they will resettle the marooned Tamil speaking people of Sri Lanka in their respective villages.

So, on humanitarian grounds, our Indian Government gave Rs.500 crore for the rehabilitation and resettlement of Tamil-speaking people who are affected severely.

Our Government should insist the Sri Lankan Government to construct 50,000 houses for which we have allocated fund for the Tamil-speaking people for their rehabilitation. The Tamil people must get all the liberty and political freedom in Sri Lanka.

The Sri Lankan Government should understand that the Tamil speaking people also are their citizens, namely, Sri Lankan citizens. The Sri Lankan Government itself should not create any disparity among the Sinhalis and Tamilians in Sri Lanka. The military control in Sri Lanka on Tamilians should be removed.

Indian should have a cordial relationship with Sri Lanka. The Sri Lankan Government also have the responsibility to establish a peaceful and amicable settlement.

The Indian fishermen who are involved in fish-catching near Katchativu area are killed frequently by Navy of Sri Lanka and by Sri Lankan fishermen. This kind of problem should be stopped. Our Indian Government should make an amicable arrangement with Sri Lankan Government to protect the Indian fishermen community.

Since Sri Lanka is a neighbouring country, our Government should establish a cordial relationship. At the same time it is the duty of our Government to advise Sri Lankan Government to make a humanitarian arrangement to settle the Tamil people to live peacefully and economically sound.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): Mr. Chairman, Sir, I would like to thank the hon. Members for raising this very pertinent issue in this august House and also raising many pertinent points relating to the problems faced by the Sri Lankan Tamils ... (*Interruptions*)

SHRI T.R. BAALU : Mr. Chairman, Sir, the hon. Minister of External Affairs has to come and give reply to this discussion. It is the most important issue and also it is a sensitive issue. ... (*Interruptions*)

MR. CHAIRMAN : How can the Chair object him from giving the reply because he is a member of the Council of Ministers?

... (*Interruptions*)

SHRI T.R. BAALU : Sir, there would be many clarificatory questions. Would it be possible for the Minister of State in the Ministry of External Affairs to give answer to those? ... (*Interruptions*)

SHRI E. AHAMED: Sir, the hon. Minister of External Affairs may come before the reply is over. ... (*Interruptions*)

MR. CHAIRMAN: Shri Baalu, you were yourself a Minister. There is a collective responsibility of the Council of Ministers.

... (*Interruptions*)

SHRI T.R. BAALU : At the time of conclusion of this discussion, the hon. Minister of External Affairs is not here. ... (*Interruptions*)

SHRI E. AHAMED: Mr. Chairman, Sir, I would like to submit that the same issue is being debated in the other House. ... (*Interruptions*)

SHRI T.R. BAALU : It is not fair... (*Interruptions*) Then, we have to walk out.

MR. CHAIRMAN: I do not think, it is a genuine point of order.

... (*Interruptions*)

SHRI T.R. BAALU : The Cabinet Minister concerned has to come. While I moved the motion, then also he was not here. So, in conclusion, he is not here.



MR. CHAIRMAN: Mr. Baalu, it would have been better if the Cabinet Minister was here. But the Minister of State also has every right to speak.

SHRI T.R. BAALU : No, we do not want to hear the Minister of State in his place... (*Interruptions*) He should come and reply.

SHRI E. AHAMED: Sir, he is in the Rajya Sabha... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Kindly hear me... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please take your seats.

... (*Interruptions*)

MR. CHAIRMAN: Baaluji, I am on my legs. Please sit down.

... (*Interruptions*)

SHRI T.R. BAALU : He should come and reply. There is no other way to continue.... (*Interruptions*) When I moved the motion, at that time also the Cabinet Minister was not here... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, I am on my legs. Please take your seats. Please maintain decorum.

Narayanasamyji, what do you want to say?

SHRI V. NARAYANASAMY: Sir, I would like to submit that the discussion on Sri Lanka is going on in this House as well as in the Rajya Sabha. Now, the hon. Cabinet Minister is replying to the debate in the Rajya Sabha. He is on his legs there... (*Interruptions*)

SHRI T.R. BAALU : In no way, Lok Sabha is subservient.

SHRI V. NARAYANASAMY: It is not like that... (*Interruptions*)

Sir, apart from that, even under the rules, the Minister of State is also entitled to reply... (*Interruptions*) Even otherwise, the Minister of State is also entitled to reply.

MR. CHAIRMAN: Yes.

... (*Interruptions*)

MR. CHAIRMAN: Dr. Thambidurai, you are a very experienced Member. Mr. Baalu himself was a Minister. Now, the Minister means a Member of the Council of Ministers and it includes a Member of the Cabinet, a Minister of the State, a Deputy Minister or a Parliamentary Secretary.

... (*Interruptions*)

SHRI ADHI SANKAR (KALLAKURICHI): But Sir, it is not an ordinary issue... (*Interruptions*)

SHRI T.R. BAALU : Sir, I agree with you. But when I moved the most important motion, the Minister was not here... (*Interruptions*)

MR. CHAIRMAN: I agree that it would have been better if the Cabinet Minister was present here. But if he is replying in the Rajya Sabha, how can he speak here simultaneously?

... (*Interruptions*)

SHRI V. NARAYANASAMY: Sir, the Cabinet Minister is in the Rajya Sabha and he is on his legs. He cannot leave and come... (*Interruptions*)

Sir, we respect the sentiments of the hon. Members.... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please sit down.

... (*Interruptions*)

SHRI T.R. BAALU : I know I was a Minister here... (*Interruptions*)

MR. CHAIRMAN: Let me give my ruling.

... (*Interruptions*)

DR. M. THAMBIDURAI (KARUR): Sir, let me make my submission.... (*Interruptions*)

MR. CHAIRMAN: Mr. Narayanasamy, please sit down. I will give you a time.

... (*Interruptions*)

MR. CHAIRMAN: Dr. Thambidurai, you may make your point in just one minute.

DR. M. THAMBIDURAI : Sir, this is a very serious matter. Various Members have spoken on this matter. International issues are also involved here. Secondly,

you said that according to the rules, it may be a Minister or a State Minister, who can reply. The Minister means the concerned Minister. Who gave the statement? The Minister of State has not given the statement. The statement is actually given by Shri S.M Krishnaji. According to the rules, the Minister who has given the statement has to reply.

MR. CHAIRMAN: Dr. Thambidurai, you must have seen on that day, the hon. Prime Minister made the statement but the reply was given by the Home Minister.

DR. M. THAMBIDURAI : That is an exception.

MR. CHAIRMAN: That day the statement was given by the hon. Prime Minister and the reply was given by the Home Minister.

... (*Interruptions*)

DR. M. THAMBIDURAI : Sir, please do not quote the precedent....
(*Interruptions*)

SHRI S. SEMMALAI (SALEM): The name was mentioned. It was mentioned about the statement by Shri S.M. Krishna

... (*Interruptions*)

MR. CHAIRMAN: Mr. Baalu, let us hear what Mr. Narayanasamy has to say.

SHRI V. NARAYANASAMY: Sir, we are discussing under rule 193, a short duration discussion. Short duration discussion does not require any kind of a statement by the Minister.... (*Interruptions*)

16.00 hrs.

SHRI T.R. BAALU: No, many Members have referred to the statement....
(*Interruptions*)

SHRI V. NARAYANASAMY: He is competent to reply.... (*Interruptions*)

I am not quarrelling with you. He is replying in the other House. How can he come when he is replying there?... (*Interruptions*)

16.0 ½ hrs

At this stage, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN : Please go back to your seats. I am going to give my ruling. No, Dr. Thambidurai please go to your seat.

... (*Interruptions*)

MR. CHAIRMAN: Please go to your seats. I am giving my ruling.

... (*Interruptions*)

16.01 hrs

At this stage, Shri C. Sivasami and some other hon. Members went back to their seats.

SHRI E. AHAMED: Hon. Chairman, I would like to make a submission. Under the Constitution and under the Rules of Procedure, I have every right to reply. If the hon. Members do not want to listen to a Minister of State, let them wait till the Cabinet Minister comes. I have no objection. Either you adjourn the House or take up other business, I have no objection.... (*Interruptions*)

MR. CHAIRMAN: I can do one thing. Mr. Baalu, Dr. Thambidurai, Mr. Sampath, please listen to me. I am calling the hon. State Minister to intervene but the final statement will be given by the hon. Cabinet Minister tomorrow.

... (*Interruptions*)

SHRI E. AHAMED: Mr. Chairman, you have only one alternative, either let the House wait till the Cabinet Minister comes here or you take some other subject. It is your prerogative.

MR. CHAIRMAN: But you can intervene for some time.

SHRI E. AHAMED: No. If they are not prepared to listen to me, why should I speak here? I am prepared to speak. I can reply. I have been replying in the other House and in this House also.... (*Interruptions*) Even on the other day, Dr. Thambidurai himself wrote that the Minister of State can say. I have no objection.... (*Interruptions*)

SHRI V. NARAYANASAMY: The House can take up the Minister's reply tomorrow.

SHRI E. AHAMED: Yes, it can be tomorrow.... (*Interruptions*)

I cannot say we are wrong but you cannot say I am wrong... (*Interruptions*)

Mr. Chairman, I do not say their objections are wrong but they should not say I am wrong. I have every right under the Constitution and under the Rules of Procedure.

SHRI T.R. BAALU : No, Sir, I am very sorry. I know the Constitution. I was a Cabinet Minister. ... (*Interruptions*)

MR. CHAIRMAN: Mr. Baalu, I feel the depth, sentiments of the hon. Members that they want to hear the reply from the Cabinet Minister because so many questions have to be put. But I say Mr. Baalu that the State Minister has got full right to reply. But even then I am taking up the next item and the reply will be given tomorrow.

SHRI T.R. BAALU : The Minister is not available in both the Houses. The Minister is not in the Rajya Sabha. He is not there.

MR. CHAIRMAN: We are taking up Item No.10.

SHRI T.R. BAALU: He is not there.

MR. CHAIRMAN: I am taking up legislative business. I have given the ruling. What is wrong? He will reply tomorrow.

SHRI E. AHAMED: Even the system of having Minister of State is to meet such a contingency. One Minister cannot do everything simultaneously. It is not that one Minister alone will do everything... (*Interruptions*)

MR. CHAIRMAN: I agree.

SHRI E. AHAMED: I need not say this to such a senior Member like Shri Baalu.

16.05 hrs.

**CUSTOMS (AMENDMENT AND VALIDATION)
BILL, 2011—Contd.**

MR. CHAIRMAN: The House will take up Item No.10.

Now, hon. Minister to speak.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I have already moved.

श्री उदय सिंह (पूर्णिमा): सभापति जी, सबसे पहले तो मैं आपसे यहां से बोलने की अनुमति चाहता हूं।

सभापति महोदय : आपको अनुमति दी जाती है।

श्री उदय सिंह : धन्यवाद सभापति जी, वित्त मंत्री जी द्वारा इस सदन में पिछले शुक्रवार को ही इस विधेयक को पेश किया गया था।

16.06 hrs.



(Shri Francisco Cosme Sardinha *in the Chair*)

उस समय उन्होंने सिफारिश की थी कि इस बिल को पारित किया जाए, लेकिन इससे पहले कि हम लोग कुछ बोलें, समय खत्म हो गया था और उस कारण आज हम इस विधेयक पर बोलने के लिए खड़े हुए हैं। लेकिन उस आधे मिनट के अंतराल में जब यह फैसला हो रहा था कि इस बिल का क्या किया जाए, उसी दिन चर्चा हो या बाद में हो, तो एक विचित्र स्थिति देखने को मिली। मैंने भी देखी और सबने वह स्थिति देखी कि यहां जितने भी केन्द्रीय मंत्री थे... (व्यवधान)

MR. CHAIRMAN: Hon. Members, please maintain the silence. Please, do not disturb the hon. Member who is speaking.

श्री उदय सिंह : वे सभी चाहते थे कि यह बिल बिना किसी चर्चा के पारित कर दिया जाए। लेकिन मैं प्रशंसा करूंगा आदरणीय वित्त मंत्री जी की जो अभी यहां मौजूद नहीं हैं। उन्होंने जैसे ही यह सुना कि हम इस बिल पर कुछ कहना चाहते हैं, वह तुरंत तैयार हो गए। इस बात की मैं उनकी प्रशंसा करता हूं। लेकिन साथ में मैं चाहता हूं कि काश इस सरकार के अन्य मंत्री भी प्रणब दा से यह सीख सकें, खासकर हमारे संसदीय कार्य मंत्री, जो अभी यहां उपस्थित नहीं हैं, वह इस चीज को समझ सकें कि तीखी परंतु सकारात्मक बहस लोकतंत्र के लिए संसद और सरकार सबके लिए अच्छी होती है। आज बाहर जो स्थिति निर्माण हो रही है, यह संवादहीनता के कारण निर्माण हो रही है। लोगों का लोकतंत्र में विश्वास उठता जा रहा है, संसद से विश्वास उठता जा रहा है।

सरकार ने इस बिल को यहां इसलिए पेश किया है कि वह चाहती है कि यह सदन उसे फिर से वह अधिकार दे दे जो एक फैसले से उच्चतम न्यायालय ने वापस ले लिया था। वह अधिकार है कि कस्टम विभाग के डिफरेंट ब्रांचेज़ में अलग-अलग श्रेणी के जो कस्टम अधिकारी हैं, सुप्रीम कोर्ट ने माना है कि जब तक वे खासतौर से अधिकृत न हों, इन्हें सुप्रीम कोर्ट ने प्रॉपर ऑफिसर कहा है, तब तक वे दूसरी श्रेणी के कस्टम अधिकारी कस्टम ड्यूटी देने के लिए न तो नोटिस दे सकते हैं और न ही टैक्स वसूल सकते हैं। जाहिर सी बात है कि इससे एक संकट खड़ा हो गया है और सरकार को चिंता है कि अगर ऐसा हुआ तो दो दशकों से जो कर लिया गया है, वह भी वापस करना पड़ेगा तथा आगे के राजस्व में भी दिक्कत होगी।

मैं कहना चाहता हूँ कि सामान्य समय में शायद इस एक विधेयक पर बहुत ज्यादा चर्चा की जरूरत नहीं होती। लेकिन आज देश में सामान्य स्थिति नहीं बनी हुई है। आज निरंतर बढ़ती हुई कीमतों की वजह से, चरम सीमा पर पहुंचे हुए भ्रष्टाचार की वजह से सारा देश आंदोलित हो उठा है। यह विधेयक जितना सरकार को अधिकार देने के बारे में है, उतना ही इसका सम्बन्ध भ्रष्टाचार से है। मैं समझाना चाहूंगा मंत्री जी को कि इसका भ्रष्टाचार से क्या ताल्लुक है। मेरा तो यह मानना है मंत्री जी कि आपके मंत्रालय में जो टैकसेशन विभाग हैं, कस्टम और इनकम टैक्स, अगर उनमें से आप भ्रष्टाचार हटा दें तो बाहर प्रदर्शन पर जो लाखों लोग बैठे हुए हैं और भ्रष्टाचार के खिलाफ आंदोलन कर रहे हैं, बहुत हद तक उनकी वह मांग पूरी हो जाएगी। आप किस से राय-विचार करते हैं, आप राय-विचार करते हैं मुट्ठी भर उन उद्योगपतियों से जो इकोनॉमिक एडवाइजरी कौंसिल के सदस्य भी होते हैं, जो फिक्की और सीआईआई जैसे फोरम में जाकर अपनी बात आप तक पहुंचा देते हैं। लेकिन आपने कभी देश के लाखों मध्यमी और छोटे उद्यमियों से बात की है कि उनकी क्या-क्या परेशानियां हैं। आप संसद में आते हैं, संसद आपको कानून बनाकर देती है। लेकिन उन कानूनों को जमीन पर उतारने के लिए नियम कौन बनाता है, नियम आपके मंत्रालय के विभाग बनाते हैं। आपको मालूम होगा कि नियम बनाने का भी एक नियम है। वह नियम क्या है कि जो नियम बने, उसमें पारदर्शिता न हो, वह ओपेक होना चाहिए, क्योंकि अगर नियम बने और उसमें पारदर्शिता आ गई, फिर तो खेल खत्म हो गया, फिर तो सरकार को ही राजस्व मिलेगा। इस तरह जो राजस्व लेने वाला आदमी है, वह तो सूखा रह जाएगा। इसलिए जरूरी है कि आप जानने की कोशिश करें कि आपके कस्टम विभाग से जो आयातक और निर्यातक हैं, उन्हें कितनी ज्यादा तकलीफ होती है।

मैंने सुना है कि आप जीएनसी प्लेटफार्म जॉइन करना चाहते हैं, आपको जॉइन करना चाहिए। आपको विश्व के साथ जुड़ना चाहिए, जानना चाहिए कि और देशों में कस्टम कैसे काम कर रहा है, किस चीज पर कर लग रहा है? क्या आपने कभी चिंता की है कि अपने देश में कस्टम विभाग में जो कंप्यूटर सिस्टम है, जो सॉफ्टवेयर आप चलाते हैं, वह काम करता है या नहीं? अगर आप उसकी लॉग-बुक



मंगवायेंगे, आप देखेंगे कि अधिकतर दिनों में या तो वह कंप्यूटर सिस्टम डाउन रहता है या धीमी गति से चलता है। यह सब जान-बूझकर होता है। अगर ऐसा नहीं होगा तो फिर कमाई कैसे होगी? अगर कम्प्यूटर न चले तो वह बिल ऑफ एंट्री फाइल नहीं होगी, अगर बिल ऑफ एंट्री फाइल नहीं होगी तो न इम्पोर्ट हो सकता है न एक्सपोर्ट हो सकता है, तो इम्पोर्टर और एक्सपोर्टर क्या करे? वह मुर्गों की तरह इधर से उधर छटपटाता है। लेकिन अगर धीमे चलते हुए कम्प्यूटर पर महात्मा गांधी वाला छपा हुआ कागज रख दिया जाता है तो वह धीमा कंप्यूटर तेज हो जाता है और उन लोगों का काम हो जाता है। लेकिन जो लोग गांधी वाले कागज का आदान-प्रदान नहीं कर सकते, उनके लिए वह कंप्यूटर नहीं चलता है।

आपको मालूम होगा कि विमान से वही लोग अपना सामान मंगवाते हैं जिनको सामान मंगवाने की जल्दी होती है या वह खराब होने वाला सामान होता है। मैं पूछना चाहता हूँ कि सामान्यतः वह सामान कितने दिनों में छूटना चाहिए? अन्य देशों में जो सामान विमान से आता है वह कितने घंटों में छूटता है? मेरी खबर के अनुसार चार-पांच घंटों के अंदर इम्पोर्ट करने वाले व्यक्ति अपने साथ अपना ले जा सकता है। हमारे यहां एक हफ्ते का समय लगता है। अब आप बताइये कि जो व्यक्ति विमान से सामान इम्पोर्ट करेगा, वह एक हफ्ते इंतजार करेगा कि कस्टम क्लीयरेंस हो गयी है, मैं अपना सामान ले आऊँ। विचित्र तरह के आप लोगों ने कानून बना रखे हैं, जिनकी वजह से भ्रष्टाचार की कोई हद नहीं रह गयी है।

आप संसद आते हैं, फाइनेंस बिल पेश करते हैं, हम लोग उस पर चर्चा करते हैं, कुछ संशोधनों के साथ वह पारित हो जाता है। आपको क्या अधिकार है कि आप उसके बाद जाकर एक स्पेशल वैल्यूएशन ब्रांच बना लें। क्यों बना लें, ताकि आपकी निर्धारित ड्यूटी की जो दर है उस पर वह ड्यूटी लोड करे, क्योंकि आपको राजस्व ज्यादा चाहिए। यह बात अधिकांश माननीय सदस्यों को मालूम नहीं होगी कि जिस दर को हम लोग पारित करते हैं, उस दर से ज्यादा आप एसवीबी के माध्यम से लोगों से लेते हैं। यह एसवीबी क्या चीज है इसका भी मैं खुलासा कर दूँ।

एसवीबी यानी स्पेशल वैल्यूएशन ब्रांच के बारे में कुछ प्रश्न आप सुनेंगे तो हैरान हो जाएंगे। इसमें एक प्रश्न है कि *copies of price list of suppliers, if any, whether the same are applicable to all buyers in India and other countries. If not, the reasons thereof.* मैं किसी सामान का इम्पोर्ट करता हूँ तो क्या अपने सामान को छोड़कर पूरे हिंदुस्तान में ढूँढने लगूँ कि वह सामान और किसने मंगवाया है, कितने में मंगवाया है और अगर तब भी मालूम न पड़े तो पूरे विश्व में ढूँढने लगूँ कि किसने मंगवाया है। अगला सवाल सुनिये - *comparison of import prices of different buyers and the reasons for difference in price, if any.* यह पता करना क्या मेरा काम है?

मैंने ईमानदारी से एक सामान यहां मंगवाया, अब मैं पूरी दुनिया में पता करूँ कि वह सामान और किसने और कितने में मंगवाया? आगे सुनिये- whether the supplier of goods supplied identical, similar or connected items to buyers/branches/collaborators in other countries, if yes, prices at which such transaction has taken place in the last one year. जो फार्म आप मांगते हैं वह तो कोई इम्पोर्टर दे नहीं सकता है। इसके बदले में वह गांधी जी के नोट का चढ़ावा चढ़ाता है और आप भ्रष्टाचार से लड़ने की बात करते हैं। आज माननीय प्रधान मंत्री जी कह रहे थे कि हम बिल्कुल संकल्पित हैं कि हम भ्रष्टाचार हटाएंगे। इसे कोई लोकपाल या दूसरा कोई नहीं सुधार सकता है, यह तभी सुधार सकता है जब आपकी मानसिकता में परिवर्तन होगा, आपकी नीयत बदलेगी। जिस दिन सरकार की नीयत बदलेगी, यह भ्रष्टाचार अपने आप खत्म हो जाएगा। आप कस्टम आफिसर्स को कहते हैं कि हमें तो राजस्व चाहिए, क्योंकि बहुत पैसे खर्च करने हैं। कहां खर्च करने हैं, इस बात पर मैं बाद में बात करूंगा। कस्टम आफिसर्स को कहा जाता है कि तुम इम्पोर्टर्स से जितना पैसा ले सको, तुम्हें उतनी शाबासी मिलेगी। कस्टम आफिसर इम्पोर्टर्स से अनाप-शनाप पेपर्स मांगता है। मेरे खयाल से कुछ सदस्यों को इस बात की जानकारी जरूर होगी। अगर आप एक सामान मंगाते हैं, तो उसके कैटलोग से ले कर, उसके कैमिकल कम्पोजिशन से ले कर जितने तरीके से वह परेशान कर सकता है, वह आफिसर इम्पोर्टर को परेशान करता है। इम्पोर्टर के पास दो ही रास्ते बचते हैं या तो वह सारे कागजात पूरे करे या चढ़ावा दे। आपने प्रोविजनल ड्यूटी बांड बनाया है। यह इसलिए बनाया जाता है कि यदि इम्पोर्टर के हिसाब से और कस्टम के कानून के हिसाब से किसी चीज पर 10 प्रतिशत ड्यूटी लगनी चाहिए और कस्टम आफिसर कहे कि नहीं इस पर 15 परसेंट ड्यूटी लगनी चाहिए, तो पांच परसेंट का विवाद खड़ा हो जाता है और जल्दी सामान निकालने के लिए इम्पोर्टर के पास अधिकार है कि प्रोविजनल ड्यूटी बांड दे और 10 परसेंट ड्यूटी दे कर वह सामान ले जाए। जब उस विवाद का समाधान हो जाएगा और इम्पोर्टर को पता लग जाएगा कि बाद में पांच परसेंट देना है, तो वह बाद में पांच परसेंट दे देगा। यह बात सुनने में बहुत सरल लगती है, लेकिन क्या आपने कभी प्रोविजनल ड्यूटी बांड देखा है। उसका नाम अगर बदल कर प्रोक्लेम्ड ओफेन्डर्स बांड कर दें, तो ज्यादा बेहतर होगा, क्योंकि इसमें इम्पोर्टर के कपड़ों के नाप के अलावा सब कुल पूछा जाता है। आप सोचिए कि अगर पांच परसेंट ड्यूटी का विवाद है, तो पांच प्रतिशत का बांड लेना चाहिए, लेकिन मंत्री जी 110 प्रतिशत का बांड लिया जाता है। मैं कहना चाहता हूँ कि सभी टाटा या अम्बानी नहीं हैं। मध्यम वर्ग और छोटे वर्ग के जो इम्पोर्टर हैं, इन्हें बहुत कष्ट होता है और ये विवश हो कर इस समस्या

से निकलने के लिए गांधी जी का इस्तेमाल करते हैं। हम सभी जी अलग-अलग ढंग से गांधी जी का इस्तेमाल करते हैं, इस बात पर मैं बाद में आऊंगा।

योजना आयोग ने आपको लिख कर सुझाव दिए कि आप सेल्फ असेसमेंट कर दें। आप फिजिकल वेरीफिकेशन आफ गुड्स रेयरेस्ट आफ रेयरेस्ट केस में करें, लेकिन आपके विभाग वालों ने आपको समझाया कि यदि आपने ऐसा कर दिया, तो जुल्म हो जाएगा। लोग बिना कर दिए सामान ले जाएंगे। क्या हमारा देश चोरों का है? क्या जितने व्यावसायी हैं, वे बेईमान हैं? क्या सिर्फ कस्टम अधिकारी ही ईमानदार हैं? आप लोगों पर विश्वास करना सीखिए। अगर आप विश्वास नहीं करेंगे, तो हम जो ग्लोबलाइजेशन की बात करते हैं, यह बिलकुल खोखली बात है।

मैं इस संदर्भ में एक बात और कहना चाहता हूँ कि वर्ष 2001 में उस समय की सरकार ने एक नियम बनाया कि पैसेंजर की ड्यूटी फ्री अलाउंस को 25 हजार रुपए कर दिया। आप सोचिए कि हर रोज हमें क्या सुनने को मिलता है। मैं इंडियन एक्सप्रेस से कोट कर रहा हूँ -

“..... The rules, as they stand, say that ‘used personal effects’ are free perhaps the reason that actor Bipasha Basu walked through the green channel happily a few days ago, expecting that her sandals, purse and sunglasses qualified.

If that was her supposition, it wasn’t an unreasonable one; but it isn’t a supposition shared by the Customs officials at Mumbai airport, always ready to grab the headlines by fining or detaining a celebrity or two.

Basu was eventually fined Rs. 12,000 and sent on her way. Why? Because her sunglasses and handbag and sandals were top-of-the-line brands; their face value took them over Rs. 25,000, the duty free allowance.”

मंत्री जी आप भी विदेश जाते होंगे। हमारे दूसरे साथी भी विदेश जाते होंगे और जहां जाते होंगे, उस देश की दुकानों में रौनक लग जाती होगी। मैं आपको बताना चाहता हूँ कि 25 हजार रुपए में आप एक सूटकेस नहीं खरीद सकते हैं। 25 हजार रुपए का मतलब 500 डालर हैं। मैं गूची कम्पनी के सूटकेस की बात नहीं कर रहा हूँ। मैं सैमसोनाइट कम्पनी के सूटकेस की बात कह रहा हूँ। पांच सौ डालर में सैमसोनाइट कम्पनी का सूटकेस नहीं मिलता है।

यूजवल अफैक्ट की क्या परिभाषा है? मैंने घड़ी एक दिन पहनी, वो यूज्ड है या घड़ी को मैं पांच साल से पहन रहा हूँ, वह यूज्ड है? मेरी समझ से घड़ी अगर मैंने ले ली और पहन ली तो यूज्ड पर्सन



अफैक्ट हो गया। चश्मा मैंने ले लिया और पहन लिया तो यूज्ड पर्सन अफैक्ट हो गया। इस तरह से हमारे जो लोग बाहर जाते हैं, काम से जाएं या घूमने के लिए जाएं, जब वापस आते हैं, उनको जो इन परेशानियों का सामना करना पड़ता है, यह गलत है। इससे मैंने आपको दिखाया कि आपका कर लेने का तरीका गलत है। आप गलत ढंग से कर लेते हैं, इस पर मेरा प्रश्न है कि मैं सरकार को यह अधिकार जो सुप्रीम कोर्ट ने ले लिया है तो यह वापस क्यों दिया जाए?

अब मैं दूसरे सवाल पर आता हूँ कि कर आप क्यों लेते हैं? हर लोक सभा में, हर सरकार के बजटरी प्रोजेक्शन को स्वीकार किया जाता है। क्यों स्वीकार किया जाता है क्योंकि यह माना जाता है कि सरकार को राजस्व की आवश्यकता है। राजस्व अगर सरकार के पास नहीं आएगा तो राष्ट्रीय सुरक्षा पर कैसे खर्च होगा? देश के विकास पर कैसे खर्च होगा? लोक हित के कार्यक्रमों पर कैसे खर्च होगा? लेकिन अगर आप मुझे जवाब दें कि आप कैसे खर्च करते हैं। यह अच्छा है कि प्रफुल भाई भी बैठे हैं। आपकी सरकार की गलत नीति की वजह से एयर इंडिया मिट्टी में मिल जाए और क्या आप राजस्व के लिए उनको हजारों करोड़ रुपये ऑक्सीजन के तौर पर जीवित रखने के लिए देंगे? क्या इसलिए आप टैक्स लेते हैं? आप टैक्स इसलिए लेते हैं कि आप कॉमन वैल्यू गेम्स में हजारों करोड़ रुपए दे दें और उसको इस्तेमाल करने वाले लोग हजारों करोड़ों रुपये की लूट मचा लें और देश को शर्मसार कर दें? आपको हम इसलिए यह कर लेने देते हैं। आप हजारों करोड़ रुपये का अनाज गोदामों में सड़ा देते हैं और हमारे गरीब लोगों के पास वह अनाज नहीं पहुंचता है, कीमतें आसमान को छू लेती हैं। क्या हम इसलिए आपको कर लेने देते हैं? क्या हम इसलिए आपको कर लेने देते हैं कि आप मनरेगा जैसी स्कीम उकैतों के लिए चलाइए? सदन से मैं यह जरूर कहूंगा कि भावनात्मक होकर हमने महात्मा गांधी जी का नाम जरूर उसके साथ जोड़ दिया लेकिन महात्मा गांधी जी को उस स्कीम से तकलीफ होती होगी क्योंकि किसी गरीब के पास वे पैसे नहीं पहुंचते क्योंकि वे पैसे बिचौलिये के पास पहुंचते हैं। ...(व्यवधान)

MR. CHAIRMAN: Nothing else will go on record. Hon. Member, please sit down.

*(Interruptions) ...**

श्री उदय सिंह : अभी आप अच्छी तरह से घूमिए!...(व्यवधान) मंत्री जी, कस्टम्स का एक रुपया न रह जाए। कस्टम्स का कोई आदमी एक रुपया न रख ले तो आपके पास क्या क्या है? आपके पास कस्टम्स हैं, कस्टम प्रिवेंटिव है, डाइरेक्टर जनरल ऑफ रेवेन्यू इंटेलीजेंस है, वगैरह वगैरह हैं। मैं पूछना चाहता हूँ कि जब देश के लाखों करोड़ों रुपये लुट जाते हैं तो देश का प्रिवेंटिव कहाँ गया? हमारे देश का प्रिवेंटिव कौन

* Not recorded.

है? आप एक एक बच्चे से इस देश में पूछिएगा तो वह कहेगा कि राज्यों में मुख्य मंत्री और केन्द्र में प्रधान मंत्री अपने मंत्रिमंडल का मुखिया होता है। अपने मंत्रिमंडल के कामकाज पर नज़र रखता है और अगर उस कामकाज में गड़बड़ी हो तो मंत्री बदल दिया जाता है या हटा दिया जाता है। हमारे यहां क्या होता है? हमारे यहां यह होता है कि टूजी के मामले में बात करें, अभी आदरणीय प्रधान मंत्री जी बहुत बहुत भावुक तरीके से अपनी बात कह गये। मुझे नहीं लगता कि हममें से किसी ने उन पर व्यक्तिगत आरोप लगाया हो। लेकिन वे प्रधान मंत्री की कुर्सी पर बैठे हैं और हमें उनके सुनना तो होगा ही। टूजी के मामले में क्या सुनने को मिलता है? ...(व्यवधान)

MR. CHAIRMAN: Hon. Member, please wind-up your speech.

... *(Interruptions)*

श्री उदय सिंह : The Prime Minister did not look the other way. Which way did he look? We do not care which way he looked because whichever way he looked, our country got looted and the people who are protesting are getting looted. सीडब्ल्यूजी के स्कैम के बारे में...(व्यवधान) जब सीजब्ल्यूजी के स्कैम की बात हुई...(व्यवधान)

MR. CHAIRMAN: Hon. Member, please wind-up your speech.

... *(Interruptions)*

MR. CHAIRMAN: Hon. Member, please wind-up your speech. I will call the name of the next speaker.

... *(Interruptions)*

MR. CHAIRMAN: I have already given you extra time to speak. I will give you one more minute to wind-up your speech.

... *(Interruptions)*

SHRI UDAY SINGH : Please give me only two more minutes to speak.

MR. CHAIRMAN: All right, but please restrict yourself to two minutes only.

SHRI UDAY SINGH : Sir, our country got looted, and the people protesting outside are looted. सर, मैं केवल दो मिनट का समय और लूंगा। सीडब्ल्यूजी मामले में प्रधान मंत्री से वहां से टिप्पणी आती है, the Prime Minister's Office wanted to keep an arm's length. How long was that arm? Was it like a barge-pole? I am asking this because the

people at the other end stole, and stole black and blue. सबसे ज्यादा तो अभी सरकार के एक आला अधिकारी की यह टिप्पणी आई कि the Prime Minister is not a super-Minister.

If the Prime Minister is not the super-Minister, if he is not the Supervisory Minister तो यूपीए सरकार ने प्राइम मिनिस्टर की परिभाषा बदल दी है। अगर बदल दी है तो फिर प्राइम मिनिस्टर के आफिस का नाम बदलकर * ..(व्यवधान)

MR. CHAIRMAN : Please restrict your speech to the topic before you.

श्री उदय सिंह : फिर प्राइम मिनिस्टर की जरूरत नहीं है, * ...(व्यवधान) इसलिए क्या जरूरी है कि हम यह अधिकार आपको दें? ...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) ... **

MR. CHAIRMAN: I am going to call the next speaker, Shri Shailendra Kumar, so please wind up.

श्री उदय सिंह : कस्टम के मामले में आप अधिकार मांग रहे हैं, आप अपने उत्तर में बताइए कि हम लोगों की आपत्तियों के बारे में क्या कर रहे हैं? अगर संतोषजनक उत्तर हुआ तो हम जरूर इस बिल का समर्थन करेंगे।

MR. CHAIRMAN: Mr. Shailendra Kumar, I am giving you three minutes time, so please speak on the topic.

* Not recorded.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे सीमा-शुल्क (संशोधन और विधिमान्यकरण) विधेयक, 2011 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ। हमारे साथी उदय सिंह जी ने जो प्रेक्टिकल हो रहा है, उसके बारे में खुलकर विस्तार से कहा है। मैं उस पर नहीं जाना चाहूँगा लेकिन माननीय मंत्री जी को कुछ सुझाव जरूर देना चाहूँगा। आप सीमा शुल्क अधिकारियों को आयात शुल्क आकलन के लिए प्राधिकृत करने वाला संशोधन विधेयक बिल लेकर इस सदन में आए हैं। करोड़ों रुपए के सीमा शुल्क की वसूली सुनिश्चित हो सके, इसलिए आप यह संशोधन विधेयक लेकर आए हैं। सीमा शुल्क अधिकारी, जो कारण बताओ नोटिस जारी करते हैं उसे वैध करार दिया जाए, इसलिए यह संशोधन विधेयक है। उच्च न्यायालय के तमाम फैसले आए हैं उसे अवैध ठहराया गया, जैसा कि उदय जी कह रहे थे कि अगर उच्च न्यायालय ने यह आदेश दिया है तो मेरे ख्याल से तमाम आपत्तियों पर लोगों में बहस हुई होगी तब जाकर सुप्रीम कोर्ट ने यह आदेश दिया होगा। इसके बारे में बहुत विस्तार से उदय जी ने कहा है। मैं इसकी डिटेल् में नहीं जाना चाहूँगा। एक तरफ आप कहते हैं कि सरकार के राजस्व में करोड़ों रुपए का टैक्स वसूलने की बात है, सरकार को राजस्व नहीं मिल पाएगा, करोड़ों रुपए की वसूली रुक जाएगी। लेकिन दूसरी तरफ आप देखें कि उच्च न्यायालय ने अवैध ठहराया तो उच्च न्यायालय की जो मंशा रही होगी, उस तरफ भी तमाम लोग गए होंगे।

आप सब उदय जी को सुन रहे थे, उन्होंने बड़े विस्तार से यह बात कही है कि चोरी करने वालों का पता लगाने के लिए अधिकारियों को पूरी तरह से बेलॉस कर दिया है। मैं बताना चाहूँगा कि कुछ ऐसी घटनाएं घटी हैं, मैं जिनके बारे में जानकारी देना चाहूँगा। विदेशों में तमाम एक्टर्स जाते हैं और जब वहां से आते हैं, वे कस्टम के ग्रीन या रेड चैनल से गुजरते हैं तो कुछ सामान पकड़ा जाता है। यहां तक कि 50 लाख के हीरे पकड़े गए लेकिन आज तक कुछ पता नहीं चल पाया है कि उस पर क्या जुर्माना लगा है, क्या दर थी, जब्त किए गए या नहीं? इस तरह के तमाम संशय हैं। मैं चाहूँगा कि माननीय मंत्री जी अपने जवाब में इस बात को जरूर बताएं कि अधिकारियों को जो ताकत और अधिकार दिए हैं, उनका कितना सदुपयोग हो पाएगा? खास तौर से आयात-निर्यात पर अधिकारियों के अधिकार का असर पड़ेगा, कितने राजस्व की वसूली होगी? आम लोगों को आयात-निर्यात के लिए कितना प्रोत्साहित करेंगे? हमारे यहां विदेशी पूंजी का कितना लाभ मिलेगा? माननीय मंत्री जी इन सब बातों का उत्तर अपने जवाब में दें। मैं

ज्यादा कुछ नहीं कहूंगा क्योंकि यह अधिकार की बात है। इस विधेयक पर उदय जी ने बातें कही हैं और मैं मंत्री जी के जवाब के बाद ही कुछ कह पाऊंगा कि मैं इस पर सहमति दूंगा या नहीं।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.): सभापति महोदय, यह अमेंडमेंट होना बहुत आवश्यक है। पहले सैक्शन-28 में कस्टम आफिसर डिफाइन नहीं थे। सुप्रीम कोर्ट ने कहा कि जो कस्टम ऑफिसर ने प्रोसिक्यूशन इनिशिएट किया, रिकवरी नोटिस दिया, उसे इनवेलिड कर दिया, टैक्निकल ग्राउंड पर जो सक्षम अधिकारी है, उसे इन परसोनेम अथॉराइजेशन नहीं था। जैसा कि इनके नोट में हैं कि उससे 7600 करोड़ रुपये की जो रिकवरी थी, वह अंडर क्लाउड आ गई। इसलिए यह अमेंडमेंट बहुत जरूरी था। हमें अफसोस है कि यह केविएट है, यह फैसला चार-पांच साल पहले हुआ, लेकिन गवर्नमेंट ने इसके पहले अमेंडमेंट क्यों नहीं कराया।...(व्यवधान) क्योंकि यह 2002 की अपील है। चलिये, 2001 में हुआ है।

दूसरा हमारा यह कहना है कि इस कस्टम एक्ट में ट्रांसपेरेन्सी लाई जाए। अभी श्री उदय सिंह साहब ने जो कहा, वह ज्यादा डिटेल में कहा। हमने कस्टम एक्ट में देखा कि जो ऑफिसर है, उसे वाइड डिसक्रिशन है। वह किसी चीज को नई कह दे, किसी चीज को पुरानी कह दे, किसी का चौगुना दाम लगा दे। इसका नतीजा यह होता है कि जब डिसक्रिशन आर्बिट्ररी होता है तो फिर करप्शन भी चलती है। इसलिए इसे ट्रांसपेरेन्ट करें। मैं बताता हूँ कि आप जैसे दिल्ली में चले जाइये और हर बाजार में हर गाड़ी का इम्पोर्टेड सामान ले लीजिए। ये कैसे आ रहा है? हमारे देश में रोल्स रॉयस जैसी बड़ी-बड़ी सैकड़ों गाड़ियां बिना कस्टम दिये आ गई हैं और कस्टम न देने के कारण जब पकड़ी गई तो पता चला। इसलिए हमारा कहना है कि इसमें इस विभाग और इन अफसरों की अकाउन्टेबिलिटी क्या है? मैंने वकालत में भी यह देखा कि जो बड़े-बड़े बिजनेस हाउसेज हैं, कस्टम डिपार्टमेंट से उनकी डायरेक्ट साठ-गांठ चलती है।

महोदय, अभी अखबार में निकला कि सीबीआई ने कस्टम ऑफिसर्स के यहां छापा मारा, जिसमें सैकड़ों करोड़ रुपये की आमदनी हुई, सीबीआई को यह खबर मिली...(व्यवधान) यह देखिये, इस अखबार में यह निकला है। मैं इसे पढ़ देता हूँ - “छापेमारी” सीबीआई को खबर मिली कि बड़े-बड़े कस्टम ऑफिसर से साठ-गांठ है, इससे उन्हें 1400 करोड़ रुपये की आमदनी हुई...(व्यवधान) मैं आपको बता दूंगा, जब आप हमारे साथ प्राइवेटली काफी पीयेंगे। **By virtue of the party, they are precluded to use common sense.** मेरा कहना यह है कि जो कस्टम ऑफिसर्स हैं, इनकी अकाउन्टेबिलिटी फिक्स की जाए और इनके डिसक्रिशन को ट्रांसपेरेन्ट बनाया जाए, इनके वाइड डिसक्रिशन को कंट्रोल करने के लिए आप रेट लिस्ट बनाइये। जैसे मैं कैमरा लाना चाहता हूँ तो हमें मालूम होना चाहिए कि अगर मैं यह कैमरा लाता हूँ तो इसमें इतना टैक्स देना पड़ेगा। ताकि वहां जो सफेद कपड़े पहने हुए कस्टम अफसर खड़े हैं, हम उनके डिसक्रिशन या रहमो-करम पर न रहें।

महोदय, मैं सदन का अधिक समय न लेकर केवल इतना कहना चाहता हूं कि जिस एक्ट में आर्बिट्रेरीनेस है और उसके डिसक्रिशन पर चैक एंड बैलेंस नहीं है, उस एक्ट का हमेशा एब्यूज होगा और यदि एब्यूज होगा तो करप्शन बढ़ेगा। आप इसका भी इंतजाम करें। इसी के साथ मैं इस अमेंडमेंट का पूरी तरह से समर्थन करता हूं, क्योंकि सुप्रीम कोर्ट के जजमेंट से अगर यह अमेंडमेंट नहीं आता तो 7600 करोड़ रुपये की रिकवरी पानी में चली जायेगी।

आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

श्री अर्जुन राय (सीतामढ़ी): सभापति महोदय, सीमा-शुल्क अधिनियम, 1962 का और संशोधन करने वाले सीमा-शुल्क (संशोधन और विधिमान्यकरण) विधेयक, 2011 जो माननीय मंत्री जी सदन में लाये हैं, मैं इस पर बोलने के लिए खड़ा हुआ हूँ। देश में राजस्व की प्राप्ति कैसे हो ताकि देश की अर्थव्यवस्था ठीक रहे। सुप्रीम कोर्ट के एक आदेश में संबंधित विभाग के पदाधिकारियों की क्षमता से बिऑन्ड जाकर नोटिस जारी करने के निर्देश के खिलाफ सुप्रीम कोर्ट से सरकार को फटकार लगी कि जो सक्षम पदाधिकारी नहीं है, वे टैक्स वसूलने का नोटिस जारी करते हैं। इससे सरकार को लगभग 7.5 करोड़ रुपये का नुकसान हुआ। सरकार इसमें संशोधन के लिए बिल लाई है, जिसके माध्यम से उस पदाधिकारी को सक्षम बनाया जाए, जिनके नोटिस के माध्यम से कर की वसूली होनी है। मैं सरकार से कहना चाहता हूँ कि जब कोई बात सुप्रीम कोर्ट या किसी अन्य न्यायालय में जाए या न्यायालय की ओर से कोई आदेश हो तब आप संशोधन विधेयक लेकर पार्लियामेंट में आते हैं। विभाग को बने हुए इतने वर्ष हो गए हैं। आजादी के बाद, धन प्राप्ति के लिए आपके जितने भी यूनिट हैं, उनमें एक बड़ा ही महत्वपूर्ण यूनिट यह भी है। आपके मंत्रालय के पास इतनी सूझ-बूझ नहीं, इतनी जानकारी नहीं कि कौन से पदाधिकारी किस काम के लिए अधिकृत हैं। जब सुप्रीम कोर्ट का आदेश होता है तब आप बिल लेकर आ जाते हैं। आप साधारण सी बातें भी लोक सभा में लेकर आते हैं। हम सरकार से जानना चाहते हैं कि विभाग को कैसे जिम्मेदारी दी जाए न कि एक-एक विषय पर संशोधन किया जाए। इससे ज्यादा जरूरी है कि विभाग की कार्यकुशलता को ठीक किया जाए, पदाधिकारियों की जिम्मेदारी को फिक्स किया जाए। जरूरत पड़े तो इसको रीआर्गनाइज़ करने की व्यवस्था सरकार का करनी चाहिए।

इस संशोधन विधेयक में दूसरी बात यह सामने आई है कि अधिकारियों को अधिकार देकर टैक्स की वसूली की जाएगी। हमारा लोक कल्याणकारी राज्य है। अधिक टैक्स वसूल करना केवल सरकार की जिम्मेदारी नहीं है। मेरा मानना है कि जहां तक आपका निर्धारित कर है, जो फिक्स है, जिन पर जिम्मेदारी है, जिनका कर निर्धारित है, आप उसको भी वसूल नहीं कर पा रहे हैं। चूंकि कस्टम के माध्यम से जो मैकेनिज़म कर वसूल करने का है, वह ठीक नहीं है इसलिए सरकार को इस पर विचार करना चाहिए ताकि निर्धारित कर भी अनावश्यक विवादों के कारण रूके नहीं और सरकार का टैक्स रूकने न पाए।

मैं एक उदाहरण के माध्यम से बताना चाहता हूँ कि जो जानकारी है उसके हिसाब से 3 लाख करोड़ रुपये का प्रत्यक्ष कर सरकार वसूल नहीं कर पाई है। कमिश्नर के यहां सन् 2009-10 में आय कर के 2 लाख 7 हजार 7 सौ मामले विचाराधीन हैं। बहुत ही प्रयास किया तो इन्होंने महज तीस प्रतिशत मामलों का निष्पादन किया है। कर वसूली के इस तरह के जो मामले हैं, अगर उनका निष्पादन कर दिया जाए तो मैं समझता हूँ कि सरकार कल्पना नहीं करती होगी, उससे भी ज्यादा राजस्व की वसूली हो सकती है।

सभापति जी, सीएजी की एक रिपोर्ट है कि सरकार द्वारा टैक्स में जो रियायत दी जाती है, उसका लाभ आम लोगों को नहीं मिलता है। उसका लाभ बड़ी-बड़ी कंपनियों, बड़े-बड़े उद्योग-धंधों और बड़े-बड़े व्यवसायों के लोगों को मिलता है। इस देश के 80-90 फीसदी लोगों को इसका लाभ नहीं मिलता है। यही आपका कर प्रबंधन है और यही आपकी कर में छूट देने की स्थिति है। सन् 2010-11 में इस देश का जो उत्पादन शुल्क था वह 1 लाख 33 हजार 3 सौ करोड़ रुपये था, वहीं आप 1 लाख 98 हजार 291 करोड़ रुपये की रियायत देते हैं

वहीं सीमा शुल्क में आप 1 लाख 31,800 करोड़ रुपया कर से वसूल करते हैं और 1 लाख 74,118 करोड़ रुपये की आप रियायत देते हैं। कहने का मतलब है कि आप जितनी टैक्स की वसूली करते हैं, जितना आप कर लेते हैं, उससे ज्यादा आप रियायत देते हैं। आप कर तो सबसे लेते हैं, लेकिन रियायत कुछ खास मुट्ठी भर लोगों को देते हैं। आपके वित्तीय प्रबंधन और कर वसूली के जो तौर-तरीके हैं, आपका जो मैकेनिज्म है, उस पर सुवाल खड़ा करते हैं। माननीय मंत्री महोदय आप इस विभाग को चुस्त-दुरुस्त कीजिये ताकि यह लाभकारी कर हो सके। इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

SHRI R. THAMARAISELVAN (DHARMAPURI): Mr. Chairman, Sir, I thank you very much for allowing me to take part in the discussion relating to the Customs (Amendment) Validation Bill, 2011. First of all, I welcome the initiative taken by the Government to amend Section 28 of the Customs Act, 1962.

It always comes to my mind that whenever we talk about customs, this arm of the Government does not only generate revenues for the country, but also protect the nation's security, integrity, unity and it keeps a watch on the nation's economy and protect the domestic interests.

I must also thank the Government for bringing out this amendment to recover taxes running into thousands of crores of rupees. By making this amendment to Customs Act, 1962, the specified customs officers would be recognized for assessment of import duty with retrospective effect. I am also sure that with this amendment, the customs tax evaders will not get benefited at the cost of exchequer on mere technical grounds. These tax evaders were taking shelter under the umbrella that the notices issued by the officers are not valid because the officers who issued such notices are not competent to take action against such customs tax evaders. So this amendment will definitely take care of the need of the hour to see that the customs tax evaders do not get the opportunity again on this flimsy ground.

Every country in the world has got strong customs departments and stringent rules. We should also strengthen and tighten our customs department. It is not that we doubt our own officers in the customs department. We should make rules which will ensure that only the goods that deserve to be imported only reach Indian ports and airports. India is a country which is facing dumping of all products from all over the world, whether it is required in our land or not. But the world is taking advantage of softness of Indian rules given the way in which the customs tax evaders had been taking shelters on the mere technical fault in the existing Customs Act. Today, godowns of our customs department are flooded

with foreign unclaimed goods. How have these goods found way to India? This type of dumping should be stopped.

Another thing which I would like to mention here is that the customs authorities should function in tandem with other authorities to ensure that Indian soil is not used for trafficking drugs and any other explosive products not only to safeguard the country's security, but also to prevent India a paradise for drug trafficking and place for carrying out international crimes by terrorists.

One more important thing which I would like to mention here is that today customs has become one of the main revenue generating departments of the Government. This is because today the country's industrial progress has slowed down. We have been witnessing a decreasing trend in industrial production. Now the Indian customers are moving towards foreign goods and our people have become dependent on foreign goods. This is not a welcome step. We need to stop this and we should promote our own products. Why I said this is because of this trend towards foreign goods, the volume of transactions at customs department is bound to increase. We need to check thoroughly every transaction involving import of foreign goods. We should realize that we are importing goods at the cost of our own domestic industry. Therefore, the need of the hour is that we should find some way to restrict the entry of foreign goods.

The customs department should be made more sophisticated and its personnel should have more training. The policy of transfer of customs officers should be followed meticulously to make the customs transactions more transparent.

I am quite confident that with this amendment the Government will be able to recover several thousands of crores of rupees from the customs tax evaders. With this, I support the Bill.

DR. K.S. RAO (ELURU): Thank you very much for giving me this opportunity to speak on this Bill.

The Bill is very simple – it seeks to curb the tendency of some of the intelligent business community who availed benefits from the loopholes in the Act.

I understand that it has come to the notice of the Government that several cases are pending in the courts, on the notices given by the Directorate of Revenue Intelligence, which were invalidated by the court on the plea that they do not have the power to assess the duties that are to be paid by the business community.

The ingenuity of the business community and the corporate sector has gone up so much that they want to hoodwink the law somehow or the other, by utilizing their genius. If it were to be a moral aspect or the ethical aspect, and legitimately if the business community or the person who is engaged in imports were to pay the customs duty as per the customs duty and tax rules, all this is not necessary. But unfortunately, human intelligence is being put to use more for the evil than for the good. Always, a businessman tries to avoid as much tax – whether it is customs duty or income tax or the others – as possible; but if the corporate sector or the business community were fair, there is no need for us to bring in so many legislations time and again.

In this context, I appreciate the hon. Minister for bringing forward this Bill immediately so that a lot of revenue can be saved for the Government. I understand this more with a view to see that all those pending cases of the business community which avoided tax on this ground with the judgment given by certain courts by interpreting this, will be decided and that they will be avoided with this amendment.

I am very happy, if such amendments were to be brought in all the legislations that were there from time immemorial – maybe, 30 or 50 or 100 years; if that be the case, then we can curb all these bad practices. I wish the hon. Minister to bring, in future, such amendments with more stringent provisions.

Whatever we put here in this Bill, utilizing all our intelligence, still the intelligence of business community is more in avoiding this. However, we will do our best as legislators and as parliamentarians in curbing these tendencies.

I request the business community and the corporate sector also to be reasonable, to maintain ethics and values so that at least what is provided in the Act is adhered to. If the officer were to put the assessment wrongly, then I can understand. But they want to utilize each and every word, the technical aspect, the meaning of it; they interpret it and then try to avoid the tax.

So, I support this Bill. Though it is very simple, it brings a lot of revenue to the Government, which in turn will be utilized for many purposes which can help the poorer sections of the society, particularly in rural areas. I want the hon. Minister to make a note of this. If this fund runs into crores of rupees, by collecting customs duty which is avoided by the business community, let him think in terms of utilizing this for specific purpose of helping the poorer sections of the society in rural areas.

SHRI P.R. NATARAJAN (COMBATORE): Thank you. All the loopholes in the laws and rules are brought to the notice of the business people, only by the officers. That has to be curbed. A powerful monitoring system is needed for this purpose. Severe action must be taken against the officers who are indulging in corruption.

Whenever we go to the airport, we see 'customs duty point'. Next to that, we see 'negotiation point' also. It is not 'on the table' negotiation; but it is 'under the table' negotiation. We have to curb corruption in the Customs Department and the Central Excise Department. For this purpose, all the vacancies that exist in the Customs Department and the Central Excise Department should be filled up immediately. Additional posts must be created for this purpose.

I heard that there are many pending inquiries against some officers, even till their retirement. They are all continuing. They have to be settled immediately.

With all these observations, I am supporting the Bill.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, Sir, the amendment Bill to insert a new sub-section in Section 28 of the Customs Act, 1962 is under consideration today. The proposed amendment of Section 28 of the Customs Act, 1962 would safeguard Government revenue worth over Rs.7,500 crore involved in show-cause notices. It is presumed that this would provide certainty in revenue matters by settling pending proceedings before judicial and quasi-judicial authorities because through this Bill the amendment will have retrospective effect. The crux of the issue lies here.

We are going to pass a Bill today which will have a retrospective effect. This Bill has been brought before this House after the Apex Court pronounced a judgement six months before. I think the hon. Members present in this House will understand this, especially Dr. K.S. Rao. When I heard Dr. K.S. Rao speaking today, I could only presume that he was speaking from the throat and not from his heart. He was speaking against the traders and businessmen, of course. I would like to be enlightened, Sir, as the show-cause notices were pending for the last so many years. It is not mentioned whether it is since 1991 or 1971 or 1985. We do not know about it. Let the Minister inform us since when these show-cause notices have been pending. What we gather from the information that has been provided is that the Supreme Court went into an issue and pronounced judgement on 18th February, 2011. It was a Commissioner of Customs *vs.* Syed Ali and others, case no. 42944295 of 2002, etc., etc.

What did the Supreme Court say? You identify a person who will value the product that is being imported. Every Customs Officer is not competent enough to value the product. Do you have that provision in this Bill? We do not have, Sir. Do you know since when this show-cause notice and how many show-cause notices are pending? We only know that Rs.7,500 crore are blocked. By this judgement of the Supreme Court this amount cannot be recovered. I would like to be appraised by the Minister in this House can the Government guarantee in this House that the genuineness of the show-cause notices can be proved later? Can

the Government guarantee that all the cases will be proved? That depends on the court. It is not that the whole amount of Rs.7,500 crore will be recovered. The only thing is that it will be adjudicated.

Another thing that I wish to say is that it is a prospective Bill. The custom duty evaders will no longer be able to challenge a show-cause notice on technical grounds relating to jurisdiction. This is the intent of this Bill. If this is the intent of this Bill, I would like to say that though this Bill looks very innocuous yet it has tremendous impact. To a certain extent, my hon. colleague, Shri Uday Singh has also mentioned about that.

I understand that when a bulk purchase is being made from outside and business is being carried out in our market the Customs Department has to be very strict. But through this Bill we are empowering a Customs Officer to impound any international traveler of this country to humiliate him when he comes back from abroad.

Many of us do go outside. You yourself must have travelled outside every year. Many of us do go outside but we do not identify ourselves as Member of Parliament. We identify ourselves just as citizens of this country. We do not declare ourselves what we are carrying from this country because everything is available in this country.

Here, I would say about the words that are being used

“used personal effects required for satisfying daily necessities of life.”

These are the two lines in that fine print, that are there. One may say: toothbrush, shaving cream, etc.

MR. CHAIRMAN : You made your point. Now, you are coming to toothbrush. It is irrelevant.

SHRI BHARTRUHARI MAHTAB : These are daily necessities like watches, spectacles, etc. We would have to be educated if he can educate us. But many are

using designer products, which are abundantly available in India. Yet, the confusing rules for customs declaration at our airports remain as they were in bygone era, which have remained static for decades. The rule says that used personal effects are free. Many of us used foreign brands like wrist watches, spectacles, pens, etc, and also carry laptop, iPod and other electronic gadgets, when we travel abroad. Seldom a traveller declares it, while going abroad. When he or she comes back he is allowed only a carry home, any so-called foreign item worth Rs.25,000. In 2001, Rs.25,000 was increased from Rs.10,000. Already ten years have passed. The successive Governments have not corrected and this limit of Rs. 25,000 has not been changed since 2001. When this Bill becomes an Act, according to my apprehension, any Customs Officer is empowered to impound your personal effects and serve you a show cause notice to pay a fine for carrying foreign goods beyond Rs.25,000.

The Supreme Court of India had very rightly pointed out to identify a designated officer. I would like to understand from the Minister what problem can we have to have a designated officer in respective airports or at point of entry - who can assess the customs duty? By this amendment, we are being asked to nullify that order of the Supreme Court.

So, through this amendment, we are giving immense power to the Customs Officer to harass Indian travellers. They are not culprits. I am not in favour of customs duty evaders but in an attempt to make life tough for evaders, do not encourage Customs Officers and customs desire to grab headlines. This is happening mostly in Mumbai Airport.

MR. CHAIRMAN: Please wind up.

SHRI BHARTRUHARI MAHTAB : There is a need to take into account the changing profile of Indian travellers. We no longer travel abroad to greedily buy things that are unavailable here or the lure of shopping overseas is likely to die out. I am for regulations that would be able to discern between those that are bought for personal use and those that are being bought in for sale.

With these words, I would only urge upon the Minister to look into the matter.

DR. K.S. RAO (ELURU): Mr. Chairman, Sir. One minute... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Let me conclude... (*Interruptions*)

MR. CHAIRMAN: Let him conclude first. Then, I will come to you.

SHRI BHARTRUHARI MAHTAB : I would only like to urge the Minister through you that please bring in more amendments relating to customs because that is necessary for a genuine Indian traveller, who goes abroad. When he comes back, he should not be harassed. But for the business, I think, that is necessary. With these words, I conclude my speech.

DR. K.S. RAO : I was not speaking against the traders and the business community. I was speaking against the traders and the business community, who are trying to evade the genuine customs duty by utilizing a technicality in the word.

MR. CHAIRMAN: You made your point.

... (*Interruptions*)

17.00 hrs.

MR. CHAIRMAN : Nothing will go on record.

(*Interruptions*) ...*

SHRI S. SEMMALAI (SALEM): Thank you Mr. Chairman, Sir, for giving me this opportunity. First of all, I would like to say that I am not opposing the Bill. I endorse the views expressed by hon. Member, Shri Mahtab. Though it is a small amendment as stated by our hon. Finance Minister, its implications are wide which may lead to administrative anarchy.

This amendment says that all Customer Officers are Proper Officers. Why has the Government decided to generalize the duty of POs and spread it to all COs?

* Not recorded.

I do not understand this. The Supreme Court has also raised the same question in Sayeed Ali case.

17.01 hrs

(Shri Satpal Maharaj *in the Chair*)

In the main Act, Section 4 deals with the Custom Officers. Section 2, Sub-section 34 defines 'Proper Officers'. The Proper Officers are selected out of Custom Officers. So, we can understand from this that the POs are COs but all COs are not POs. Even though, the cadre of both is one and the same, the Act makes substantial difference between the two officers in terms of nature of responsibilities and duties assigned to them. For POs, there must be some factors, on the basis of which they are selected as POs.

The hon. Finance Minister is well aware that even in Police Department, only selective persons with credibility and integrity are chosen to work in the intelligence wing. Like that, in Customs also, the area of assessment is sensitive area. All complaints like corruption are on the point of assessment. If all Custom Officers are treated as Proper Officers or assigned duty of POs, certainly it would lead to some unwarranted repercussions. If all officers are vested with the power, it would result in as the popular saying goes: 'Power corrupts and absolute power corrupts absolutely'.

If the hon. Finance Minister is very particular in amending the Act on these lines, the Department has to ensure that the power of assessment should not be given to all POs and it should be entrusted on selective basis taking into account the credibility, honesty and integrity of the persons.

These are my views on this Bill.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, सरकार ने सन् 1962 के सीमा-शुल्क अधिनियम में संशोधन लाया है। इन्होंने दावा किया है कि सुप्रीम कोर्ट के फैसले के चलते वे कठिनाई में पड़ गए थे, उसके हल करने के लिए ये विधेयक लाए। विधेयक में यह है कि पहले के समय में जो खास अधिकारी, कस्टम कमिश्नर अथवा बोर्ड के द्वारा जो अधिकृत थे, उन्हीं को ही एक्साइज़ अथवा कस्टम आदि सब देखना था। लेकिन इनका अधिकारी पहले के समय में जो सीमा-शुल्क आयुक्त निवारक, प्रिवेंशन वाले जो सीमा-शुल्क कमिश्नर थे, उन्होंने कार्यवाही कर दी। उनकी कार्यवाही पर जब उलझन हुआ तो सुप्रीम कोर्ट ने कहा कि इनका तो पूछने का दायित्व नहीं था। इनका काम बंटा हुआ है। जिन्हें कस्टम बोर्ड और कस्टम कमिश्नर अधिकृत किया, वही प्रोपर ऑफिसर और उचित पदाधिकारी होंगे। यह मामला 2002 का है, इस पर बड़े जोर से भाषण हो रहा था। सन् 2002 में ये सब गड़बड़ हुई और उसी समय केस हुआ, सीमा-शुल्क आयुक्त बनाम सैयद, 2002 में हुआ था। श्री अर्जुन राय जी चले गए, वे भी बोल रहे थे। एक कानूनी बात है और तकनीकी उलझन हुई। इसलिए अब यह आया है कि कोई अधिकारी जो सीमा-शुल्क में है, सभी को पावरफुल बना दिया। अब इसके बाद क्या पेच होगा, इसमें मैं सवाल उठा रहा हूँ। इसमें अधिकारियों को आपने खुली छूट दे दी। पहले तो अधिकारी प्राधिकृत थे या पार्ट प्राधिकृत थे, अब कहते हैं कि कस्टम विभाग में जो भी काम करने वाले अधिकारी हैं, सब को ये अधिकार दे रहे हैं, तब तो और अनर्थ अब होगा, और गलत होगा। इसका चैक बेलेंस आपके पास क्या है कि सारे अधिकारी लगेगा। फिर उसमें भी 10 हजार रुपये से एक लाख रुपये तक फाइन करने की सब अधिकारियों को पावर दे दी। अधिकारियों को ज्यादा पावर देना और खुले आम छूट देना, इससे जो गड़बड़ी होगी, इसका क्या उपाय है?

इसमें टैक्स का सवाल आया, टैक्स का सिद्धान्त भंवरा वाला है कि भंवरा जैसे फूल में से पराग ले लेता है या मधु ले लेता है और उसका कुछ नहीं बिगाड़ता, उसी तरह से टैक्स वसूली का सिद्धान्त है, फिर उसका खर्चा करने का सिद्धान्त है, नदिया का पानी, नदिये जो, हमर नुआं सुखे लेजो। तमाम लोगों से टैक्स वसूल करके जनता पर खर्च करना, यह सिद्धान्त है। इसी सिद्धान्त पर टैक्स वसूली हो, चाहे डायरैक्ट हो, इनडायरैक्ट हो, सभी तरह की वसूली होती है और जनता के ऊपर खर्चा करने का प्रावधान है।

एक्साइज़ और कस्टम वाला मामला स्मगलिंग से सम्बन्धित है, जो इस टैक्स के बिना देश में आवाजाही होती है, उसको तस्करी कहते हैं, उसको स्मगलिंग कहते हैं। स्मगलिंग का कितना बोलबाला है, हम लोगों का, बिहार का 709 किलोमीटर बोर्डर एरिया है, सारे सामान की आवाजाही वहां है, वहां कहां कस्टम विभाग है और कौन देखने वाला है। उसी तरह से उत्तर प्रदेश का बोर्डर है। यह तो सरजमीं वाला

हुआ। फिर पनिया बोर्डर जो समन्दर के किनारे-किनारे है, उस पर जहाज के जहाज में इधर से उधर सामान होता रहता है और उसमें स्मगलिंग की ज्यादा गुंजाइश है...(व्यवधान)

सभापति महोदय : अब अपनी बात समाप्त करें।

डॉ. रघुवंश प्रसाद सिंह : इसीलिए हम इनसे सवाल पूछ रहे हैं कि कस्टम में कितने अधिकारियों की जरूरत है और एक्साइज़ और कस्टम्स में कितने अधिकारी-कर्मचारी हैं। उसमें बहुत सी जगह खाली हैं। इस तरह से जो आमद वाला विभाग है, यह खर्च वाला विभाग नहीं है, यह सरकार की आमद वाला विभाग है और उसमें भी पोस्ट खाली हैं। अगर पोस्ट खाली रहेगी तो कौन काम करेगा, कौन टैक्स देखेगा, कौन असैसमेंट करेगा, कौन वसूली करेगा? इसीलिए मैंने बताया कि देश भर में कितनी पोस्टें खाली हैं और उनको कब तक बहाल कर देंगे?

सभापति महोदय : संक्षिप्त करें। अब अपनी बात समाप्त करें।

डॉ. रघुवंश प्रसाद सिंह : दूसरा मामला है कि जो मामले वर्षों से लम्बित हैं, उनमें लाख करोड़ रुपया भारत सरकार का सीज़ है, दबा हुआ है, उसका कब तक ये समाधान करेंगे? इनके पास क्या व्यवस्था है? नहीं तो ये सभी मामले हैं, जो सीमा शुल्क के हैं। महोदय, इसमें बड़ी गड़बड़ी की सम्भावना है, जो विधेयक ये लाये हैं।...(व्यवधान)

सभापति महोदय : ठीक है। आपने अपनी भावना व्यक्त कर दी।

डॉ. रघुवंश प्रसाद सिंह : महोदय, इन्होंने पावर दे दी, अब अधिकारी जाकर पूछ लेंगे, व्यापारी को 4-4 आफिसर पूछते हैं, उसकी कोई सीमा ही नहीं है, कोई भी पूछ सकते हैं, ऐसा विधेयक ये लाये हैं, इसलिए ये सारी बातें साफ होनी चाहिए। इन्होंने सब को असैसमेंट की, खोजने की, देखने की पावर दे दी तो उसमें वह अधिकारी अपनी नाजायज़ कमाई के लिए खूब नोटिस जारी करेगा, खूब खोज शुरू कर देगा, इसलिए वह बात साफ होनी चाहिए कि क्या किसको अधिकार है। यह इसमें स्पष्ट होना चाहिए, नहीं तो कोर्ट के नाम पर हम लोग इसे पास कर देंगे और बाद में एनार्की हो जायेगी, अराजकता हो जायेगी, जो चाहेगा, नाजायज़ वसूली करेगा और खोज करेगा।

सभापति महोदय : अब समाप्त करें। मंत्री जी जवाब देंगे।

डॉ. रघुवंश प्रसाद सिंह : सभी बातों की सफाई होनी चाहिए, तब यह विधेयक पास हो।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, ten hon. Members have participated in the debate. I am thankful to them for taking keen interest in the functioning of the Customs Department. I am also thankful to them for their valuable observations and suggestions. I have taken note of these inputs which will help in improving the operational efficiency of the Customs Department.

Before I respond to the main issues raised by the hon. Members, I would like to state that taxation laws require action to be taken for recovery of duty not paid correctly. In the case of customs duties, this work is entrusted to jurisdictional Customs Officers as well as to others like Officers of Directorate General of Revenue Intelligence (DRI), Commissioners of Customs (Preventive) and others.

On 18th February, 2011, hon. Supreme Court in the case of Sayed Ali and Anrs. (C.A. Nos. 4294-4295 of 2002 and C.A. Nos. 4603-4604 of 2005) held that only such a Customs Officer who has been assigned the specific functions of assessment and re-assessment of duty in the jurisdictional area where the import concerned has been affected, by either the Board or the Commissioner of Customs, in terms of Section 2 (34) of the Act is competent to issue notice under Section 28 of the Act.


However, Customs Officers of DRI, etc. were not specifically assigned the assessment powers given to jurisdictional Customs Officers. Hence, on the basis of the Supreme Court order, on this technical ground, a large number of notices would get invalidated thereby adversely impacting huge revenue. For the future, the Government has taken remedial steps with effect from 6th July, 2011 by issue of a notification. The Customs (Amendment and Validation) Bill, 2011 will validate notices issued earlier.

Several pertinent questions or queries were raised by hon. Members. I would like to answer some of them. Shri Uday Singh raised an issue about computer network of customs either slow or not working. To some extent, I agree

with the hon. Member and we have upgraded our system. This is largely due to the teething problems that we are having but at the same time, we have round the clock helpline to assist the customers.

The second question that he raised was this. There was a reference to Special Valuation Branch. The SVB checks against under valuation so that correct duty is charged. The questionnaire is a transparent method to get information if importers do not have any information. It is not mandatory. The functioning of SVB is already under review. It is being examined as to whether it can be brought under one Directorate for a more professional approach. He again raised a point that the current baggage allowance of Rs. 25,000 is less. This is reviewed regularly. There was reference to provisional duty bonds. The bond amount covers the duty difference plus the possible penalty. The customs laws are cumbersome and clearance takes too much of time.

In this year's Budget, we have introduced self-assessment of customs duty by importers and exporters. Further, almost 60 per cent goods are cleared without examination, based on self-assessment. At airports, over 98 per cent passengers go through Green Channel without customs intervention.

Shri Shailendra Kumar has raised a question about the revenue implications of this amendment. Roughly,  Rs. 7,600 crore is the implication. He also raised the issue that the Supreme Court must have considered all views before giving this decision. 'Yes', the Supreme Court order is based on technical interpretation of law. In the same order, the Supreme Court has allowed the Government to recover duty.

My friend, Shri Vijay Bahadur Singh has raised two or three pertinent questions that too much discretion is with the customs officers. But decision taken according to the Customs Act, 1962 and Rules thereunder and internal administrative vigilance machinery checks the misuse.

He has raised a question about the cases of import of cars without duty. Some people misused the facility given to people transferring their residence to India. Prompt remedial action was taken and cases are under investigation.

He again raised a question that there should be guidelines for determining price/value of imported goods. I would like to say to him that his suggestion is welcome. There is already a valuation data base and all imported goods are cleared after checking with this data base.

Hon. Member, Shri R. Thamaraiselvan has raised a question about stopping dumping of imported goods into India. We appreciate the concern of the hon. Member and we take recourse to anti-dumping measures, when required.

Shri Bhartruhari Mahtab raised three-four pertinent questions. One of them was about the show-cause notices pending since when? This Bill will regularise all notices which are not decided and also those which may be pending at various stages of appeal. The Supreme Court had invalidated the action on technical ground and now that has been removed by this Amendment.

The hon. Member, Shri P. R. Natarajan asked about the vacancies in the Department. 'Yes', there are a few vacancies and the cadre restructuring is under consideration.

Shri Mahtab also raised a question why can we not designate specific officers? We have already designated officers at Airports. The Bill is basically for officers belonging to DRI and Preventive Wing. He also raised a question that this Bill will humiliate international travellers. I would like to inform him that this Bill only validates notices already issued in the past and does not have specific provision for passengers.

Sir, respected Dr. Raghuvansh Prasad Singh has raised the issue about the sweeping powers given to the Customs Officers and the other officers of the Department. The Bill is only for the past period – before 6th July, 2011. Now, power has been restricted to the jurisdictional officers, the DRI, the Central Excise Intelligence Officers, Preventive Officers and Central Excise Officers. So, all these are jurisdictional officers.

In the end, I would like to say that this House will appreciate that no one is disputing that proper customs duty must be paid. The Government only wants that those who have not paid duty correctly should not benefit from a technicality.

With these words, I would commend this Bill for the consideration of the House.... (*Interruptions*)

MR. CHAIRMAN : You just put one question.

SHRI UDAY SINGH : Sir, I would seek your protection because the hon. Minister has been able to ignore the questions that I have raised. So, if you restrict me to only one question, it is going to be unfair.

Now, I would like to say that I raised the issue of corruption. He has not said a word about it. I mean, he has not clarified what the correct valuation of an imported consignment would be because he says that the SVB is there to levy the correct duty on the correct valuation. How do you arrive at the correct valuation?

MR. CHAIRMAN: Let the hon. Minister answer.

SHRI UDAY SINGH : There is the penalty on PD Bond. He says it is for the difference in the duty and the penalty amount. If the original dispute was for 5 per cent, how can the penalty be for 100 per cent? This is crazy! ... (*Interruptions*)
These are some of the points which I raised.

MR. CHAIRMAN: Let the hon. Minister answer to it now.

SHRI NAMO NARAIN MEENA: In the beginning itself, I have told that I have noted all the concerns of the hon. Members, all the inputs, suggestions of the hon. Members including Shri Uday Singh. Valuation is on transaction basis as per the established rules. I assure you that I have noted what you have told. This will benefit the Department and we will take correctional measures.

SHRI UDAY SINGH : I am satisfied.

MR. CHAIRMAN: The question is:

“That the Bill further to amend the Customs Act, 1962, be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI NAMO NARAIN MEENA: Sir, I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

The motion was adopted.

17.24 hrs.

**INDIAN INSTITUTE OF INFORMATION TECHNOLOGY, DESIGN AND
MANUFACTURING, KANCHEEPURAM BILL, 2011**

MR. CHAIRMAN: Now, the House will take up Item No. 11. The hon. Minister.
THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, on behalf of Shri
Kapil Sibal, I beg to move*:

“That the Bill to declare the Indian Institute of Information
Technology, Design and Manufacturing, Kancheepuram, in the State
of Tamil Nadu, to be an institution of national importance and to
provide for its incorporation and for matters connected therewith, be
taken into consideration.”

MR. CHAIRMAN: Hon. Minister, do you want to speak? If you want to
speak, you can speak.

SHRIMATI D. PURANDESWARI: Sir, I will speak after the hon.
Members have participated in the discussion.

MR. CHAIRMAN: Motion moved:

“That the Bill to declare the Indian Institute of Information
Technology, Design and Manufacturing, Kancheepuram, in the State
of Tamil Nadu, to be an institution of national importance and to
provide for its incorporation and for matters connected therewith, be
taken into consideration.”

Shri Hukmadeo Narayan Yadav to speak now.

* Moved with the recommendation of the President.



श्री हुक्मदेव नारायण यादव (मधुबनी): सभापति महोदय, जिस उद्देश्य के लिए इस विधेयक को लाया गया है, वह सराहनीय और स्वागत योग्य है। देश में ऐसे जितने भी संस्थान विज्ञान और तकनीकी की शिक्षा देने वाले हैं, वैसे सभी ख्याति प्राप्त संस्थानों को भारत सरकार अपने हाथों में लेकर उन्हें उन्नत और विकसित करने का काम करे। भारतवर्ष में विज्ञान और तकनीकी का ज्ञान जितना ज्यादा बढ़ेगा, उतना ही ज्यादा भारतवर्ष विकसित होगा। लेकिन आज विज्ञान और तकनीकी के जितने ज्ञान दिए जा रहे हैं, उनमें यह ख्याल रखना चाहिए कि देश में दो तरह के विज्ञान हैं - आधुनिक और परम्परागत विज्ञान। जो ट्रेडिशनल नॉलेज, साइंस और टेक्नोलॉजी है उसके मॉडीफिकेशन, अपग्रेडेशन, मॉडर्नाइजेशन ऑफ ट्रेडिशनल टेक्नोलॉजी को मॉडर्न टेक्नोलॉजी कहा जाता है। भारतवर्ष के प्राचीन समय से, ऋग्वेद काल से जो सिद्धांत है, हम उसे भूलते चले जा रहे हैं। हमारे पास जो परम्परागत तकनीक, ज्ञान, विज्ञान है, हम समझते हैं कि हमारे ऋषि- मुनि, बाप-दादा मूर्ख थे। उनको कोई तकनीकी ज्ञान, विज्ञान प्राप्त नहीं था। वे हवा में बात करते थे। लेकिन वे हवा में बात नहीं करते थे, उनका अपना एक विज्ञान है। आज गांव में जो किसान है, उस किसान के पास परम्परागत कृषि यंत्र, उपकरण और खेती के औजार हैं उनके भी अपने वैज्ञानिक आधार हैं। आज के जो यंत्र, उपकरण हैं, उनके भी वैज्ञानिक आधार हैं। लेकिन भारतवर्ष के लोगों को ज्ञान, विज्ञान और तकनीकी शिक्षा दी जाए जो उनके लिए हितकारी और जीवन-जीविका के लिए उपयोगी हो। हम स्कूल, कॉलेज, विश्वविद्यालयों में आज जो ज्ञान दे रहे हैं, उस ज्ञान को प्राप्त करने के बाद हमारे बच्चे बाहर तो निकलते हैं, लेकिन वे नौकरी करें या सड़क पर भटकें। वे स्वयं आत्मनिर्भर हों, अपने पैरों पर खड़े हों, वैज्ञानिक और तकनीकी शिक्षा प्राप्त करने के बाद आत्मनिर्भरता के साथ जीवन में आगे बढ़ें ताकि समाज के लिए भी कुछ कर सकें। जब तक इस पर ध्यान नहीं दिया जाएगा, तब तक केवल पश्चिमी तकनीक और वैज्ञानिक ज्ञान के आधार पर भारत के लोगों को शिक्षित करने से कुछ निकलने वाला नहीं है। इसलिए आज दोनों को जोड़ने और एक साथ मिलाने की आवश्यकता है। आप जो उसे बढ़ा रहे हैं, जब आपने इसका निर्माण किया और जो आपने इसमें लिखा है, उस समय क्यों नहीं सोचा कि इसमें कितने प्रोफ़ैसर हैं या ज्ञान देने वाले हैं या फ़ैकल्टी है। आप धीरे-धीरे बढ़ाते जा रहे हैं। ... (व्यवधान)

सभापति महोदय : कृपया अपनी बात संक्षेप में कहिए।

... (व्यवधान)

श्री हुक्मदेव नारायण यादव : आपने एक बार जो बनाया, एक दीर्घकालिक दृष्टि है और एक तात्कालिक दृष्टि। आपने तात्कालिक तौर पर निर्माण किया, लेकिन दीर्घकालिक दृष्टि रखकर कि उस शिक्षण संस्थान

का जो विस्तारीकरण होगा, उसमें आगे और जो विभाग खुलते जाएंगे, उनमें जो आधुनिक मशीनें आएंगी, उन सबके लिए जब तक हमारे पास बुनियादी ढांचे का निर्माण नहीं हो, तब तक आप किसी संस्था का राष्ट्रीयकरण कर दीजिए, भारत सरकार के अधीन कर दीजिए, उससे कुछ निकलने वाला नहीं है।...(व्यवधान) उत्तर प्रदेश, बिहार, उड़ीसा, असम पिछड़े इलाके हैं। इन पिछड़े इलाकों में आज जो तकनीकी और वैज्ञानिक ज्ञान का जो अभाव है, वहां इस तरह के इंस्टीट्यूशन्स को स्थापित कीजिए। पूर्वी उत्तर प्रदेश, बिहार में इसे ले जाइए। ...(व्यवधान) इसे ऐसे पिछड़े इलाकों में ले जाएं।

मैं आपका ध्यान एक बिन्दु की ओर ले जाना चाहता हूं। इसके क्लॉज़ 11 में जहां आप बोर्ड का निर्माण करेंगे, उसमें 10 आदमी निर्वाचित होंगे। मैं बुनियादी प्रश्न उठाना चाहता हूं। आपने लिखा है कि इसमें जो पढ़ने वाले होंगे, उनमें जाति, धर्म, सम्प्रदाय, लिंग का भेद नहीं रहेगा, लेकिन इसके नियंत्रण बोर्ड में पिछड़े, अनुसूचित जाति और जनजाति का कोई प्रतिनिधि होगा या नहीं, इसे साफ कीजिए। जब तक किसी भी संस्था के नियंत्रण, प्रबंधन में पिछड़ी जाति, अनुसूचित जाति और अनुसूचित जनजाति के लोगों का स्थान नहीं होता है, तो जैसे उनके बच्चों को एम्स में पीटकर निकाल दिया जाता है, अपमानित होना पड़ता है, वैसे ही हर शिक्षण संस्थान में अपमानित होना पड़ता है।...(व्यवधान)

सभापति महोदय : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री हुक्मदेव नारायण यादव : हमारे बच्चे वहां अपमानित न हों, इसलिए उस बोर्ड में पिछड़ी जाति, अनुसूचित जाति और जनजाति का प्रतिनिधित्व जितना आरक्षण है, उतना संविधान के आरक्षण के अनुसार होना चाहिए, तभी हमें इसका कुछ लाभ मिल सकेगा।...(व्यवधान)

SHRI P. VISWANATHAN (KANCHEEPURAM): Mr. Chairman, Sir, on behalf of the people of my constituency Kancheepuram, I thank our Government for tabling on the floor of this House the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram Bill, 2011.

Known as 'Silk City', Kancheepuram has the reputation and a 400 year old tradition as producer of the best silk sarees in the country. With over 1,000 temples, Kancheepuram is also known as 'Temple City'. The groups of sculptures in Mahabalipuram in Kancheepuram district are listed out by UNESCO as World Heritage Sites.

Today, besides its glorious tradition, heritage and history, the district of Kancheepuram is one of the most industrialized districts and also one of the largest manufacturing hubs of India. The district is home to manufacturing units of Hyundai, Ford, BMW, Nissan, TVS, Nokia, Samsung, Dell, Saint Gobain etc. The district is also at the centre of the information technology boom in India. Many multinational IT companies like Tata Consultancy Services (TCS), Infosys, Wipro Technologies, Cognizant Technology Solutions etc. have set up their offices in Kancheepuram district.

Kancheepuram district has over 76 Engineering Colleges, 11 Medical Colleges besides many other institutions of higher education. I am sure that the passing of this Bill would help in fulfilling the aspirations of thousands of students interested in the field of product designing and manufacturing. It will benefit my parliamentary constituency Kancheepuram which is considered as a premier location in the map of Southern India catering to the all encompassing needs of the information technology industry and the manufacturing sector. Besides, the formal establishment of this important institution-IIITDM would boost the growth of ancillary industries, resulting in creation of more employment opportunities to the technically qualified youths.

Sir, I am very optimistic that with the passing of this Bill, the Indian Institute of Information Technology, Design and Manufacturing would play a

major role as an academic institution of excellence that would help and promote competitive advantage for Indian products in the global market. This Institute would also serve as an inter-disciplinary institution for education and research in the area of Product Lifecycle Management (PLM) encompassing design and manufacturing, using state-of-the-art concepts, tools, processes and practices of the industry the world over.

I, on behalf of the people of my constituency Kancheepuram, would like to, once again, express my gratitude to our Government for the present initiative which would enable the institute to establish itself as a national institute of excellence in the field of Information Technology, Design and Manufacturing. Therefore, I welcome this Bill and also support the Bill.

With these words, I conclude my speech. Thank you.

सभापति महोदय : श्री शैलेन्द्र कुमार।

माननीय सदस्यों से अनुरोध है कि संक्षेप में अपनी बात रखें, क्योंकि छः बजे तक इस बिल को पास करना है।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे भारतीय सूचना प्रौद्योगिकी, डिजाइन और विनिर्माण संस्थान, कांचीपुरम विधेयक, 2011 पर बोलने का मौका दिया, उसके लिए मैं आपका आभारी हूँ। हमारे विद्वान मंत्री सिब्लल साहब भी सदन में आ गए हैं, यह और भी अच्छी बात है। कांचीपुरम जो राष्ट्रीय संस्थान है, इसके राष्ट्रीय महत्व को और बढ़ावा देने के लिए आप जो बिल सदन में लाए हैं, उसका हम स्वागत करते हैं। पिछले दिनों हमने विस्तार से चर्चा की थी, मैं उसमें नहीं जाना चाहूँगा। लेकिन जो स्वायत्तता आप बढ़ा रहे हैं, चाहे वह डिग्री, डिप्लोमा और शैक्षिक अनुदानों का पूरा अधिकार देने की बात आप कह रहे हैं, उसके साथ ही साथ हमें यह भी देखना पड़ेगा कि जो नौजवान ऐसे संस्थानों से पढ़कर निकल रहे हैं, उन्हें कैसे रोजगार दे पाएँ।

हमारे पूर्व राष्ट्रपति महामहिम एपीजे अब्दुल कलाम साहब ने कहा था कि हम इंजीनियरिंग कालेज तो काफी खोल रहे हैं, आईआईआईटी, आईआईटी जैसे, जिनकी मांग भी है, पूर्वोत्तर राज्यों और पहाड़ी क्षेत्रों में भी सरकार ने इस बारे में काफी छूट दी है, उनके बजट में भी प्रावधान किया है। लेकिन उन्होंने कहा कि नौजवानों को खुद का उद्यम शुरू करने के लिए प्रोत्साहित करना पड़ेगा। जैसे हम संस्थान खोल रहे हैं, इंजीनियर्स की संख्या भी बढ़ रही है, पढ़कर निकल रहे हैं, लेकिन उन्हें रोजगार नहीं मिल पा रहा है। इसलिए उन्हें खुद का उद्यम शुरू करने के लिए प्रेरित करना पड़ेगा। यह तब ही हो पाएगा, आप ऐसे कालेजेज़ को आप बजट देकर टेक्नीकलाइज कर रहे हैं, कि जो बच्चे पढ़कर निकल रहे हैं, उन्हें रोजगारपरक बनाना पड़ेगा। उन्हें अपना उद्यम शुरू करने की जरूरत है।

अभी हमारे पूर्व साथी हुक्मदेव नारायण यादव जी ने बहुत मार्के की बात कही है। मेरे पास इलाहाबाद मोती लाल इंजीनियरिंग कालेज, आईआईआईटी का एक डेलीगेशन आया था। जो छात्र मेरे पास आए थे, उन्होंने कहा कि हम लिखित परीक्षा में तो पास हो जाते हैं, लेकिन प्रैक्टिकल में एक या आधे नम्बर से हमें फेल कर दिया जाता है, जिससे हमारा भविष्य संकट में पड़ जाता है। इसलिए जो भी ऐसे टेक्नीकल एजुकेशन के जो भी रीडर्स, प्रोफेसर्स या शिक्षक हैं, उसमें हमें एससी, एसटी, अल्पसंख्यकों और ओबीसी के लिए आरक्षण का प्रावधान करना पड़ेगा, ताकि इन वर्ग के लोगों को न्याय मिल सके। इसके साथ ही साथ हमें रोजगार पैदा करने के लिए अपने तंत्रों की क्षमता भी बढ़ानी पड़ेगी, इसके लिए मंत्री जी विशेष ध्यान दें।

मैं इन्हीं बातों के साथ इस बिल का पुरजोर समर्थन करते हुए अपनी बात समाप्त करता हूँ।

श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.): सभापति महोदय, मैं आपकी इजाजत से यहां से बोलना चाहूंगा। भारतीय सूचना प्रौद्योगिकी, डिजाइन और विनिर्माण संस्थान, कांचीपुरम विधेयक, 2011 बिल का समर्थन करने के लिए मैं खड़ा हुआ हूं। जितने भी एक्सीलेंस के इंस्टीट्यूशंस बन रहे हैं, इनके बनने में, इनकी तादाद बढ़ाने में कोई आपत्ति नहीं है, मैं इसका स्वागत करता हूं। लेकिन इस बिल में कहीं यह क्लियर नहीं होता कि वास्तव में नेशनल इंस्टीट्यूट तो आपने बना दिया, इनका आउटपुट, इनका एकेडमिक एक्सीलेंस का स्टैंडर्ड रहेगा या नहीं। किसी को नेशनल इंस्टीट्यूट बनाने से ही उसके एक्सीलेंस का दर्जा नहीं मिलता। अगर है तो जो प्राइवेट इंस्टीट्यूट्स जैसे आईआईएम, अहमदाबाद हो, उसके बराबर क्यों नहीं आ पा रहे हैं। बीसियों ऐसे एक्सीलेंस इंस्टीट्यूट्स हैं, जो भारत सरकार चला रही है, लेकिन उनके कैम्पस सैलेक्शन में कोई जाता ही नहीं है। मैं चाहता हूं कि एक्सीलेंस वाला, यह बेसिक एजुकेशन नहीं है, इनके एक्सीलेंस में एजुकेशनल स्टैंडर्ड इंजीनियरिंग का, टेक्नीकल का स्तर भी वही राष्ट्रीय और अंतर्राष्ट्रीय स्तर का नहीं हो पाता, उसकी क्या वजह है। मैं सिर्फ यह कहना चाहता हूं कि हम इसका तो स्वागत करते हैं, लेकिन इनका एक्सीलेंस भी अंतर्राष्ट्रीय स्तर का हो, तब ही ये उनके बराबर हो पाएंगे, अन्यथा इनका महत्व इतना नहीं होगा।

SHRI P.R. NATARAJAN (COMBATORE): Mr. Chairman, Sir, I support the Bill with the comment that to save the reservation policy, to improve the employment generation capacity, such type of institution must be helped by the Government and that must continue. Apart from all the private institutions, such types of Government institutions must be helped and supported.

So, I support the Bill.

SHRI R. THAMARAISELVAN (DHARMAPURI): Mr. Chairman Sir, first of all, I congratulate the Government for declaring the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram as an institution of national importance through clause 2 of this Bill.

I am very happy to say that the Government had declared this institution as an institution of national importance which coincidentally falls in a place namely Kancheepuram, a temple city, which is also a place of historical importance not only concerning the State of Tamil Nadu but also the entire country and the world.

I must thank the Government for taking timely action to convert this institution as an institution of national importance. The students who had enrolled in this institute and completed their degrees were not able to obtain the degree certificate which was valid in the eyes of the institutions of higher studies both in India and abroad and was also not recognized by the corporates. But with this Bill, this will not only help the students who have studied in this institute to go in for higher studies, but also to obtain job and also to provide more autonomy in academic, administrative and financial matters.

When we debate on an important issue concerning the information technology, I feel it is worth to mention here that the Indian information technology sector has been instrumental in driving the nation's economy onto the rapid growth curve. According to the NASSCOM-Deloitte study, the IT and ITES industry's contribution to the country's GDP has increased to a share of 5.2 per cent in 2007 as against 1.2 per cent in 1998. Further, the IT and BPO industries are poised to clock revenues. The Indian IT services market is estimated to remain the fastest growing in the Asia Pacific region.

India's IT growth in the world is primarily dominated by IT software and services. In the recent past, we have seen that the 'Globalization 3.0' has resulted in outsourcing and off-shoring spreading to various other countries like China, Vietnam, Philippines, and the Eastern European countries. According to NASSCOM survey, the majority of the graduates coming out of the colleges today

are unemployable. We need to introduce training programmes in colleges to train the talent pool of students not only technically but also on soft skills. The training should also be imparted to the faculty to generate a better equipped talent force. These measures have already been taken by the IT companies, which also helps in reducing the training costs incurred by the IT companies after recruitment.

It is true that the Indian IT industry has been facing some challenges but if effective steps are taken then it will surely help it to remain competitive in the future as well.

Before I conclude my speech, I would like to stress upon the hon. Minister to allocate more funds and provide more infrastructure facilities to this institute as it has been declared as an institute of national importance by the Central Government.

With this, I conclude my speech and I support the Bill.

SHRI S. SEMMALAI (SALEM): Thank you, Mr. Chairman Sir, for giving me this opportunity. First of all, I welcome the Bill because it gives the status of national importance to the Indian Institute of Information Technology. Therefore, it is a good step to declare the Institute as an institute of national importance.

Our hon. Minister has moved this Bill to replace the Ordinance. I would like to draw the attention of the hon. Minister on two points. First one is Clause 11 which deals with the constitution of Board of Governors. In all, there are 10 members. Out of them, only one person is to be nominated by the State Government. State representation is meant to ensure the requirements of local needs. So, it is better to have at least three members to be nominated to the Board from the State Government.

Clause 29 deals with the constitution of the Tribunal for arbitration to deal with the disputes concerning employees. In the Tribunal there are three members. The qualification for members is not specified. I would like to draw the kind attention of the hon. Minister that no qualification for the members is specified. I would suggest that at least one of the members should be a legal mind. He or she may be a retired Judge or an advocate of good standing.

Finally, Clause 29 (2) says that the decision of Tribunal shall not be questioned in any Court. Hon. Minister, Sir, you are a senior advocate. This will become injudicious and unconstitutional if the right of the employees to appeal against wrong decisions is infringed so this right has been assured. No law can take away the right of the people to appeal. In this Bill, there is no provision for appeal against the decision of the Tribunal, rather Clause 29 (2) bars the questioning of the decision in any court. Hon. Minister is infringed so this right has to well aware that even against the Orders of the Central Administrative Tribunal one can file writ petition in the High Court. So, this Clause should be removed and a provision for appeal must be incorporated.

Hence, I would request the hon. Minister to consider these suggestions and make suitable amendments in this Bill.

DR. K.S. RAO (ELURU): Sir, I rise to suppose this Bill. The hon. Minister is very learned and competent.

Now, it is not time for us to think in terms of studying the history, geography and social sciences. What is required for this country is the productive skills. Unless the skills of the citizens go up, this country cannot prosper.

I am very happy that the hon. Minister is concentrating on vocational education, technical education and also research and development, design, etc. The major aspect in this regard is that there is an acute shortage of faculty, as you were telling on the other day, in engineering and medicine. So, my view point is that instead of the Government of India thinking in terms of starting training institutes for teachers, why do not you encourage established, accredited engineering colleges in the country to take up the training faculty? That can be done immediately without any loss of time. You can decide it by tomorrow and ask the engineering college to start training their faculty. Then, there will not be any shortage. Then, the quality and standard of engineering education will go up substantially in this country.

As my friend was telling earlier that the moment we call an institute an 'institute of excellence', then the product that comes out must be useful to the industry. He must be employable. He must get directly a campus selection. Only then we can call that institute as an institute of excellence.

My humble request to you is this. You can concentrate on improving the quality and standard and making available the faculty in a large number by taking up whatever immediate steps that are required. You have got umpteen numbers of ideas in this regard but let us not lose time. In the international sector, we have got the largest technological manpower in the world but unfortunately how many of them are suitable for productive employment is a questionable thing.

So, my request to you is this. Please concentrate on these things. If necessary, you directly link the industry with the institute. Out of the four years'

course, at least half of the time they must spend with industry so that they become practical and then design oriented.

Sir, you have got the capacity, you have got the thinking and you are a learned man. Sir, I want you not to lose any time in preparing the faculty in this regard.



THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): Mr. Chairman, Sir, first of all I would like to thank all the distinguished Members who have not only participated in this debate but also given some very useful suggestions.

Sir, I would not take much time of the House. At the outset, I would just want to say that setting up of educational institutions in India in the context of our socio-economic environment is an exceptionally complex exercise. क्योंकि होता ऐसा है कि हमें कई बार कहा जाता है और हुक्मदेव जी ने कहा भी कि ऐसे प्रदेश जो पिछड़े हैं, वहां उच्च स्तर संस्थाओं की स्थापना होनी चाहिए क्योंकि अगर पिछड़े प्रदेशों में स्थापना नहीं होगी तो वे बढ़ेंगे कैसे? अब हमारे सामने दुविधा यह रहती है कि अगर ऐसी बैकवर्ड जगह पर उच्च स्तर शिक्षा की स्थापना करने जाते हैं तो वहां सवाल उठता है कि उच्च स्तर शिक्षा के लिए उच्च स्तर के अध्यापक चाहिए और इनके बिना उच्च स्तर शिक्षा नहीं मिलेगी। उच्च स्तर अध्यापक के लिए उच्च स्तर का इन्फ्रास्ट्रक्चर चाहिए। कोई कहता है मेरे बच्चों के लिए स्कूल अच्छा होना चाहिए, एंटरटेनमेंट की सुविधाएं होनी चाहिए। अगर हमें उच्च स्तर के अध्यापक नहीं मिलेंगे तो उच्च स्तर शिक्षा नहीं मिलेगी। यह विडंबना हमारे सामने हमेशा आती है इसलिए हमें दोनों चीजों का ख्याल रखना चाहिए। एक तरफ जहां तक प्रदेश की अपनी संस्थाएं बनाने की नीति की बात है, केंद्र सरकार को पूरी तरह से मदद करनी चाहिए ताकि जहां भी पिछड़े इलाके हैं, वहां इन्वेस्टमेंट हो। जहां हमें उच्च स्तर की संस्थाएं बनानी हैं, वे केवल चंद ही हैं, It is not as if we set up hundreds of institutions. We have only set up very few Central Universities, ultimately 30 in India. These 30 Universities cannot serve the needs of the population in India. If we set up those Universities also in the most backward areas, then where will we set up the institutions of excellence? This is the conundrum that we face. The national interest of the country must be served. The backward regions must progress. We must also set up institutions of higher learning. We must ensure that when we set up those institutions, the best faculty, the best students and the best infrastructure are available.

It is in this context that we formulate our policy. We will certainly take whatever you say into account, as we move forward but this is the problem that we

face most of the time. कुछ जगह इस तरह की स्थापना की है, मुझे अब शिकायत मिलती है कि वाइस चांसलर वहां जाते ही नहीं हैं। वह कहते हैं कि हमें जाने में आठ घंटे लगते हैं, हम कैसे काम करें? कहीं एयरपोर्ट नहीं है और कहीं कुछ और सुविधाएं नहीं हैं। ...(व्यवधान) इसलिए हम कह रहे हैं कि बैलेंस करना पड़ेगा। इसमें आपके साथ किसी मतभेद की बात नहीं है लेकिन हमें बैलेंस करना पड़ेगा। हमने 374 डिग्री कालेज की स्कीम बनाई, वह बैकवर्ड एरिया की स्कीम है, हमसे आप मदद लीजिए। मॉडल स्कूल बनाए हैं, बैकवर्ड एरिया के लिए बनाए हैं, आप हमसे मदद लीजिए। एक नीति बैकवर्ड एरिया के लिए भी होनी चाहिए। हालांकि हमारी सरकार की आज के दिन यह नीति नहीं है, लेकिन मैं माननीय प्रधानमंत्री जी से आग्रह करूंगा कि हिन्दुस्तान में सबसे ज्यादा बैकवर्ड एरिया चाहे बिहार हो, चाहे उत्तर प्रदेश हो, चाहे राजस्थान हो, चाहे हिमाचल प्रदेश हो या उत्तराखंड हो, केंद्र सरकार को ज्यादा तवज्जोह देनी चाहिए। जम्मू-कश्मीर के लिए तो बिना सोचे समझे तवज्जोह होगी क्योंकि हम नॉर्थ-ईस्ट और जम्मू-कश्मीर को अलग नजरिए से देखते हैं। ...(व्यवधान) मैंने राजस्थान का नाम लिया है, आप चाहते हैं तो मैं राजस्थान का नाम दोबारा ले देता हूँ। कहने का मतलब यह है कि अगर हम पिछड़े इलाकों को ज्यादा तवज्जोह नहीं देंगे तो वे पिछड़े ही रह जाएंगे। वहां की जीईआर सबसे कम है।...(व्यवधान) मैं तो बिहार से सांसद रहा हूँ। मैं तो बिहारी में ही बोलता हूँ, हम बिहारी में बतियाते हैं।...(व्यवधान)

MR. CHAIRMAN: Now, let the Minister reply. Please sit down.

SHRI KAPIL SIBAL: So, Sir, I just wanted to give this background. Having given this background, yes, we must make sure that in these institutes of excellence, whichever engineers pass out of these institutes, are employable. But that also is very complex; and the reason is very simple. The technology is advancing at such a fast pace that even those who are skilled today are unskilled in the context of the enormous expansion of technology and advancement of technology.

So, we have to have a constant flow of learning and re-learning within our faculty. We do not have a system in place for that. Sir, I can share something with you. I was a lawyer practising in New York. I was practising in Wall Street; and under the rules of admission to the New York Bar— and I am talking about the Seventies — I had to actually go through a course every year to renew my license. Even to renew my licence, I had to go through a regular course of study every year.

DR. K.S. RAO : Why did you not do it here in India also?

श्री कपिल सिब्बल: यहां तो बवाल हो जाएगा। आप ही लोग उठ खड़े होंगे और कहेंगे कि भैया, ये तो हमारे वकील लोग कहते हैं कि आपने क्या कर दिया? ...(व्यवधान) हमें माइंड सैट चेंज करना पड़ेगा। अगर देश को तरक्की करनी है तो बिना माइंड सैट चेंज किए तरक्की नहीं होगी। अपग्रेड करना पड़ेगा और कुछ मुश्किलें आएंगी लेकिन उनका सामना करना पड़ेगा। जब तब उच्च स्तर की संस्थाएं नहीं बनाएंगे तब तक क्रिएटिविटी नहीं होगी। जब क्रिएटिविटी नहीं होगी तो आईपीआर डेवलप नहीं होगा। जब आईपीआर डेवलप नहीं होगा तो कैसे इन्टेलेक्चुअल प्रापर्टी के रास्ते से ही नेशनल वैल्यू बढ़ेगा? वही नहीं बढ़ेगा तो कुछ नहीं हो पाएगा। हम अब ये कर रहे हैं कि जो उच्च स्तर की संस्थाएं हैं, **our industrialists could go and set up some centres there. They should collaborate with them; and we should give freedom to those universities to be able to do that.** आज मंत्री चाहते हैं कि हमारे ही कहने से सब कुछ हो। क्या यह सही बात है? हमारे कहने से ही सब कुछ हो, जो हम चाहें तुम वही करो, नहीं तो पैसा नहीं देंगे। यह माइंड सैट गलत है। उन्हें स्वायत्तता दीजिए, ऑटोनमी दीजिए, उन्हें काम करने के लिए जो सुविधाएं चाहिए दीजिए और ट्रस्ट रखिए। जैसे आज के दिन सादा कुछ लोग सोचते हैं कि हम सब भ्रष्ट हैं, हम पर कोई ट्रस्ट नहीं कर रहा है!...(व्यवधान) ट्रस्ट नहीं रखेंगे तो देश आगे नहीं बढ़ेगा। हम जानते हैं कहां-कहां भ्रष्ट लोग हैं। सबको मालूम है। कैसे उन्हीं लोगों के पास बाहर से पैसा आता है, यह भी हमें मालूम है। कैसे ट्रांसपॉंडर द्वारा थोड़ी सी फीस लेकर अपनी कंपनी की वैल्यू बढ़ती है, वह भी हमें मालूम है। लेकिन आप सभी को एक दायरे में डालेंगे और लोगों को ट्रस्ट नहीं करेंगे तो यह देश कभी आगे नहीं बढ़ेगा। हमें यह सोचकर चलना पड़ेगा कि विश्वास के बिना कभी प्रगति नहीं हो सकती!...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): आप हिंदी में बोलते हैं तो तालियां बजती हैं।

श्री कपिल सिब्बल: बोलना क्या मैं तो हिंदी में सोचने लगा हूं।

Sir, you raised a very important point about some amendments in the provisions of this Bill. I can assure you that we are going to have a comprehensive legislation that covers all the IITs. When we have that comprehensive legislation, we will take care of all these problems. In fact, we are going to have a Tribunals Bill. So, all these concerns that you talked about including lack of appeal will be met through the Tribunals Bill. So, you do not worry about it. I have noted your concerns. In any case, any decision of the Arbitration Tribunal will always be allowed to be challenged in the High Courts. Nobody can stop that. That is a constitutional right; that cannot be taken away. So,

this is not an issue. We will take care of all these concerns. We wish to empower our children.

Rao Saheb rightly said that what we need to do is to ensure that immediately we put a policy in place through which our teaching faculty must be empowered and the numbers must increase. We are doing that. In fact, the 12th Plan, at its centrality, will have increase in faculty; and quality faculty will be at the heart of it.

18.00 hrs.

So, with all these words, I commend the legislation.

श्री हुक्मदेव नारायण यादव : इसमें पिछड़े वर्ग, अनुसूचित जाति और अनुसूचित जनजाति का भी प्रतिनिधित्व होना चाहिए...(व्यवधान)

MR. CHAIRMAN: Let the Minister answer.



... (Interruptions)

सभापति महोदय : मंत्री जी, आप जवाब दें। ... (व्यवधान)

श्री अर्जुन राम मेघवाल (बीकानेर): सर, जो 11 मैम्बर्स की कमेटी है, यह उसकी बात कर रहे हैं।

श्री कपिल सिब्बल : मैं कह रहा हूँ कि जब हम सारी आईआईटीज. का कम्प्रिहेंसिव लेजिस्लेशन बनायेंगे तो आपने जो सुझाव दिये हैं, उन्हें मद्देनजर रखते हुए अपनी तरफ से कोशिश करके हम उनका पालन करेंगे...(व्यवधान)

श्री हुक्मदेव नारायण यादव: आप अभी शुरू कीजिए...(व्यवधान)

श्री कपिल सिब्बल : हम पूरा ख्याल रखेंगे, आप फिक्र मत कीजिए।

इन्हीं शब्दों के साथ I commend this legislation for the House to pass.

सभापति महोदय : अगर हाउस की अनुमति हो तो इस बिल के पास होने तक और जीरो ऑवर समाप्त होने तक सदन का समय बढ़ा रहे हैं।

अनेक माननीय सदस्य : ठीक है।

MR. CHAIRMAN: The question is:

“That the Bill to declare the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, in the State

of Tamil Nadu, to be an institution of national importance and to provide for its incorporation and for matters connected therewith, be taken into consideration. ”

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 34 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 34 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI KAPIL SIBAL: Sir, I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

The motion was adopted.

MR. CHAIRMAN: Now, the House will take up 'Zero Hour'.

Shri Dilipkumar Mansukhlal Gandhi

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर): सभापति महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे जीरो ऑवर के माध्यम से एक महत्वपूर्ण विषय सदन में उठाने का मौका दिया। केन्द्र सरकार की महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना है। यह योजना रोजगार हमी योजना के नाम से महाराष्ट्र से शुरू हुई थी और अब केन्द्र सरकार ने यह योजना शुरू की है। इसके माध्यम से केन्द्र सरकार की ओर से सभी राज्यों को महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना के तहत पैसा जाता है। पिछले दो सालों से यह योजना चल रही है, फिर भी महाराष्ट्र में इस पर प्रोफेशनल टैक्स लिया जा रहा है। हमारा यह कहना है कि जब यह केन्द्र सरकार की योजना है और पूरा पैसा केन्द्र सरकार दे रही है तो फिर इस पर प्रोफेशनल टैक्स न लगाया जाए। इसका कारण यह है कि आज प्रोफेशनल टैक्स से कोई अछूता नहीं रहा है। दस हजार से अधिक जिसकी इंकम है या तनखाह है, उसके साल में ढाई हजार रुपये कटते हैं। इसी प्रकार से चाहे नगरपालिका के कर्मचारी हों या अन्य सभी वर्गों के कर्मचारी हों, इन सबका टैक्स कटता है।

दूसरी बात की तरफ भी मैं आपका ध्यान आकर्षित करना चाहता हूँ कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना को नगरपालिका के 'क' वर्ग पर लागू करने की आवश्यकता है। मैं दोनों बातों की तरफ आपका ध्यान दिलाना चाहता हूँ कि नगरपालिका के 'क' वर्ग में भी यह योजना लागू हो और महाराष्ट्र सरकार से आग्रह किया जाए कि जब केन्द्र सरकार पूरा पैसा दे रही है तो किसी भी हालत में वह प्रोफेशनल टैक्स से लोगों को राहत प्रदान करे। ताकि महंगाई के इस समय में लोगों को कुछ दिलासा मिल सके। यदि प्रोफेशनल टैक्स खत्म हो जाए तो उससे उसके घर की गैस का चूल्हा आराम से चल सकता है। इस दृष्टिकोण से इस योजना को देखने की आवश्यकता है।

मेरा आपके माध्यम से केन्द्र सरकार से आग्रह है कि वह इस टैक्स को हटाने के बारे में महाराष्ट्र सरकार को तुरंत निर्देश दे।

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Thank you Chairman, Sir, for giving me the chance to speak on matters of urgent public importance in the 'Zero Hour'.

Sir, the UPA-led Central Government has proposed to decontrol the urea price and also to increase the prices of urea by 10 per cent. The Soumitra Choudhury Committee recommended to decontrol urea and allow increase in

prices by 10 per cent initially and later bring it under nutrient based subsidy by October, 2011.

The empowered Group of Ministers approved this recommendation on 5th August.

The 10 per cent hike in price per tonne over the current maximum retail price of Rs. 5130 tonne could translate to an additional expenditure of more than Rs. 530 for farmers whose condition all over country is very miserable one. From next year, companies will have a free hand and farm gate prices of urea will be fixed by them.

CAG report on 'Performance Audit of Fertilizer Subsidy' has been Tabled in Parliament on 5th August, 2011 which told that 45 per cent of farmers pay more than Maximum Retail Price. The report also pointed to the problem of artificial shortages created by dealers during peak seasons to hike prices much above the Market Retail Price.

Instead of putting an end to black-marketing and corrupt practices, the Government measure is only going to put the farmers at the mercy of fertilizer giants.

Already, the Government had on July 8, 2011 by a Notification, withdrawn any restraint on increasing prices of non-urea fertilizers by the companies and stated that the market price of non-urea fertilizers like DAP and MOP will be open and thereby increasing the prices of all non-urea fertilizers, even much more than what was in May 5, 2011 Notification. Hence, the Government move for decontrolling of urea is coming at a time when already farmers are paying hefty amount for non-urea fertilizers and rising input costs are a disincentive to cultivation.

Urea is a key agriculture input. Decontrol of urea prices, like in the case of DAP and other complex fertilizers, will put a big burden on the peasantry and costs of production will increase substantially. This will result to increase the deplorable condition of the farmers who are, now, suffering much and are bound

to sell their products below production cost. In some parts of the country, farmers find no other option, but to commit suicide being trapped in debt. This move of the Government will go to make their plight more miserable.

Hence, I demand from the Government to withdraw the proposal to decontrol urea and also withdraw price increase by 10 per cent.

SHRI P.K. BIJU (ALATHUR): Mr. Chairman, Sir, I also want to associate myself with the issue raised Shri S.K. Saidul Haque.

MR. CHAIRMAN: All right. Your name will be associated with this issue.

Advocate Shri A. Sampath, please, be precise and put your demand.

SHRI A. SAMPATH (ATTINGAL): My request to the Government is to order a CBI inquiry into the worst ever communal conflagration in the history of Kerala since Independence. It happened on 2nd May, 2003. One evening, nine persons were hacked to death. On the search it Marad in Kogikode district. Subsequently, the then Government of Kerala, UDF Government, constituted an Inquiry Commission which was headed by Justice Thomas P. Joseph. That Commission made certain revelations. The then Police Commissioner deposed before that Commission that it was an operation carried out by a well-knit organization. It was a quick and sudden attack. It was over within 10 minutes of time that such an attack happened. Not only that, that Commission has made it very clear that there may be some foreign elements behind that. The persons, who have made evidence before the Commission, have stated about a Finance Minister also. The finance was given and the weapons were collected and stored.

MR. CHAIRMAN: Please put your demand.

SHRI A. SAMPATH : There was a conspiracy and because of that such an attack happened. The then Home Minister of the subsequent LDF Government wrote to the Government of India. His first letter was dated 12th September 2006. Four times, the Government of Kerala has requested for a probe and investigation by multifarious agencies, including the Central Bureau of Investigation, Intelligence Bureau and Directorate of Revenue Intelligence. They should be entrusted with the

job of inquiring into it and to bring out the real culprits behind the Marad communal riots. So, the justice should be done to the State of Kerala.

SHRI P.K. BIJU: Mr. Chairman, Sir, I also want to associate myself with the issue raised Shri A. Sampath.

MR. CHAIRMAN: All right. Your name will be associated with this issue.

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to do the needful to prevent the fraudulent marriages by overseas Indians. It is learnt that thousands of Indian women have been cheated through fraudulent marriage with overseas Indians.

All fraudulent marriages occur by hiding the marital status of the already married overseas Indian men. Innocent women who get married to such men take several days or months after their marriage to realize that they are cheated. At present, there is no mechanism to get information about the actual marital status of overseas Indians. In foreign countries, overseas citizens should provide a certificate which proves the marital status to get married. In India there is no such system. Therefore, fraudulent marriages by overseas Indians are increasing day by day.

On this occasion I humbly request the Government to set up a mechanism to collect the actual material and job status of overseas Indian citizens through our Missions abroad. If such a mechanism is in operation, then cheating cases pertaining to the above category can be prevented.

I also request the Government to make it mandatory for the certificate issued by the concerned authority in our Missions abroad that an overseas Indian citizen is not married in the host country. Our Missions abroad have to be in constant contact with the concerned authorities in the host country in this regard.

I understand that the Government provides an amount of 1500 US dollars per case to assist the victimized women in documentation and preparatory work for filing the case. However, this amount is not sufficient to meet the expenses for

legal procedures and other concerned matters. Therefore, I also request the Government to increase the amount in this regard.

श्री बद्रीराम जाखड़ (पाली): महोदय, आपने मुझे जीरो ऑवर में बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। मैं यहां पर बहुत ही महत्वपूर्ण मुद्दे पर चर्चा करना चाहता हूँ। आज देश को आजाद हुए 64 साल हो गये हैं, लेकिन हमारा पाली और जालौर जिला इतने सालों के बाद भी ट्रेन के द्वारा दिल्ली और जयपुर से जुड़ा हुआ नहीं है। मैं ट्रेन की व्यवस्था करने के लिए इस विषय को आपको बताना चाहता हूँ, आपके ध्यान में इस बात को लाना चाहता हूँ। ऐसी स्थिति में जब लाखों की संख्या में हमारे लोग यहां पर मजदूरी करने के लिए आते हैं और हमारे यहां के लाखों आदमी देश में इधर-उधर जाते हैं, इसलिए मैं डायरेक्ट ट्रेन के लिए आपके माध्यम से सरकार से मांग करता हूँ। मैं सरकार से मांग करता हूँ कि भीलड़ी से भीनमाल, भीनमाल से जालौर, जालौर से लुणी, पाली होते हुए अजमेर, जयपुर होते हुए दिल्ली के लिए रेलगाड़ी चलायी जाये।

महोदय, मैं दूसरी मांग यह करता हूँ कि बिलाडा से बर नई रेल लाईन सर्वे में आ चुकी है, मैं मांग करता हूँ कि जल्दी से जल्दी यह सीधी लाईन जोड़ी जाये। मैं आपसे एक नयी मांग कर रहा हूँ कि पिपाड रोड से भोपालगढ़, असोप, शंखवास होते हुए मुण्डवा तक सीधी लाईन। इससे रेलवे को बहुत फायदा होगा। आज 64 साल हो गये हैं, लेकिन वहां के लोगों ने रेल की सीटी नहीं सुनी है। वहां पर रेल की सीटी सुनाने के लिए मैं आपके माध्यम से सरकार से मांग करता हूँ कि वहां पर ट्रेन चालू की जाये। आपने मुझे बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। जय हिन्द।

सभापति महोदय : श्री अर्जुन राम मेघवाल, श्री देवजी एम. पटेल और श्री शिवकुमार उदासी अपने आप को श्री बद्रीराम जाखड़ जी के विषय के साथ सम्बद्ध करते हैं।

SHRI LAXMAN TUDU (MAYURBHANJ): Mr. Chairman, I thank you from the depth of my heart for giving me a chance to speak during the 'Zero Hour'.

The Government has placed a budget provision for the new railway line of near about 35 kilometre from Budamara to Chakulia in the Railway Budget last year. But, I am sorry to say here that whereas the railway line from Rupsa to Budamara has been completed, its other connecting part from Budamara to Chakulia has not yet been started so far. This work has been undertaken by the Rail Vikas Nigam Ltd., and near about Rs.22.14 crore has also been sanctioned and allotted in this regard.

In this connection, I would like to make a request through this august House to take steps for starting construction of the railway line between Budamara to Chakulia without any further delay. The proposed railway line will help in making direct and easy connectivity between the industrial belts of Jharkhand and Dhamra Port of coastal Odisha. This will reduce the distance by 60 kilometres to 70 kilometres from New Delhi to Bhubaneswar. On the whole, this railway network shall provide the opportunity for development of mining activities located in the tribal belt.

श्री राकेश सिंह (जबलपुर): माननीय सभापति महोदय, मेरे लोक सभा क्षेत्र जबलपुर में मैडिकल कॉलेज और हॉस्पिटल का शासकीय कैंसर चिकित्सालय संपूर्ण महाकौशल क्षेत्र का एकमात्र कैंसर चिकित्सालय है। यहाँ लगभग 300 किलोमीटर दूर तक से मरीज़ उपचार के लिए आते हैं। इस मैडिकल कॉलेज में रेडियोथैरेपी कार्यक्रम में दो पीजी सीट्स हैं जिनमें छात्रों के प्रवेश पर पिछले चार वर्षों से एमसीआई द्वारा रोक लगाई गई है। मैडिकल कॉलेज द्वारा एमसीआई से इस पाठ्यक्रम की मान्यता के लिए लगातार इंसपैक्शन कराया जा रहा है। सबसे पहले 2003 में इंसपैक्शन हुआ। उसमें जिन कमियों का उल्लेख किया गया, उनकी पूर्ति कर दी गई। इसके पश्चात् 2008 में दूसरा इंसपैक्शन हुआ जिसमें एमबीबीएस के पाठ्यक्रम में मान्यता न होने के कारण रेडियोथैरेपी कोर्स को मान्यता नहीं दी गई। इसके बाद आखिरी इंसपैक्शन 8 अप्रैल, 2010 में हुआ जिसमें दो कारणों से मान्यता को रोका गया। पहला कारण रेडियो-सर्जरी के उपकरणों का न होना और दूसरा एमबीबीएस के पाठ्यक्रम में कमियाँ होना।

महोदय, सरकार की जानकारी के लिए एमसीआई रूल बुक के अनुसार एमडी (रेडियोथैरेपी) पाठ्यक्रम को चलाने के लिए दोनों चीज़ों की आवश्यकता ही नहीं है। फिर भी यदि पहले ऑब्जेक्शन की बात करें तो तथ्य यह है कि पूरे देश में रेडियो-सर्जरी उपकरण मात्र चार-पाँच निजी और सरकारी मैडिकल कॉलेजों में उपलब्ध हैं। इस हिसाब से देखा जाए तो देश के केवल इन कॉलेजों को छोड़कर बाकी सभी कॉलेजों की मान्यता रद्द हो जानी चाहिए। इसी तरह से दूसरे ऑब्जेक्शन के बारे में भी स्थिति यह है कि एमडी (रेडियोथैरेपी) पाठ्यक्रम, एमबीबीएस पाठ्यक्रम का मात्र एक ऑप्शनल विषय है जिसका एमबीबीएस पाठ्यक्रम की मान्यता से कोई संबंध ही नहीं है। जबलपुर मैडिकल कॉलेज से पिछले वर्षों में एमडी (रेडियोथैरेपी) के लगभग 26 डॉक्टर पास हो चुके हैं जो देश के प्रतिष्ठित कैंसर चिकित्सालयों में अपनी सेवाएँ दे रहे हैं। देश में ऐसे कई मैडिकल कॉलेज एमसीआई की मान्यता से चल रहे हैं जहाँ पर रेडियो-

सर्जरी उपकरण नहीं हैं। इससे ऐसा लगता है कि एमसीआई द्वारा जबलपुर मैडिकल कॉलेज को मान्यता देने में बिना वजह आपत्तियाँ लगाई जा रही हैं।

महोदय, आज देश में कैंसर के रोगियों की संख्या प्रतिदिन बढ़ रही है। यह ऐसा रोग है जिसका उपचार प्रारंभिक अवस्था में किया जाना आवश्यक होता है। इसके लिए चिकित्सा विशेषज्ञों की आवश्यकता भी होती है लेकिन एमसीआई की हठधर्मिता के कारण ऐसे चिकित्सक छात्रों और चिकित्सकों की कमी हो रही है जिसका दुष्परिणाम जनता को भुगतना पड़ रहा है। अतः आपके माध्यम से मेरा आग्रह है कि नेताजी सुभाष चन्द्र बोस मैडिकल कॉलेज एवं हॉस्पिटल, जबलपुर में एमडी (रेडियोथैरेपी) पाठ्यक्रम को मान्यता प्रदान करने हेतु शीघ्र कार्रवाई की जाए।

सभापति महोदय : श्रीमती ज्योति धुर्वे एवं श्री हंसराज गं. अहीर का नाम श्री राकेश सिंह द्वारा उठाए गए विषय के साथ संबद्ध किया जाता है।

SHRI NILESH NARAYAN RANE (RATNAGIRI-SINDHUDURG): Sir, my question is to the Environment Ministry. It is regarding the Gadgil Committee which was sent by the Environment Minister to understand the environmental concerns of Sindhudurg district of Maharashtra. As far as I have learnt and read in the newspapers about the report of this committee, I understand that the proposed regulations are completely against any developmental activities in the region. For example, even a normal villager, a very poor villager will have to go to the State Government or to the Central Government to move or remove even a small brick of his own house. So, the industry, the infrastructure and even the road projects are going to get affected because of this committee report.

So, I would request the hon. Minister to reconsider this report because the developmental activities in the region will really get affected because of this.

The economic structure of the District will get affected because of this. So, I would request the hon. Minister to reconsider this Report or to scrap this Report completely. Thank you very much, Sir.

MR. CHAIRMAN: The names of hon. Members Shri Shivkumar Udasi and Shri Devji M. Patel, Shri Sanjeev Ganesh Naik, Shri Jaywant Gangaram, Awale, Shri



Marotrao Sainuji Kowase. Shri Eknath Mahadeo Gaikwad and Bhaskarrao Patil Khatgaonkar are also associated with the issue raised by Shri Nilesh Narayan Rane. SHRI M.I. SHANAVAS (WAYANAD): Thank you so much, Mr. Chairman. I would like to call the attention of this august House to a very urgent and important matter that is concerning all the Members irrespective of political affiliations in this august House.

As we all know very well that an agitation is going on in the Ramlila Grounds. I do not want to go into the merits or de-merits of the agitation of Shri Anna Hazare, but I am concerned; I have my own agony; and indeed, I have some anger also with respect to the mode of agitation that is going on. A call has been made from the Ramlila Grounds to go to the houses of the Parliamentarians and *gherao* them. Hence, so many incidents are taking place in many parts of the country.

We, the Parliamentarians, are the guardians of the Constitution; we are the law-makers; and we represent every nook and corner of this country. If we are intimidated; if we are black-mailed; and if we cannot reside in our houses with our family and do the legislative work, then it will be a great disaster for the country. We, the Parliamentarians, have been safeguarding the Constitution and the Parliamentary democracy for the past 60 years, and if the very root of Parliamentary democracy is cut-off, then anarchy will be there. What had happened when the civil society marched in 1930 to the Emperor's Palace for giving some powers? Mussolini was given power; he became the dictator; and six crore people were killed.

Sir, we want your protection. What will happen if we march to the houses of team Anna Hazare? What will we do if tomorrow BJP workers march and agitate in front of the houses of Congress MPs? What will happen if the Congress MPs march to the houses of the BJP MPs? Anarchy will be the result of this. So, through you, I would urge upon this Government to take urgent steps with regard to this issue. This has never happened anywhere before. If this happens today, then

tomorrow Maoists will take up this dangerous weapon. So, we have to control it, and we have to stop it. The Parliamentarians should be spared irrespective of whoever has made the call to do it. I would respectfully submit this to you. Thank you, Sir.

सभापति महोदया : माननीय मंत्री जी, माननीय सदस्य की चिंता का संज्ञान लें।

...(व्यवधान)

MR. CHAIRMAN: The names of hon. Member Shrimati Botcha Jhansi Lakshmi, Shri Anto Antony, Shri Ratan Singh and Rajaram Pal and Shri Pratap Singh Bajwa are also associated with the issue raised by Shri M. I. Shanavas.

*SHRI C. SIVASAMI (TIRUPPUR): Mr. Chairman, Sir, I would like to bring to your notice the importance of Coimbatore, which is the Manchester of South India, and also the importance of augmenting flight services connecting the National Capital with this industrial town in an effective manner. Air India flight which leaves for Delhi from Coimbatore at 1510 hours in the afternoon takes a detour via Mumbai taking about 5 ¼ hours to reach the National Capital. A private airline namely Spicejet operates a flight from Coimbatore to Delhi via Hyderabad taking about 4 hours. At the same time, Indigo, another

* English translation of the speech originally delivered in Tamil

private airline, operates a direct flight service that takes just 2 hours and 45 minutes for the travel between Coimbatore and Delhi. Since Air India takes double the time, most of the passengers do not prefer to travel by the public sector carrier. I would like to point out that this has resulted in Air India running into losses because of the artificially created non-viability. I would also like to point out that Air India was the first airline to introduce a direct flight from Coimbatore to Delhi, but Indigo has taken its place now. This raises the doubt in our mind as to whether it was done deliberately to strengthen the argument that only private players can operate profitably. Hence I would request the Government to run an Air India flight directly from Delhi to Coimbatore and back. It is also necessary to introduce re-routed Air India flight service between Coimbatore and Chennai and also between Tiruchirapalli and Chennai. This must be done by Air India to come out of the red and also to compete well with the private airlines which are operating in these routes. This would provide better connectivity and effective operational viability to Air India. I urge upon the Civil Aviation Ministry to look into it and introduce a new flight at the earliest. With these words, I conclude. Thank you.

SHRI PRATAP SINGH BAJWA (GURDASPUR): Thank you, Mr. Chairman, Sir. At the outset, let me thank you for giving me this opportunity to raise this very important matter concerning my State of Punjab.

When regulatory and support functions in an integrated manner were not available in one Complex on the international borders of our country, and realizing that there is no single agency responsible for coordinating the functioning of various Government authorities, the Government tried to redress this situation by deciding to set up 13 Integrated Check-Posts throughout the country.

With the coming up of one such Integrated Check-Post at Wagah, there is a need to connect it with the Dedicated Freight Corridor after extending it to Amritsar. That is what I want in Punjab.

Further, it requires the establishment of the following facilities: (1) A fully developed railway siding should be set up at the Attari Railway Station with

storage go-downs and other facilities; and (2) There is also a need for opening the railway route for the containerized movement as is being done in all other international land ports.

The Government can also look for private partners in the region to establish some of these facilities through a PPP mode since a lot of companies are interested in sending their products to Pakistan. However, the absence of containerized movement is creating hindrances.

सभापति महोदय : अपनी डिमान्ड रखिए।

SHRI PRATAP SINGH BAJWA Therefore, my request to the hon. Railway Minister is to look into this matter and consider this proposal of linking the Integrated Check Post with the Dedicated Freight Corridor after extending it up to Amritsar as this would not only make it a successful gateway to Pakistan, but also would boost the trade prospects with Afghanistan, Bandar Abbas in Iran and St. Petersburg in Russia to a very great extent. Thank you.

श्री रवनीत सिंह (आनंदपुर साहिब): सभापति महोदय, धन्यवाद। मैं आपके माध्यम से संसद का ध्यान पंजाब के नांगल स्थित बी.बी.एम.बी. वर्कशॉप के तरस योग्य हालात की तरफ लेकर जाना चाहता हूँ।

महोदय, आप सब जानते हैं कि जब भाखड़ा नंगल डैम बन रहा था तो बहुत बड़ी वर्कशॉप की जरूरत महसूस की गयी। उस समय रोपड़ के नांगल शहर में, जो कि एशिया की सबसे बड़ी मेंटनेंस वर्कशॉप थी, यह बनाई गयी। यह वर्कशॉप रेलवे ट्रैक के साथ जोड़ी गयी क्योंकि बहुत सामान लेकर आना और बाहर लेकर जाने की जरूरत थी। इस वर्कशॉप में किसी समय 5000 लोग काम करते थे। इस वर्कशॉप में किसी समय सूई से लेकर ज़हाज़ तक बनाने की सामर्थ्य थी। भाखड़ा डैम के अलावा देश में जो बहुत बड़े प्रोजेक्ट हैं, चाहे हम तिलवाड़ा, थीम, किन्नौर डैम की बात करें, इसमें बहुत बड़ा योगदान इस वर्कशॉप ने दिया है। चंडीगढ़ जो हमारे देश का सबसे सुन्दर शहर है, उसके जो हाथ का लोगो है, वह भी यहां से बनकर तैयार हुआ। लेकिन जैसा कि आप जानते हैं कि पंजाब एक बॉर्डर स्टेट है, यहां रोज़गार की भारी कमी है। आज 70 प्रतिशत नौजवान हमारे नशे के आदी हो रहे हैं। इसलिए महोदय मेरी आपके माध्यम से सरकार से विनती है कि यह जो बी.बी.एम.बी. की वर्कशॉप है, इसमें आज सिर्फ 200 लोग काम कर रहे हैं। मेरी आपसे विनती है कि यह जो करोड़ों रूपए की सरकार की संपत्ति है, इस वर्कशॉप को बदल कर

या तो रेल कोच फैक्ट्री में तब्दील किया जाए, या कोई डिफेंस फैक्ट्री लगायी जाए जिसके कारण हमारे 10000 नौजवान सीधे तौर पर इससे जुड़ सकें और हमारे क्षेत्र का भला हो सके। धन्यवाद।

MR. CHAIRMAN: Shri Ram Kishunji, your notice levels allegations. कृपया, व्यक्ति विशेष का नाम न लें।

श्री रामकिशुन (चन्दौली): माननीय सभापति जी, मैं उत्तर प्रदेश के कारागार, जेलों के विषय में कहना चाहता हूं। उत्तर प्रदेश में लगातार जेलों में कई ऐसी घटनाएं हुईं जिनका राष्ट्रीय मानवाधिकार आयोग ने भी संज्ञान लिया। चाहे राष्ट्रीय स्वास्थ्य मिशन में भ्रष्टाचार को लेकर लखनऊ में डिप्टी सी.एम.ओ. की हत्या का सवाल हो, अभी ज्ञानपुर में दैनिक जागरण में यह छपा हुआ है।

सिपाहियों द्वारा उन बंदियों की पैर बांध कर पीटते हुए तस्वीर। राष्ट्रीय मानवाधिकार आयोग ने भी इसे संज्ञान में लिया। इसी प्रकार बनारस में भारतीय जनता पार्टी सहित कई राजनैतिक दल के लोग जेलों में बंद थे। चंदासी कोयला व्यापार मंडल के आंदोलन में भारतीय जनता पार्टी की एकमात्र महिला नेता बंद थी। उन्हें जो कमरा मिला, उसमें मात्र 80 महिलाओं के रहने की जगह थी, लेकिन उसमें 180 से ज्यादा महिलाएं बंदी बनाई गई थीं। वे पांच या सात दिन उस जेल में रहीं, उस राजनैतिक बंदी महिला को एक दिन भी वहां सोने नहीं दिया गया।

सभापति महोदय, मैं आपके माध्यम से इस गंभीर सवाल को सदन में रखना चाहता हूं, कारागार की जो मानवीय संवेदनाएं हैं, जो मानव अमानवीयकृत हो रहे हैं, उनकी तरफ सरकार का ध्यान दिलाना चाहता हूं। ज्ञानपुर में तालीबानी कानून है, वहां कैदियों को पीटा जा रहा है। राजनैतिक बंदियों को भी जेलों में कैदियों के साथ रखा जा रहा है। उनके भोजन आदि का कोई इंतजाम नहीं है। मैं जब बनारस जेल के अंदर गया तो मुझे वहां कई ऐसे कैदी और राजनैतिक बंदी मिले, जिनकी हालत चिन्ताजनक है।

सभापति महोदय, आपके माध्यम से मैं सरकार से चाहता हूं कि राष्ट्रीय मानवाधिकार आयोग जाकर उन जेलों का निरीक्षण करे और स्वयं केन्द्र सरकार इसे संज्ञान में लेकर उत्तर प्रदेश सरकार को निर्देश जारी करे कि इन जेलों में जो गलत काम हो रहे हैं, जेलों में डिप्टी सीएमओ सहित कई लोगों की हत्या हुई, जो अपराधी जेलों में बंद हैं, उनके साथ अमानवीय व्यवहार हो रहा है, उसे रोका जाए। जेलों में सुधार करने का जो एक मानदंड है, उसका पालन किया जाए।

सभापति महोदय : जो माननीय सदस्य इस विषय से अपने को सम्बद्ध करना चाहते हैं, वे स्लीप भेज दीजिए।

... (व्यवधान)

सभापति महोदय: श्री राजेन्द्र अग्रवाल, श्री कमल किशोर कमांडो अपने आपको श्री रामकिशुन जी के विषय के साथ सम्बद्ध करते हैं।

श्रीमती जयश्रीबेन पटेल (महेसाणा): सभापति महोदय, गुजरात में 1600 किलोमीटर की समुद्री सीमा है और 42 बंदरगाह हैं, जो गुजरात के औद्योगिक विकास और देश के कई वस्तुओं के आयात-निर्यात के लिए बहुत सहायक है। भारत के संविधान के मुताबिक छोटे बंदरगाहों का संचालन राज्य सरकार के कार्य क्षेत्र में आता है। राज्य सरकार ने उनके विकास हेतु मेरी टाइम बोर्ड एक्ट 1981 के अंतर्गत गुजरात मेरी टाइम बोर्ड की स्थापना की थी। मार्च, 2002 तक इंकम टैक्स कानून धारा 10(20) के अंतर्गत मेरी टाइम बोर्ड को लोकल ऑथोरिटी माना जाता था, जिससे बोर्ड को कर मुक्ति थी, किन्तु अधिनियम 2003 में मेरी टाइम बोर्ड को लोकल ऑथोरिटी से दूर किया गया, जिससे बोर्ड को आयकर भरना पड़ता है।

सभापति महोदय, गुजरात मेरी टाइम बोर्ड एक सार्वजनिक उपयोगिता की सेवा तथा राज्य सरकार द्वारा संचालित नोन प्रोफिट मेकिंग संस्था है। इस बोर्ड को कम करने के इरादे से गुजरात मेरी टाइम बोर्ड इंकम टैक्स एक्ट 1961 धारा 12 ए.ए. के अंतर्गत उपरोक्त बोर्ड इंकम टैक्स के तहत कराया गया था, फिर भी इंकम टैक्स एक्ट 1961 में सैक्शन 2(15) से चेरीटेबल ऑर्गेनाइजेशन की व्याख्या में सुधार के परिणाम स्वरूप बोर्ड जैसी संस्थाओं को चेरीटेबल संस्था के अनुसार मिलने वाले लाभ बंद हुए। वर्ष 2008-09 से गुजरात मेरी टाइम बोर्ड को सामान्य संस्था के जैसे टैक्स देना पड़ रहा है। गुजरात सरकार ने वित्त मंत्री जी एवं प्रधान मंत्री जी को पत्राचार द्वारा स्टेट मेरी टाइम बोर्ड को कर मुक्ति दिलाने एवं इंकम टैक्स एक्ट 1961, धारा 2(15) में किए गए परिवर्तन निरस्त करने की विनती की है।

सभापति महोदय, मैं आपके माध्यम से सरकार से अनुरोध करती हूँ कि उपरोक्त मामले में पुर्नविचार करें तथा स्टेट मेरी टाइम बोर्ड को इंकम टैक्स एक्ट 1961 के चुंगल से मुक्त करें। धन्यवाद।

सभापति महोदय: श्री शिवकुमार उदासी और श्री देवजी एम. पटेल अपने आपको श्रीमती जयश्रीबेन पटेल के विषय के साथ सम्बद्ध करते हैं।

कुमारी सरोज पाण्डेय (दुर्ग): सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपको मैं धन्यवाद देती हूँ। सूचना और प्रसारण मंत्रालय की एक मिनी रत्न कम्पनी बी.ई.सी.आई.एल. (ब्रोड कॉस्ट इंजीनियरिंग कंसलटेंट्स इंडिया लिमिटेड) है। इसमें अनुबंधित कर्मचारी हैं, इन अनुबंधित कर्मचारियों की जो मांग है, मुझे लगता है कि यह मांग मानवीय आधार पर पूरी की जानी चाहिए। इन अनुबंधित कर्मचारियों में कॉपी रायटर और कार्यकारी निर्माता आदि पांच-छः सालों से वहां कार्य कर रहे हैं, लेकिन आज तक इन्हें

नियमित नहीं किया गया है और नियमित नहीं किए जाने के साथ-साथ इन्हें वेतन भी काफी कम मिलता है।

इनकी वार्षिक वेतन वृद्धि भी सन् 2009 से लम्बित है। इसके अलावा प्रसार भारती ने यह निर्णय लिया है कि अनुबन्धित कर्मचारियों को सरकारी कर्मचारियों के बराबर वेतन मिलेगा, लेकिन आज तक इन अनुबन्धित कर्मचारियों को यह वेतन नहीं मिल रहा है। नियमित कर्मचारी न होने के कारण इनके पास कोई सुविधा नहीं है, जैसे चिकित्सा की या प्रोविडेंट फंड की सुविधा है।

माननीय सभापति महोदय, मैं आपके माध्यम से यह अनुरोध करना चाहती हूँ कि सूचना और प्रसारण मंत्रालय इसे तुरन्त संज्ञान में ले और इसके साथ ही जो ये अनुबंधित कर्मचारी हैं, भविष्य में प्रसार भारती में जो भर्तियां होनी हैं, चूंकि 4 से 6 वर्ष तक इन्होंने लगातार वहां पर सेवा की है, इसलिए इनके अनुभव को, इनकी सेवाओं को देखते हुए इन्हें प्राथमिकता के तौर पर भर्ती में प्राथमिकता दी जाये। इसके साथ ही इन अनुबंधित कर्मचारियों की तमाम मानवीय मांगों को पूरा किया जाये।

आपने मुझे बोलने का मौका दिया-धन्यवाद।

सभापति महोदय : श्री राजेन्द्र अग्रवाल, श्री शिवकुमार उदासी और श्री देवराज सिंह पटेल को कुमारी सरोज पाण्डेय के साथ सम्बद्ध करने की अनुमति दी जाती है।

श्री के.डी. देशमुख।

श्री के.डी. देशमुख (बालाघाट): महोदय, मैं यहां से बोलूं?

सभापति महोदय : हां-हां, बोलिये। आप आगे आ जाइये, आगे से बोलिये।

श्री के.डी. देशमुख : महोदय, मैं पहली बार ही आगे आया हूँ।

सभापति महोदय : हम तो चाहते हैं कि आप और आगे आयें।

श्री के.डी. देशमुख : महोदय, देश में मध्य प्रदेश के बालाघाट, सिवनी, डिंडोरी, छिन्दवाड़ा, मंडला इत्यादि जिलों में, छत्तीसगढ़ के राजनांदगांव, दुर्ग, रायपुर, महासमुन्द जिलों में तथा महाराष्ट्र के भण्डारा, गोंदिया, नागपुर, रामटेक इत्यादि जिलों में गोवारा, गोवारी, ग्वाला और गवली जाति के लोग बहुतायत में निवास करते हैं। ये लोग प्रतिदिन मजदूरी करके अपना पेट पालन करते हैं। इस जाति के लोग प्रायः गरीबी रेखा के नीचे हैं और समाज के सम्पन्न लोगों के यहां घरेलू कार्य कर अपना और अपने परिवार का भरण-पोषण करते हैं, जिसके कारण इन में आर्थिक, सामाजिक और शैक्षणिक पिछड़ापन है। ये लोग भूमिहीन हैं।

आजादी के बाद से अभी तक इस जाति को अनुसूचित जनजाति में शामिल नहीं किया गया है, जबकि इस जाति के लोग अपनी मांग हेतु लगातार कई वर्षों से आन्दोलन करते आ रहे हैं। गोवारा, गोवारी,

ग्वाला और गवली जाति को अनुसूचित जनजाति में शामिल करने हेतु नागपुर में विधान सभा के सामने कुछ वर्ष पूर्व 100 लोग शहीद हो चुके हैं, लेकिन अभी तक इन जातियों को अनुसूचित जनजाति में शामिल नहीं किया गया है, जिसके कारण इन जातियों के लोगों में तीव्र आक्रोश है।

अतएव आपके माध्यम से मेरी सरकार से मांग है कि गोवारा, गोवारी, ग्वाला एवं गवली जाति को अनुसूचित जनजाति की श्रेणी में शामिल किया जाये। धन्यवाद।

सभापति महोदय : श्री अर्जुन राम मेघवाल, कुमारी सरोज पाण्डेय, श्री रमेश बैस और श्री गणेश सिंह को श्री के.डी. देशमुख के साथ सम्बद्ध करने की अनुमति दी जाती है।

श्री कमल किशोर कमांडो (बहराइच): सभापति महोदय, आज आपने मुझे एक बहुत ही महत्वपूर्ण मुद्दे पर बात करने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

देश में अल्पसंख्यक वर्ग के लोग आर्थिक रूप से काफी कमजोर और गरीब हैं। मेरा संसदीय क्षेत्र बहराइच है, जो उत्तर प्रदेश के अन्दर आता है, जिसकी आधे से ज्यादा आबादी अल्पसंख्यक है। वहाँ अल्पसंख्यक ही ज्यादा निवास करते हैं। वे बहुत ही गरीब हैं। उनके व्यवसाय के लिए कोई साधन नहीं है, इसलिए या तो वे बकरियां पालकर अपनी जिंदगी व्यतीत करते हैं या अन्य ऐसा ही कोई काम करते हैं, जिससे उनकी रोजी-रोटी चलती रहे।

मेरा केन्द्र सरकार से अनुरोध है कि अल्पसंख्यकों के उत्थान के लिए बहराइच जनपद में अल्पसंख्यक बाहुल्य इलाकों में बैंकों की तमाम शाखाएं खोली जायें, जिससे वे बैंक में जो प्रावधान बने हैं, उनके अन्तर्गत बैंक से ऋण ले सकें और वे अपने व्यवसाय को शुरू कर सकें। उत्तर प्रदेश में खास करके बहराइच सबसे गरीब इलाका है, जहां पढ़ाई-लिखाई बिल्कुल नगण्य है। देश में जो शिक्षा है, वहां वह केवल 27 परसेंट है। मैं भारत सरकार से यह निवेदन करूंगा कि उत्तर प्रदेश सहित हिन्दुस्तान में यह आदेश जाना चाहिए कि अल्पसंख्यकों के हर तरह के विकास के लिए, उनकी हर तरह से मदद करनी चाहिए। जो भी मदद भारत सरकार से उत्तर प्रदेश सरकार को जाती है, वहां वह सारा धन किसी अन्य काम में खर्च हो जाता है। मैं यह भी मांग करूंगा कि आज तक वहां उन्होंने कोई बड़ी रेलवे लाइन नहीं देखी है, जबकि गोंडा से लेकर बहराइच तक और नागपाड़ा से रूपेडीहा तक रेलवे लाइन सैंक्शन हो चुकी है।

मेरा यह निवेदन है कि यदि वह रेलवे लाइन जल्द से जल्द तैयार हो जाती है तो अल्पसंख्यक लोग, जिनकी बहराइच में आधे से ज्यादा संख्या है, वह वहां से बाहर निकलकर कोई न कोई व्यवसाय करेंगे और उनकी रोजी-रोटी का एक साधन बनता जाएगा। इसके साथ-साथ मैं चाहूंगा कि बैंक में कार्य करने के लिए, कार्य को सिखाने के लिए एक ट्रेनिंग सेंटर की व्यवस्था होनी चाहिए।



श्री कामेश्वर बैठा (पलामू): माननीय सभापति जी, मुझे सदन में शून्य काल में बोलने का जो मौका दिया है, उसके लिए मैं आपका आभार प्रकट करता हूँ। मैं सदन के माध्यम से भारत सरकार का ध्यान आकृष्ट करना चाहूंगा कि बाबू जगजीवन द्वारा बनाए गए इन्द्रपुरी बराज से डेहरी ओनसोन, जो कराकाट लोकसभा क्षेत्र में पड़ता है और उत्तर प्रदेश के सोनभद्र के चोपन में एकमात्र पुल है, सासाराम के संसदीय क्षेत्र में यानी डेहरी ओनसोन में, जिसकी दूरी लगभग साढ़े चार सौ किलोमीटर है। कराकाट, डेहरी ओनसोन से लेकर झारखंड के पलामू लोकसभा, गढ़वा और उत्तर प्रदेश के बीच में कहीं भी पुल नहीं है। मैं आपका ध्यान आकृष्ट कराना चाहूंगा कि वहां के जनहित को देखते हुए, मेरा संसदीय क्षेत्र अति पिछड़ा है, गरीब क्षेत्र है, भुखमरी का क्षेत्र है, उग्रवादियों का क्षेत्र है, जिसमें तीन लोकसभा यानी उत्तर प्रदेश का एक लोकसभा क्षेत्र और बिहार के दो लोकसभा क्षेत्र हैं, एक कराकाट लोकसभा क्षेत्र और दूसरा माननीय अध्यक्ष महोदय मीरा कुमार जी का संसदीय क्षेत्र सासाराम है और इसके साथ पलामू का लोकसभा क्षेत्र हैं, इन तीन-चार लोकसभा क्षेत्रों में जनता के लिए आने-जाने के लिए सोन नदी पर कोई सड़क पुल नहीं है। मैं सदन के माध्यम से सरकार का ध्यान कराऊंगा और निवेदन करूंगा कि वहां तत्काल जनहित में पुल बनाया जाए। उसके लिए हमने जगह भी चिन्हित करके दी है। सासाराम लोकसभा का नोहरा प्रखंड के फडुका गांव और पलामू लोकसभा के प्रखंड भवनाथपुर के श्रीनगर गांव के बीच की दूरी कम है और नदी के दोनों ओर पीडब्ल्यूडी की सड़क नदी के किनारे निर्मित है, जो काफी कम चौड़ाई में बनेगी। इसकी काफी कम लागत आएगी। मैं सरकार से मांग करता हूँ तत्काल वहां पर पुल निर्माण किया जाए, ताकि जनता को काफी फायदा हो सके और लोगों के आवागमन के लिए रास्ता खुल सके। इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री गोरख प्रसाद जायसवाल (देवरिया): सभापति महोदय, आज की लोकसभा कार्यवाही में शून्यकाल के दौरान मुझे अपने विचार व्यक्त करने के लिए अनुमति आपने दी, इसके लिए आपको मैं बहुत-बहुत धन्यवाद देता हूँ।

सरकारी महकमों में भ्रष्टाचार पर नकेल कसने के लिए विभागीय विजिलेंस बना दिए गए हैं, लेकिन इन्हें न कोई अधिकार मिला और न ही कोई संसाधन। इसलिए विभागों में भ्रष्टाचार हो रहे हैं और उनका पता नहीं लग पा रहा है, क्योंकि जांच करने वाले विभाग के अधिकारी होते हैं और उन्हें विभाग के अधिकारियों की जांच करनी होती है। विभाग का बॉस जैसे चाहे, वैसे ही उनकी इंक्वायरी होती है। जिन विजिलेंस अधिकारियों ने भ्रष्टाचार को उजागर किया और कार्रवाई करने की प्रक्रिया शुरू की तो उनका

बॉस द्वारा स्थानांतरण कर दिया जाता है। केवल स्थानांतरण ही नहीं होता है, उनकी पोस्टिंग सजा के रूप में कर दी जाती है, जिसके कारण विभागों का विजिलेंस बेदम हो गया है।

यह भी देखा गया है कि विभाग के बॉस, हेराफेरी करने वालों की जांच हेराफेरी करने वालों के द्वारा ही करा रहे हैं। केंद्र सरकार के इस खेल में सर्वोच्च न्यायालय ने अपनी टिप्पणी में कहा है कि आखिर सरकार भ्रष्टाचार को कानूनी रूप क्यों नहीं दे देती है, क्यों न हर केस को निपटाने के लिए रिश्वत की राशि तय कर दी जाए? इस टिप्पणी ने केंद्र सरकार की पोल खोल दी है।

“अलविदा हो हिंद से इन्साफ, जन्नत को गए हैं
मखलुस की इमदाद करने तीन बेटे रह गए हैं।
सबसे बड़ा बेटा रिश्वत अली, दूसरा सियासत खान है
तीसरा सिफारिश बेग है जिनकी निराली शान है।”

अतः मैं सदन के माध्यम से, सरकार से अनुरोध करना चाहूंगा कि विधि कार्यों की समीक्षा की जाए और विभाग के विजिलेंस अधिकारियों को सीधे विभाग के अधीन न रख कर उन्हें सीबीआई के अधीन रखा जाए। उन्हें प्रस्तावित लोकपाल के अधीन रखा जाए। इन्हीं शब्दों के मैं अपनी बात समाप्त करता हूँ।
जय हिन्द, जय भारत।

चौधरी लाल सिंह (उधमपुर): सर, आप के परमिशन से मैं आपको एक तकलीफ देना चाहूंगा। आप जानते हैं कि पूरे देश में राजीव गांधी ग्रामीण विद्युतीकरण नाम की एक योजना चल रही है। इसमें हमारी जो तकलीफ है वह मैं आप से कहना चाहता हूँ कि वह आप की भी तकलीफ होगी, पूरे देश की होगी। उस जमाने में जो कोर नेटवर्क कंसर्निंग इंजीनियर ने बनाया था और उसके बाद जब वह बन कर आया, पहले आप जानते हैं कि रूरल इलेक्ट्रिकेशन थी उसको इसमें मिक्स किया गया और जब बन कर आया तो उसके मुताबिक इन्हें जो स्कीम सैगशन्ड करनी थी, जो अमाउंट देना था उसका तीसरा हिस्सा दिया। दो हिस्से जो कोर नेट पर बना था, वह माइन्स हो गया। यह केवल मेरा ही नहीं, पूरी कंट्री का हो गया। हमने प्रॉमिस किया था कि वर्ष 2012 तक देश में कोई ऐसा गांव नहीं रहेगा जहां बिजली नहीं होगी। हर जगह बिजली जाएगी। मैं जानना चाहता हूँ कि जो बाकी रह गए उनके लिए क्या प्लान किया जा रहा है? अगर इसमें नहीं हुआ तो उन के लिए और कौन सी स्कीम बनाई जाएगी? मेरी आपसे विनती है कि इस स्कीम को, जो बन कर आया है उसको फौरन लागू कीजिए और फरदर पैसे भेजिए और उनको एंटर करिए।

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह): महोदय, अंडमान निकोबार द्वीप समूह में आम आदमी की सरकार नहीं है। वहां लोकशाही नहीं है। वहां तानाशाही चल रही है। अगस्त महीने में अंडमान

निकोबार प्रशासन ने ऐसा बस किराया बढ़ाया, सरकारी बस किराया बढ़ा दिया गया जो भारत के लिए विरल होगा, एक नई चीज होगी। उदाहरण के लिए मैं कहता हूँ कि वर्ष 2003 में अंडमान ट्रैंक रोड, पोर्टब्लेयर से डिगनीपुर तक एक ही रोड है जिससे लोगों को आना-जाना पड़ता है। वर्ष 2003 में सरकारी बस किराया 100 रूपया था और वर्ष 2011 में उसका किराया 230 रूपया कर दिया गया। पिछले आठ साल में सरकारी बस का किराया 100 रूपये से बढ़ाकर 230 रूपये कर दी। अभी हाल में क्या किया कि स्टूडेंट्स का जो फेयर था उसमें बढ़ोतरी कर दिया गया। गाराचार से पोर्टब्लेयर तक मामूली सात किलोमीटर की दूरी का बस किराया 7 रूपये था अभी उसे बढ़ाकर 13 रूपये कर दिया है। आप सोचिए कि जो बच्चे प्राइवेट स्कूल में पढ़ते हैं उन्हें स्कूल जाने में 13 रूपये और आने में 13 रूपये लगते हैं। क्या यह संभव होगा? सीनियर सिटीजन के लिए भी बुरा हालात हैं।

सभापति महोदय : कृपया आप मांग रखिए।

श्री विष्णु पद राय : यह बड़ी दुःख की बात है कि सरकार कहती है कि यह आम आदमी की सरकार है, मजदूर की सरकार है। मैं उदाहरण देना चाहता हूँ कि मजदूर व्यक्ति उम्बरलिंगंज से बांबुफ्लैट आएगा। वह बांबुफ्लैट से बोट पकड़ेगा। बोट पकड़ कर, बोट का किराया देगा। फिर वहां से काम करने के लिए प्रथरापुर जाएगा। एक मजदूर आदमी का आने-जाने में बोट और बस का किराया लगेगा 100 रूपये तो मजदूर क्या कमाएगा? क्या यह लोकशाही है? पहले अंडमान निकोबार द्वीप समूह में थोड़ा-बहुत लोकशाही था। मैं अनुरोध करूंगा कि एक एलजी का एडवायजरी कमेटी होती है, होम मिनिस्ट्री की एक कमेटी होती है, पीआरए का मेम्बर होता है, एमपी होता है, वे तय करते हैं। अभी नया आ गया तानाशाही जो अन्ना हजारे के ऊपर कांग्रेस चला रही है। वह अंडमान में शुरू हो गयी। वह कमेटी है स्टेट ट्रांसपोर्ट अथॉरिटी, इसके कौन-कौन मेम्बर हैं - आईजीपी, डायरेक्टर (ट्रांसपोर्ट), मैकेनिकल इंजीनियर ट्रांसपोर्ट, डायरेक्टर ट्रांसपोर्ट, एसपी जो जिन्दगी में बस में नहीं चढ़ा। उनकी तनखाह लाखों रूपये हैं। उन्होंने बस किराया बढ़ा दिया। मैं मांग करूंगा कि तुरंत बस किराया वापस ले। आखिर में मैं एक बात और कहना चाहता हूँ कि अंडमान गेस्ट हाउस, निकोबार प्रशासन का गेस्ट हाउस तमिलनाडु, कोलकाता और दिल्ली में है। हमारे द्वीप के लोग इलाज के लिए इन गेस्ट हाउस में जाते थे और रह कर इलाज कराते थे।

सभापति महोदय : आपका एक ही विषय आएगा, दूसरा विषय नहीं आएगा।

श्री विष्णु पद राय : यह हमारे इश्यू में है। यह राइटिंग में है, केवल दो मिनट लगेगा। हमारे तमिलनाडु, दिल्ली और कोलकाता नॉन एसी गेस्ट हाउस का 80 रूपया किराया था उसे बढ़ा कर 400 रूपये कर दिया गया।

एसी रूम का किराया सौ रुपये था, लेकिन उसे बढ़ाकर एक हजार रुपये कर दिया गया। ...(व्यवधान)
बाकी राज्यों के जो गैस्ट हाउस दिल्ली में हैं, उनका मामूली किराया है और उनमें बढ़ोतरी भी नहीं हुई है। ...(व्यवधान) मैं मांग करता हूँ कि गैस्ट हाउस का जो किराया बढ़ा दिया गया है, उसे कम किया जाए। ...(व्यवधान)

सभापति महोदय : अब आपकी कोई बात रिकार्ड में नहीं जाएगी।

...(व्यवधान)*

श्री तूफानी सरोज (मछलीशहर): सभापति महोदय, मैं आपके माध्यम से सरकार, खास तौर से मानव संसाधन विकास मंत्री का ध्यान केन्द्रीय विद्यालय संगठन द्वारा अध्यापकों की नियुक्ति में की जा रही धांधली और मनमानेपन की ओर आकृष्ट करना चाहता हूँ। लंबी जद्दोजहद के बाद केन्द्रीय सरकार ने पिछड़ी जाति के लोगों के लिए आरक्षण की व्यवस्था की ताकि सदियों से वंचित ये जातियां समाज की मुख्य धारा में आ सकें और आगे बढ़ सकें। सरकार के इस निर्णय पर माननीय सर्वोच्च न्यायालय की संविधान पीठ ने भी अपनी मुहर लगा दी। पर निहित स्वार्थ के कारण नौकरशाही ऐसा काम करती है ताकि पिछड़ों को उनका वाजिब हक न मिल सके। यही कारण है कि आज तक न तो अनुसूचित जाति/अनुसूचित जनजाति के लिए निर्धारित पदों को भरा जा सका और न ही पिछड़े वर्ग के लिए आरक्षित पदों को।

महोदय, मैं इस संबंध में एक चौंकाने वाले तथ्य की ओर आपका ध्यान आकृष्ट करना चाहता हूँ। केन्द्रीय विद्यालय संगठन ने प्रतियोगी परीक्षा के बाद विगत 15 दिसम्बर, 2010 को 363 टीजीटी ड्राइंग शिक्षकों की नियुक्ति की सूची जारी की। पर इस नियुक्ति सूची में उच्च जाति/सवर्ण जाति के उम्मीदवारों को पिछड़ी जाति की श्रेणी में डालकर नियुक्ति दे दी गई जिसके दस्तावेज, सबूत भी हैं। ऐसी आशंका है कि इसी तरह के कार्यकलाप अन्य विभागों में भी किए जा रहे हैं। अतः हमारी सरकार से मांग है कि 15 दिसम्बर, 2010 को जारी नियुक्ति आदेश की सूची की उच्च स्तरीय जांच करवाई जाए और उसमें लिप्त अधिकारियों के खिलाफ कड़ी दंडात्मक कार्यवाही की जाए। धन्यवाद।


डॉ. भोला सिंह (नवादा): सभापति महोदय, आसन की सदाशयता ने मेरे प्रभु जो मेरी जनता है, उसकी पीड़ा को सहलाने का इस सार्वभौम सदन में जो अवसर दिया है, मैं आपके प्रति आभार प्रकट करता हूँ।

महोदय, बिहार में नवादा जिला के अंतर्गत अपर सकरी, धनंजय, खूड़ी और ढांढर जैसी अनेक नदियां हैं जो गर्मी के समय सूख जाती हैं और बरसात में जिले के निवासियों को उसका पानी अपने प्रवाह से भयानक कटाव करके हजारों लोगों को विस्थापित कर देता है। 1983 में तत्कालीन बिहार सरकार के

* Not recorded.

मुख्य मंत्री स्वर्गीय चंद्रशेखर सिंह ने अपर सकरी डैम परियोजना के माध्यम से सिंचाई के प्रबंध की ओर कदम उठाया था। उद्देश्य था वर्षा के पानी को नदी में रोके रखना और डैम बनाकर हजारों हेक्टेयर जमीन को सिंचित करना। उन्होंने इसके लिए 1984 में इसका शिलान्यास भी किया, पर आज तक वह योजना अधर में लटकी हुई है। इसी तरह केन्द्र सरकार ने 1987-88 में ढांडर, खूड़ी और धनंजय नदियों में डैम बनाने की योजना का कार्यक्रम बनाकर उस दिशा में कदम उठाया था, पर यह भी कार्यान्वयन के रास्ते में ही रहा और विस्मृति के गर्भ में समा गया। नवादा शास्वत क्रोनिक सुखाड़ के रूप में लाखों लोगों की जिंदगी में खुशियों की बहार नहीं आने दी। आजादी के 65वें वर्ष के बाद भी नवादा के विकास के लिए न तो किसी राज्य सरकार और न ही केन्द्र सरकार ने पहल की। वॉ तक सुखाड़ की मार से नवादा की धरती की छाती में दशर पड़ती गई। संघीय व्यवस्था होने के कारण केन्द्र सरकार अपनी वरीयता को ध्यान में रखते हुए नवादा के सुखाड़ को समाप्त करने के लिए अपर सकरी, धनंजय, खूड़ी और ढांडर नदियों में डैम बनाकर वर्षा के पानी का संयोजन कर, नहरें निकालकर हजारों एकड़ में सिंचाई की व्यवस्था को सुनिश्चित करने के लिए कदम उठाए। मैं इस ओर सरकार का ध्यान आकृष्ट करता हूं।

श्री जयवंत गंगाराम आवले (लातूर): सभापति महोदय, मेरे निर्वाचन क्षेत्र लातूर में किसानों पर भारी समस्या आन पड़ी है। वहां किसानों ने सोयाबीन बीज बोने के लिए खरीदा था, लेकिन वह नकली साबित हुआ। इलाके की लगभग पांच हजार एकड़ खेती में यह बीज नहीं उगा, जिससे किसानों को भारी नुकसान उठाना पड़ा। किसान अपनी कॉस्ट बिगड़ने से सदमे में हैं।

मेरा सरकार से अनुरोध है कि उन किसानों को सरकार की तरफ से मुआ  राशि उपलब्ध करायी जाये और नकली बीज सप्लाई करने वालों पर कड़ी से कड़ी कार्रवाई की जाये, क्योंकि इन गरीब किसानों की रोजी-रोटी छीन गयी है। यह बहुत गंभीर विषय है, इसलिए इस पर तुरंत कार्रवाई की जाये।

श्री राजाराम पाल (अकबरपुर): सभापति महोदय, मैं आपका ध्यान, देश में आज किसानों की जो स्थिति है, उस ओर आकृष्ट करना चाहता हूं। देश के किसान कभी सूखे, कभी अतिवृष्टि से प्रभावित होते हैं। इस सदन में लगातार चाहे इस पक्ष के लोग हों, चाहे उस पक्ष के लोग हों या सरकार हो, किसानों की बेहतरी के लिए बातें खूब करती है। पिछले समय यूपीए सरकार ने किसानों का बड़े पैमाने पर ऋण माफ किया था।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूं कि उस समय उन किसानों का ऋण माफ हुआ, जिन्होंने कर्जा नहीं दिया, यानी जो बेइमानी कर रहे थे। लेकिन जिन किसानों ने छोटा ऋण कहीं डीजल इंजन के लिए, कहीं भैंस के लिए और कहीं ट्रैक्टर के लिए लिया था, वे लगातार ऋण दे रहे थे। वे ईमानदार लोग थे, लेकिन उनको उसका कोई लाभ नहीं मिला।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि राष्ट्रीयकृत बैंक्स समस्त शहरों और कस्बों में हैं। लेकिन जो किसानों के हित में जो अराष्ट्रीयकृत बैंक्स हैं, वे गांवों में हैं। भारत सरकार नेशनलाइज्ड बैंकों को तो सब्सिडी देती है लेकिन अराष्ट्रीयकृत बैंकों को कोई सब्सिडी नहीं मिलती, जिससे किसानों को उसका कोई लाभ नहीं मिलता।

अतः मैं आपके माध्यम से भारत सरकार के वित्त मंत्री जी से मांग करना चाहता हूँ कि नेशनलाइज्ड बैंकों की तरह अराष्ट्रीयकृत बैंक्स भी छोटे किसानों को दीर्घकालीन ऋण दे सकें, इसके लिए उन्हें सब्सिडी प्रदान करने का काम करें। धन्यवाद।

सभापति महोदय : श्री कमल किशोर 'कमांडो' अपने आपको श्री राजा रामपाल जी के विषय के साथ सम्बद्ध करते हैं।

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय, आपका बहुत-बहुत आभार। उत्तर प्रदेश के मेरठ जनपद के हस्तिनापुर विकास खंड में सिंचाई विभाग ड्रेनेज खंड पंचम, मेरठ द्वारा लगभग साढ़े छः करोड़ रुपये की लागत से चौदह बाढ़ राहत चबूतरों का निर्माण किया गया था, जिसे नाबार्ड द्वारा वित्त पोषित किया गया था। बाढ़ आने की स्थिति में प्रभावित गांवों के लोग अपने पशुओं के साथ इन पर शरण ले सके, इस कारण निर्माण के समय इन चबूतरों की ऊंचाई लगभग आठ से दस फीट रखी गयी थी। दिनांक 26.05.11 को जब मैं हस्तिनापुर विकास खंड में मनरेगा के अन्तर्गत हो रहे कार्यों का निरीक्षण करने पहुंचा, तो वहां के निवासियों ने मुझसे इन बाढ़ राहत चबूतरों का भी निरीक्षण करने का आग्रह किया। उस समय मैंने पाया कि आपात स्थिति में जीवन रक्षा के लिए बनाये गये इन चबूतरों का निर्माण बेहद घटिया स्तर का था, जिसकी चर्चा मैंने स्थानीय प्रशासन से भी की थी। दिनांक 17 अगस्त को बाढ़ आने के बाद, जैसीकि आशंका थी, ग्राम खेड़ीकला का चबूतरा पूरी तरह से जलमग्न हो गया है, जबकि अन्य चबूतरे तीन से चार फीट तक धंस गये हैं। सारे के सारे बाढ़ राहत चबूतरे फटने की स्थिति में हैं। इनमें से एक भी चबूतरा प्रयोग में नहीं आ रहा है, जिसके परिणामस्वरूप बाढ़ग्रस्त क्षेत्र के निवासियों की जान-माल को गंभीर खतरा बना हुआ है। 'हिन्दुस्तान' जो प्रतिष्ठित अखबार है, उसमें इसका पूरा विवरण छपा है। ...(व्यवधान)

सभापति महोदय : ठीक है, आप अपनी मांग रखिये।

श्री राजेन्द्र अग्रवाल : महोदय, मेरा आपके माध्यम से सरकार से अनुरोध है कि सम्पूर्ण निर्माण की जांच करायी जाये और दोषी अधिकारियों के खिलाफ कठोर कार्रवाई की जाये, क्योंकि उन्होंने जीवन रक्षा के लिए बनाये गये चबूतरों में घोटाला किया है। इसके साथ-साथ इन बाढ़ राहत चबूतरों का मानकों के अनुरूप

निर्माण शीघ्र कराया जाये, ताकि बाढ़ के समय प्रभावित गांवों के नागरिकों की जीवन रक्षा हो सके। बहुत-बहुत धन्यवाद।

सभापति महोदय : मेरे पास काफी सदस्यों के नाम आये हुए हैं। अगर आप सब एक-एक मिनट का समय लेंगे, तो मैं आप सबको बोलने का मौका दे देता हूँ।

सभी माननीय सदस्य : ठीक है।

19.00 hrs.

श्री दारा सिंह चौहान (घोसी): महोदय, उत्तर प्रदेश के पूर्वांचल में स्थित दोहरीघाट, जो सरयू नदी के किनारे गोरखपुर और मऊ के मध्य स्थित है और हमारे संसदीय क्षेत्र का आखिरी छोर है। वहां पर बहुत पहले से छोटी रेल लाइन चली आ रही है। वहां पर छोटी लाइन मऊ से इन्दारा केवल 35 किलोमीटर है, जो अंग्रेजों के जमाने की है। उस सर्वे भी चुका है और वहीं से सहजनवां गोरखपुर का भी सर्वे हो चुका है, लेकिन आज तक कई बार मांग करने के बाद भी वह छोटी लाइन बड़ी लाइन में नहीं बदल सकी। इसलिए मैं मांग करता हूँ कि वह दोहरीघाट, जहां आदमी अपने अंतिम क्षणों में अंतिम संस्कार के लिए वहां जाता है, दूर-दूर से लोग वहां आते हैं, वहां के लोगों को अपनी नई जिंदगी शुरू करने का आज तक मौका नहीं मिला। इस रूट पर चार-चार टाउन एरिया हैं, बबिला, दोहरीघाट, घोसी, कोपागंज हैं, इसलिए मैं चाहता हूँ कि इन्दारा और दोहरीघाट को बड़ी लाइन से जोड़कर वहां के लोगों को नई जिंदगी शुरू करने का अवसर दिया जाए। धन्यवाद।

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Sir, I would thank the UPA Government for giving to the nation the Right to Education Act in 2009 in order to provide education in remote areas under the scheme of Eklavya Model Residential Schools.

There is a need to provide quality education to the students of the Scheduled Tribe people to check drop outs, to check child labour, to check their going into the hands of the anti-social elements. Through education only, they can come out of poverty and it would create self-confidence in them for competing in the country. It would create self-employment. Due to illiteracy, they are not aware of health hazards and seasonal diseases. By providing quality education, I am sure, they can overcome these things.

In Vizianagaram District, out of 34 mandals, more than ten mandals are inhabited, to a large extent, by Scheduled Tribes. I can assure the Government of India, on behalf of the Government of Andhra Pradesh, that they would provide 20 acres of land for setting up of Eklavya Model Residential School. This will help ST students in the neighbouring States of Orissa and Chhattisgarh.

Therefore, I urge upon the Government to consider this proposal seriously in order to provide quality education to the ST students through Eklavya Residential School in Vizianagaram District.

श्री रतन सिंह (भरतपुर): महोदय, भरतपुर शहर के पास दो ओवरब्रिज रेलवे लाइन्स पर पिछले ढाई वर्षों से निर्माणाधीन हैं। एक ओवरब्रिज भरतपुर से कुम्हेर व दूसरा भरतपुर से मथुरा सड़क व रेलवे क्रॉसिंग पर निर्माणाधीन है। एक ब्रिज एलसी 252 व दूसरा एलसी 244 पर निर्माणाधीन है। निर्माण कार्यों की गति अत्यधिक धीमी है, प्रायः बंद ही है। सभी यात्री और लोकसभा क्षेत्र भरतपुर के सभी व्यक्तियों का आवागमन अत्यधिक प्रभावित हो रहा है। कई-कई घंटे परिवहन अवरुद्ध रहता है, परिवहन सुविधा हेतु यहां कोई उपयुक्त बाईपास सर्विस रोड भी नहीं बनी हुई है। माननीय रेल मंत्री महोदय से सदन के माध्यम से निवेदन है कि इन दोनों रेलवे ओवरब्रिजेज को शीघ्र बनाने हेतु आदेश दें। यह उल्लेखनीय है कि राज्य सरकार ने अपने एप्रोच ब्रिजेज के निर्माण कार्य पूर्ण कर दिए हैं। माननीय रेल मंत्री महोदय इन दोनों ब्रिजेज के शीघ्र निर्माण के लिए आदेश प्रदान करें जिससे परिवहन सुगम व सहज हो सके। हम सभी बहुत आभारी होंगे।

श्री गणेश सिंह (सतना): महोदय, मैं आपके माध्यम से भारत सरकार के मानव संसाधन विकास मंत्रालय का ध्यान एक बहुत महत्वपूर्ण विषय की ओर आकृष्ट कराना चाहता हूं। शिक्षा का अधिकार अधिनियम के तहत निजी विद्यालयों में प्रवेश पाने वाले बच्चों की फीस प्रतिपूर्ति से यह विषय संबंधित है। समूचे देश भर के सभी राज्यों का विषय है। भारत सरकार ने शिक्षा के अधिकार के तहत सर्वशिक्षा अभियान के माध्यम से समाज के वंचित समूह एवं कमजोर वर्ग के बच्चों को गैर-अनुदान प्राप्त निजी स्कूलों में 25 प्रतिशत निःशुल्क प्रवेश दिलाने का प्रावधान अधिनियम की धारा 12 (1)(सी) के तहत किया गया है। मध्य प्रदेश सरकार ने उक्त निर्देश का पालन करते हुए ही विद्यालय में प्रवेश दिलाया है। इसमें प्रतिवर्ष लगभग 65 करोड़ रुपये का व्यय राज्य सरकार पर आएगा। इसी तरह प्रत्येक वर्ष कक्षा एक के छात्र अगल कक्षा में प्रवेश करेंगे।

कक्षा आठ तक के स्कूलों की फीस की भागीदारी की राशि लगभग 520 करोड़ रुपए होगी, जो कि अकेले राज्य सरकार अपने संसाधनों से पूरी नहीं कर सकती। केन्द्र सरकार के अधिनियम की धारा सात



के तहत भागीदारी करने का प्रावधान है। इतना ही नहीं प्राइवेट स्कूल्स में प्रवेश पाने वाले बच्चों को यूनिफार्म और पाठ्यपुस्तकों के लिए 35 करोड़ रुपए की आवश्यकता होगी। अतः मेरी भारत सरकार से मांग है कि अधिनियम के तहत मध्य प्रदेश सरकार को सर्व शिक्षा अभियान के तहत केन्द्र की 65 प्रतिशत योजना के अनुसार राशि उपलब्ध कराई जाए। यह सिर्फ हमारे राज्य का ही नहीं, पूरे देश का सवाल है। सभी राज्यों में ऐसी ही स्थिति है। केन्द्र सरकार ने शिक्षा का अधिकार एक कानून बना दिया, लेकिन राज्य सरकारों को अगर वित्तीय सहायता नहीं मिलेगी तो गरीब बच्चों को लाभ नहीं मिल पाएगा।

सभापति महोदय : ठीक है, अब आप बैठ जाएं।

श्री गणेश सिंह (सतना): सभापति जी, आपके पहाड़ी क्षेत्र में भी यही स्थिति है। सभी राज्यों का यह विषय है।

सभापति महोदय: जो माननीय सदस्य अपने को गणेश सिंह जी द्वारा उठाए विषय से सम्बद्ध करना चाहते हैं, वे लिखकर अपना नाम दे दें। श्री राजेन्द्र अग्रवाल, श्रीमती जयश्रीबेन पटेल, डा. राजन सुशान्त, श्री अर्जुनराम मेघवाल और श्री रवीन्द्र कुमार पांडेय श्री गणेश सिंह द्वारा उठाए गए मुद्दे से अपने आपको सम्बद्ध करते हैं।

श्री उमाशंकर सिंह (महाराजगंज): सभापति महोदय, एफसीआई के क्षेत्रीय प्रबंधक की लापरवाही के कारण दो हजार गेहूं के बोरे सड़ गए हैं। माल गोदाम अधीक्षक के बार-बार अनुरोध के बावजूद भी गेहूं नहीं उठाया गया। खुले आसमान में ये बोरे पड़े रहे, जिस कारण सारा गेहूं सड़ गया। यही नहीं, गेहूं दो हजार बोरे सड़ गया और सात लाख रुपया रेलवे ने वार्षिक लगाया और 1,24,000 रुपया उतारने का भाड़ा भी लगाया। क्षेत्रीय प्रबंधक पर कोई कार्रवाई नहीं हुई। माननीय उच्चतम न्यायालय के आदेश के बावजूद भी अभी तक गरीबों को अन्न का वितरण नहीं किया जा रहा है। मैं आपके द्वारा केन्द्र सरकार से अनुरोध करना चाहता हूँ कि सम्बन्धित पदाधिकारी पर जांच कराकर कार्रवाई की जाए। इसके साथ ही गरीबों में अन्न का वितरण किया जाए।

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति जी, आपने मुझे बोलने का मौका दिया, उसके लिए मैं आपका आभारी हूँ। मैं आपके माध्यम से रक्षा मंत्रालय का ध्यान आकर्षित करना चाहता हूँ। कारगिल युद्ध जब हुआ था तो उस समय आर्मी द्वारा किसानों के खेत लिए गए। इसके अलावा उनके घर भी ले लिए गए। यह युद्ध नौ-दस महीने चला। उसके बाद जिन लोगों के खेत लिए गए न तो उन्हें पूरा मुआवजा दिया गया और जिनके घर लिए गए थे, उन्हें भी कोई मुआवजा नहीं दिया गया। अब इस बात को दस वर्ष से अधिक हो गए हैं, हालत यह है कि जिन किसानों के घर लिए गए थे, उनके घरों में बिजली के कनेक्शन

थे। आर्मी चली गई, लेकिन उनके बिल उन गांव वालों को, जिनके घर लिए गए थे, भरने पड़ रहे हैं, जबकि युद्ध के दौरान वे उन घरों में नहीं रह रहे थे।

सभापति जी, आप खुद संसद की रक्षा मंत्रालय से सम्बन्धित स्थायी समिति के चेयरमैन हैं। यह बहुत बड़ी बात है और रक्षा मंत्रालय इसकी पूर्ति नहीं कर रहा है। यह कहते हैं कि हम इसका वैल्यूएशन कर रहे हैं, कभी कहते हैं कि हम कैलकुलेशन कर रहे हैं। इस तरह से तो भविष्य में कोई अपना खेत, जमीन या घर नहीं देगा। सेना के प्रति जो विश्वास है, वह विश्वास ग्रामीणजनों में कम होगा। मैं आपके माध्यम से रक्षा मंत्रालय का ध्यान आकर्षित करते हुए कहना चाहता हूँ कि वह इस पर ध्यान दे और सरकार तुरंत इस पर कार्यवाही करे और ग्रामीण जनों को पूरा मुआवजा मिले।

सभापति महोदय: श्री राजेन्द्र अग्रवाल, श्री गणेश सिंह और डा. राजन सुशान्त श्री अर्जुन राम मेघवाल द्वारा उठाए गए विषय से अपने आप को सम्बद्ध करते हैं।

डॉ. राजन सुशान्त (कांगड़ा): सभापति जी, हिमाचल प्रदेश के अंदर अत्यधिक मानसून से बहुत से लोग प्रभावित हुए हैं। हमारे क्षेत्र में पौंग बांध है, उसका पानी छोड़ने से, वहां के निचले क्षेत्र रियाली, मजीर और मंड के लोग बेघर हो गए हैं। पहले ही हमारे पर्वतीय क्षेत्र में रेलवे का नेटवर्क बहुत कम है। मैं बताना चाहता हूँ कि चक्की खड पर जो पुल है, वह ध्वस्त हो गया है। जिससे पठानकोट-जोगिन्दरनगर की सारी रेलगाड़ियां प्रभावित हो गई हैं। गरीब जनता के आवागमन पर भी काफी प्रभाव पड़ा है। विशेष तौर पर हमारे क्षेत्र में मंदिरों में जो पर्यटक आते हैं, वे भी प्रभावित हो रहे हैं। इसलिए मैं भारत सरकार से मांग करता हूँ कि तुरंत इन मंड क्षेत्र के लोगों को सुविधा दी जाए और जाकर उपाय किए जाएं। इसके साथ ही चक्की पुल जो ध्वस्त हुआ है, उसकी जांच करके निर्माण किया जाए तथा जसूर से जोगिन्दरनगर ज्यादा से ज्यादा जो रेलगाड़ियां बंद हो गई हैं, उन्हें चालू कराया जाए।

श्री हंसराज गं. अहीर (चन्द्रपुर): सभापति महोदय, महाराष्ट्र में गोसीखुर्द सिंचाई परियोजना, जो राष्ट्रीय परियोजना है, उसके लिए हमें केन्द्र सरकार के वित्त पोषित प्रावधानों के तहत धनराशि प्राप्त हुई है। पिछले दो वर्षों से इस परियोजना के काम की प्रगति के लिए और विस्थापितों को न्याय दिलाने के लिए सरकार ने करीब 2500 करोड़ रुपया दिया है। लेकिन जिस परियोजना से दो लाख हेक्टेयर भूमि को सिंचित होना है, न तो वहां एक हेक्टेयर भूमि ही सिंचित हो पाई है और न ही विस्थापितों को नेशनल आर.आर. पालिसी 2007 के अनुसार उन्हें जो मुआवजा मिलना चाहिए, वह भी नहीं दिया जा रहा है। मेरा सरकार से अनुरोध है कि जो भी धनराशि सरकार ने दी है उसका दुरुपयोग हुआ है, उसमें अनियमितताएं हैं, ठेकेदारों को पूरे धन का वितरण किया गया है और कार्य होने से पहले ही एडवांस देकर सारा भ्रष्टाचार



किया गया है। मैं आपके माध्यम से सरकार से विनती करूंगा कि वहां एक जांच दल भेजा जाए और विस्थापितों तथा सिंचित क्षेत्र बढ़ाने के लिए कार्यवाही की जाए।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति जी, मैं आपके माध्यम से सरकार का ध्यान दूरसंचार मंत्रालय की ओर दिलाना चाहता हूँ। आज झारखंड में बीएसएनएल है, दिल्ली में एमटीएनएल है। इसकी जो फ्रीक्वेंसी है वह इतनी खराब है कि बात करते-करते वह फोन कट जाता है। जब हम पदाधिकारियों से संपर्क करते हैं तो वे जवाब देते हैं कि सर, बस थोड़ी ही देर में ठीक हो जाएगा, लेकिन ऐसा होता नहीं है। जहां तक झारखंड का सवाल है तो हमारे संसदीय क्षेत्र के अंतर्गत जो बोकारो जिला है, वहां पर जेरिडी ब्लॉक है, वहां पर बंगाल का टावर पकड़ता है, जबकि वह क्षेत्र झारखंड राज्य में है। बैलडीह एक गांव है, जहां के लोगों को डबल भुगतान करना पड़ रहा है। हमारी भारत सरकार से मांग है कि वहां बैलडीह गांव में एक नया वीटीएस लगे और जो बीएसएनएल की कमजोर फ्रीक्वेंसी है, उसे ठीक किया जाए। धन्यवाद।

MR. CHAIRMAN : The House stands adjourned to meet again tomorrow at 11a.m.

19.11 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, August 26, 2011/Bhadra 4, 1933 (Saka).*

